From:

Principal District & Sessions Judge -cum-Spl. Judge (PC Act)(CBI), Rouse Avenue Court Complex,

New Delhi.

To,

The Registrar General, High Court of Delhi, New Delhi.

New Deini

Dated 08/09/2015

Receipt No.

GENERAL RECEIPT

High Court of Delhi

0 8 SEP 2025

Sub:-

Monthly progress report of the Courts setup for trials against sitting and

former Members of Parliament (MPs) and Members of Legislative

Assemblies (MLAs)

No.MP/MLAs./RACC/Gaz./2025/376-B

Ref:-

No.5384/DHC/Gaz/G-2/2022 dated 28th SEPTEMBER, 2022.

Sir,

With reference to the above mentioned letter, please find enclosed herewith the monthly progress report of the Courts setup for trials against sitting and former Members of Parliament (MPs) and Members of Legislative Assemblies (MLAs) for the month of **AUGUST**, **2025** in the prescribed format from the following Judicial Officers of Rouse Avenue Court Complex, New Delhi for information.

SI. No.	Name of the Judicial Officers	Designation	L.P	Instt	Cases received by transfer	Cases transferred	Dis	Pendency as on 31.08.2025
1	Sh. Dig Vinay Singh	Special Judge (PC Act)(CBI)-09	18	0	0	0	1	17
2	Sh. Jitendra Singh	Special Judge (PC Act) (CBI)-23	25	2	0	0	2	25
3	Sh. Vishal Gogne	Special Judge (PC Act)(CBI)-24	24	0	0	0	1	23
4	Sh. Paras Dalal	Addl.Chief Judicial Magistrate- 01	20	1	4	4	0	21
5		Addl.Chief Judicial Magistrate- 03	20	0	2	2	0	20
6	Chaurasia	Addl.Chief Judicial Magistrate- 04	21	3	2	2	4	20
	TOTAL				8	8	8	126

Yours faithfully,

DELHI HIGH COURT

Gazette Brancii

Diary No...3623

Dated.....09 09 25......

(Ashwani Kumar Sarpal)

Principal District & Sessions Judge-cum-Spl. Judge (PC Act) (CBI)(Officiating) Rouse Avenue Court Complex New Delhi

# MONTHLY PROGRESS REPORT OF COURT DEALING WITH CASES AGAINST MPs AND MLAS

## **REPORT OF THE MONTH OF AUGUST-2025**

DIG VINAY SINGH Special Judge (PC Act) (CBI)-09

{Letter No. MP/MLAs/RADC/Gaz./2020/E-22388-22393 dated 24<sup>th</sup> November, 2020}

(MPs / Mt.As Cases) Court No. 512, Fifth Floor,

1.	Name of the Presiding Officer	DIG VINAY SINGH Rouse Avenue District Cou-
2.	Designation	Special Judge (PC Act) CBI-09 (MPs/MLAs Cases) Rouse Avenue District Court, New Delhi.
3.	Date since which posted in the court	29.04.2025 (A/N)
4.	Total number of cases pending on the first day of the month	18
5.	Number of cases disposed/transferred in the month with detail i.e. conviction, acquittal, discharge, acceptance of closure report, etc	01 (Closure Report)
6.	Number of cases pending on the last day of the month	17
7.	Number of cases instituted in this month	Nil

Prepared by:

(Dig Vinay Singh)

Spl. Judge (PC Act) CBI-09 (MPs/MLAs Cases)

Rouse Avenue District Court, New Delhi Special Judge (PC Act) (CBI)-09 (MPs / MLAs Coses)

Rouse menue District Court,

Mars Delhi

निग्वन्य मिंह DIG VINAY SINGH Special Judge (PC Act) (CBI)-09 (MPs / MLAs Cases)

										IMPS / MLAS Cases)					
S	11	CNR No. and	Cause title		Natur	e -	Pena	al statutes inv	olved	No. of accused	Whether accused is sitting or former MP/MLAN	Date of	Date of cognizance		
N				Whethe	er State ca	se, complair	nti				Rouse Avenue District	Constitution	1		
	-					ure report					Rouse Avenue District		·		
-	+	DI 0711000	1010010		CBI-PC		11/0 1000	2 400 465 46	0 471 IDC	10	Former New Delhi	27.04.12	08.06.2012		
1	1	DLCT11000			CBI-PC	ACI		3, 420, 465, 46		10	i omici	27.04.12	08.06.2012		
	1	CBI/46/2		l.			13(2) r/w	13(1)(d) of PC	Act, 1988		MP		1		
1		CBI											1		
1		Vs													
	Λ	mbumani Rar	nadoss et	c											
	^	ilibaniani itai	110000000	٠. ا									i i		
_		T				0	D 1 11 ( ) (					1AH .1			
-		A H H H H H H H H H H H H H H H H H H H	Detail of pr	osecution	witnesses		Detail of dete	nce witnesses		whether there is any stay	of proceedings ordered by superior court, if yes give detail	The state of the s	Expected date of disposal		
	-	f the case				accused -			when matter			interim orders are	of case		
1	ami					Whether			has been			existing in the	!		
	of					recorded or			posted for			matters	1		
C	nar	1				not			final						
g	es								arguments						
			Witnesses				Defence	Defence			-No-		# Disposal within two		
1			cited	dropped	examined		witnesses	witnesses			stay, but the matter cannot progress because of the		years from date of		
	- 1						cited	examined		following reason. Vide	order dated 07.10.2015 the ld. Predecessor Cour	ŧ	framing of charge.		
1											ges against 5 out of 10 accused while discharging the				
											challenged by the 5 accused who were put to charge or		Documents of this file		
											on the other hand qua the discharged accused, vide		comprises of		
	1												approximately 11,000		
1			1								Hon'ble DHC in Crl. MC no. 4442/2015, 5003/2015				
	- 1				ì				i		, 58/2017 & Crl. Rev. no.38/2016, Hon'ble DHC		pages.		
		į	i						İ	remanded the matter ba	ck. On being challenged, vide Judgment dt. 27.07.2022	4	1		
1											supreme Court had remanded the matters back to the		1		
-			110	AT/A	N1/A	N1-	NI/A	N1/A	N1/A		ering the matters afresh on merits. However, the above				
	or	Awaiting	119	N/A	N/A	No	N/A	N/A	N/A		re indicated that the impugned order/judgment di		1		
In	nal	Clarifications				l i			i				l i		
	nar	1	1			i l					ble High Court has been quashed and set aside only		1		
											were discharged by this court in this case and were		1		
	ge	orders or				l i					lon'ble Supreme Court and it was not qua the accused		1		
1	et	directions of				1				against whom charges	were earlier directed to be framed. Hence, some	\$	1		
	to	the Hon'ble								clarifications on the ab	ove aspects & with regard to the effect of the above		1		
- 1	oe	High									2 are sought by the accused persons in the pending Cr				
											CBI and other connected petitions i.e. Crl. M.C. Nos				
fr	am	Court/Arg.													
-13	ed	On A-1									5005/2015, 5007/2015, 58/2017 filed by the accuse				
		application/									scheduled for hearing before the Hon'ble High Court or	1	1		
	1				1					01.09.2025.					
		further								Note: Order dated 19.	09.24 passed by the Hon'ble High Court in Crl. M.C	1	1		
	- 1	proceedings			i						M.A. 6570/2024 & 7413/2024) and Crl. M.C. No.		1		
	1										594/2024 & 6595/2024), CBI sought time to address		1		
1	- 1					1 .						1			
										arguments on the issu	ES.	1	1		
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Special Judga (PC Act) (CBI)-0% (MPs / MLAs Cases) Court No. 512, Flith Floor, Rouse Avenue District Court, New Delhi

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
(Matter was not listed in this month)		Crl. M. C. No. 4442, 5003, 5005, 5007 of 2015 and 58 of 2017 and Crl. Rev. P. 38/2016 are pending before the
# On Previous date of hearing 16.05.2025:-		Hon'ble High Court. Also documents of this file comprises of approximately 11,000 pages.
1. It was submitted by both the parties that the		
petitions before the Hon'ble High Court under nos.		
Crl. M. C. No. 4442, 5003, 5005, 5007 of 2015 and		
58 of 2017 and Crl. Rev. P. 38/2016 are now listed		
on <b>01.09.2025.</b>		
Accordingly matter was adjourned for 20.09.2025.		

ाटोग्बनय मिह DIG VINAY SINGH Special Judge (PC Act) (CBI)-09 (MPs / MLAs Cases)

SI No	CNI	R No. and	nd Cause title Nature - Whether State case, complaint case or closure report		Penal statute		No. of accused	d Whether accused is sitting. Floate of taki or former MP/MIZAUE Dinistitution Int. New Delhi								
2		CB1/4: <b>C</b> I <b>V</b>	001072019 8/2019 BI 's aar Aggarv	val etc.	CBI	-PC Act		U/S 120B, 420, 465, 468, 471 IPC 13(2) r/w 13(1)(d) of PC Act, 1988						22.02.13	(	25.02.13 (CBI Court Lucknow)
Date of Framin	Present Stage of the case	Detail of	prosecution	witnesses	accused - Whether recorded or not	witnesses		Date since when matter has been posted for final arguments	matter has been give detail posted for final arguments			Whether any orders are ex the matt	isting in	Expected date of disposal of case		
		Witnesses cited	dropped	Witnesse	ed	Defence witnesses cited	Defence witnesses examined				o- matter cannot progress because o ted 07.10.2015 the ld. Predecesso					
al charg e yet to be frame d	orders		N/A	N/A	No	N/A	N/A	N/A	discharging the who were put to the discharged a Crl. MC no. 4442 of 2017, Crl. MC remanded the m 27.07.2022 in Smatters back to merits. However impugned order/has been quasidischarged by the Hon'ble Supremicharges were earn the above asidt. 27.07.2022 a Rev. nos. 38/2014442, 4443, 448 MC 58/2017 & persons in this control of 1.09.2 Note: Order da Crl. M.C. No. 4443/2 M.C. No. 4443/2	remaining 5. On be charge on one hand accused, vide order 2, 4443, 4480, 500 58/2017 & Crl. Rematter back. On be LPs, the Hon'ble State Hon'ble DHC for the above judgment dt. 29.07 and and set aside and set aside ourt in this case Court and it was arlier directed to be beets & with regard re sought by the affect of CBI and other D, 5003, 5005, 500 Crl. Rev. no.38 & ase are scheduled 025.  ted 19.09.24 pass 142/2015 (Crl. M.A.	against 5 out of 10 accused while eing challenged by the 5 accused, and by CBI on the other hand quart dated 29.07.2019 Hon'ble DHC in 3, 5005, 5007 of 2015, Crl. MC 688 v. no.38 & 25 of 2016, Hon'ble DHC eing challenged, vide Judgment discupreme Court had remanded the or considering the matters afresh of ent has nowhere indicated that the 2019 of the Hon'ble High Court only qua the accused who were se and were petitioners before the not qua the accused against whon framed. Hence, some clarification to the effect of the above judgment coused persons in the pending Croconnected petitions in the pending Croconnected petitions in the effect of the above judgment coused persons in the pending Croconnected petitions in the pending Croconnected pendin			# Disposal within two years from date of framing of charge.		

Specia Judge (PC Act) (CBI)-05 (MEs / MLAs Cases)
Court No. 512, Fifth Floor,
Rouse Avenue District Court,

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
(Matter was not listed in this month)	_	Crl. MC no. 4442, 4443, 4480, 5003, 5005, 5007 of 2015, Crl. MC 688 of 2017, Crl. MC 58/2017 &
# On Previous date of hearing 16.05.2025:-		Crl. Rev. no.38 & 25 of 2016 are pending before the Hon'ble High Court.
1. It was submitted by both the parties that the petitions		the rien sie riight court
before the Hon'ble High Court under nos. Crl. MC no.		
4442, 4443, 4480, 5003, 5005, 5007 of 2015, Crl. MC		
688 of 2017, Crl. MC 58/2017 & Crl. Rev. no.38 & 25 of		
2016 are now listed on <b>01.09.2025</b> .		
Accordingly matter was adjourned for 20.09.2025.		

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`SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is Averaged in Averaged is Averaged in	erPaterofsinstitrationiti New Delhi	Date of Cognizance
3	DLCT11-001856-2019  CBI  VS  M/S INX Media Pvt. Ltd.  (CBI-417/2019)	State Case CBI-PC Act	U/S 120B IPC r/w 420 IPC Sec. 8 & 13(1)(d) of PC Act	19	Sitting MP	18.10.19	21.10.19

Date of Frami ng of Charg es	Present Stage	Detail of	prosecution	witnesses	Statement of accused - Whether recorded or not	Detail of witne		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesse s cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
a vot	14.05.2025, the additional 4 accused	(Main-91 Supp-1- 34) (Few witnesse s are common)	N/A	N/A	N/A	N/A	N/A	N/A	Though there is no express stay, but two of the accused persons have challenged order of this Court dated 26.10.2024, whereby the request of the accused to defer the matter till further investigation is completed was dismissed. In Crl. MC 8992 & 8993, vide order dated 17.04.2025 & 20.08.2025, Hon'ble DHC directed postponing the hearing of this matter to a date after the hearing in Hon'ble HC, which is now fixed on 17.11.2025.	-No-	# Disposal within two years from date of framing of charge. Documents of this file comprises of approximately 8,000 pages.

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दिग्विनय सिंह DIG VINAY SINGH Service Lough (FC Rot) (CBI)-09 (MRS / MLAS Cases) Court No. 512, Fifth Floor, Rouse Avenue District Court, New Delhi

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
# On 07.08.2025  After receipt of supplementary chargesheet, service of the 4 additional accused was completed and copies supplied to the newly added accused. Also, some of the earlier accused had filed applications qua supply of deficient copies. Qua the relied upon documents the deficiency was got removed and the only issue remains is regarding supply of list of URUDs which CBI is working upon and CBI undertook to supply the same in one week from 07.08.2025. The matter is now listed on 01.09.2025 for scrutiny by A-16 who appeared for the first time on 07.08.2025 and was supplied with the copies for the first time, and for supply of list of URUDs followed by inspection thereof. Matter is now listed on 01.09.2025.  Note:- 03 IAs and 1 Misc Application were also disposed of.		After filing of initial chargesheet on 18.10.2019 and summoning of the accused persons, supply of copies, disposal of applications u/s 207 Cr.PC, due to pending investigation the matter got delayed and the supplementary chargesheet has been filed after more than 5 years, recently on 14.05.2025 in which additional accused persons have been chargesheeted, practically bringing back the stage of the matter back to initial stages of supply of copies/ scrutiny. In the supplementary chargesheet also it is still mentioned that investigation is still pending on the aspect of LRs sent to overseas to different countries. Also, Documents of this file comprises of approximately 8,000 pages.

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## टिग्विनय सिंह DIG VINAY SINGU Special Juoge (PCAct) (CBI)-09 (MPs / MLAs Casas) Court No. 512, Fifth Floor,

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Wheth ଚିନିକ୍ଟ ପେ ଚିକ୍ଟି । ଧିକ sitting or former lew [ MP/MLA	District Court, Delhinstitution	Date of taking cognizance
4	DLCT11-000207-2020  ED  VS  P. Chidambaram & Ors. (Related to INX Media Case)  (CT Case No. 08/2020)	Complaint case ED	U/S 3 & 4 PMLA	10	Sitting MP	25.08.20	24.03.21

Date of Framing of Charges	Present Stage	Detail o	of prosecution w	ritnesses	Statement of accused - Whether recorded or not	Detail of defence witnesses								Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined										
	Two accused companies based overseas are yet to be served. Also Inspection of unrelied documents and thereafter arguments on charge is to be heard. However, one of the accused has challenged the proceedings before High Court wherein there is a stay in a manner that Hon'ble High Court has directed adjournment of matter till after hearing of the matter in High Court, which is now scheduled on 29.01.2026.	Supp-1- 18	N/A	N/A	No			N/A	Although there is no express stay, but one of the accused has challenged the further proceedings before this Court, under Crl. MC. no. 9270/2024, whereby vide order dated 03.04.2025 Hon'ble HC preponed the matter before it to 13.05.2025 and this Court was asked to fix a date after that date before Hon'ble HC and subsequently on 13.08.2025 the matter before Hon'ble HC stood adjourned to 29.01.2026, and wherein interim orders were directed to continue.		Disposal within two years after framing of charge.  Documents of this file comprises of approximately 15,000 pages.						

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Special Julys (FC Act) (CBI)-CP (MPs / MLAs Cases)
Court No. 512, Fifth Floor,
Rouse Avenue District Court.
New Delhi
Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
# 19.08.2025:-  1. Matter had to be adjourned to 31.01.2026, in view of the order of Hon'ble DHC dated 03.04.2025, 13.05.2025 & 13.08.2025 in Crl. MC no. 9270/24 which is still pending before Hon'ble DHC and listed for 29.01.2026, and wherein this Court was asked to fix the matter after the matter is heard by Hon'ble DHC. Meanwhile, service of A-3 & A-4, who are overseas companies is being got done.		The order dated 24.03.2021 whereby the cognizance of the alleged offences was taken by this court, has been challenged by A-1 before the Hon'ble High Court on the ground of want of prosecution sanction under Section 197 Cr.PC. Also, documents of this file comprises of approximately 15,000 pages.
Note:- 02 IAs were also disposed of.		

दिग्विनय सिंह DIG VINAY SINGH Special Judge (PC Act) (CBI)-09 (MPs / MLAs Cases)

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	whether algustals F Rathing dwormer Dis MP/ML/aw Dell	trict Court,	Date of taking cognizance
5	CBI VS P. Chidambaram & Ors. (Related to Aircel Maxis Case) RC 22(A)/2011/CBI/ACB (CC No. 205/2019)	CBI-PC Act (2G Spectrum Case)	Sec. 07, 12, & 13(2) r/w 13(1)(d) PC Act	18	Sitting MP	19.07.18	27.11.21

Date of Frami ng of Char ges			il of prose witnesses		Statement of accused - Whether recorded or not	witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witness es cited	es	Witness es examine d		Defence witnesse s cited	Defence witnesses examined				
Charge yet to be frame	be done, death of one		N/A	N/A	N/A	N/A	N/A	N/A	-Yes- The predecessor Court ordered on 05.03.2022 for supply of certain documents by CBI to A-2, but in Crl. MC no. 9513/2023 preferred by CBI that order has been stayed and the NDOH before High Court is 10.12.2025.		The case relates to 2G spectrum offences. The file is voluminous running into several thousand pages. Also, 3 accused located out of India are yet to be served. Also, order of the predecessor Court for supply of copies is presently stayed and till the abovementioned stages are crossed, it is difficult to have a fair assessment of the time likely to be consumed in the trial of this case and therefore, presently no time can be estimated. Documents of this file comprises of approximately 15,500 pages.

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# दिग्विनय सिंह DIG VINAY SINGH

Special Juegs (PC Act) (CBI)-09 (MPs / MLAs Cases)
Court No. 512, Fifth Floor,
Rouse Avenue District Court,

New Delhi
Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
# 19.08.2025:-  1. CBI was directed to take steps for service of A-10, A-11 & A-15, and death verification of A14, all of whom are based in Malasiya.  2. After the Ld. Predecessor directed supplied to copies of all unrelied documents to one of the accused, vide order dated 05.03.2022, the said order was challenged by CBI and if under stay by the Hon'ble High Court under Crl.MC no. 9513/2023. The said matter standadjourned to 10.12.2025 before the High Court and until that issue is decided arguments on charge cannot be heard. Thus matter was adjourned for 31.01.2026, acconnected matter under Ct. Case No.08/2020 which is also partially stayed by High Court was adjourned before Hon'ble High Court for 29.01.2026.  Note:- 04 IAs and 1 Misc. Application were also disposed of.		The case relates to 2G spectrum offences. The file is voluminous running into several thousand pages. Also, 3 accused located out of India are yet to be served. Also, order of the predecessor Court for supply of copies is presently stayed as the prosecution/CBI has preferred a petition before the Hon'ble High Court bearing no. Crl. M.C. No. 9513/2023 & Crl. M.A.No. 35564/2023 against order of this court dt. 05.03.2022 directing supply of copies of unrelied upon documents of this case to the accused persons. Further, It has been directed that till then, the compliance of order dt. 05.03.2022 is not to be insisted upon. The above petition is scheduled for hearing before Hon'ble High Court for 10.12.2025. This matter cannot proceed further till the issue of supply of copies of unrelied upon documents and compliance of provisions of section 207/208 CrPC is decided. Also documents of this file comprises of approximately 15,500 pages.

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# Special YINGY (MCMct) (CBI)-09 (MPs / MLAs Cases) Court No. 512, Fifth Floor, Rouse Avenue District Court,

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Rouse Avenue of Whether accused is the sitting or former MP/MLA	្ទីDate of institution	Date of taking cognizance
6	DLCT11-000839-2019  DOE  VS  Karti P. Chidambaram (Related to Aircel Maxis Case)  ECIR/05/DZ/2012  Ct. Case No. 18/2019	Complaint case ED (2G Spectrum Case)	Sec- 2(1)(y) of PMLA Act	14	Sitting MP	13.06.18	27.11.21

Date of Framing of Charge s	Present Stage	Detail of p	rosecution v	vitnesses	Statement of accused  Whether recorded or not	f accused witnesses Whether recorded		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
Charge is yet to be framed	Matter is fixed for the argument s on the pending misc. applicatio ns and on the point of charge.	Supp-1-40	N/A	N/A	N/A	N/A	N/A	N/A	-Yes- Vide order dated 20.11.2024 passed by Hon'ble Delhi High Court in Crl.M.C. 8996/2024, the proceedings before this Court were ordered to be stayed till the next date of hearing before Hon'ble Delhi High Court, against the Order of taking cognizance of Ld. Predecessor Court dated 27.11.2021. The next date of hearing before Hon'ble Delhi High Court was 22.01.2025, followed by 19.03.2025 and now it is listed on 13.08.2025. The interim orders have been directed to continue in the orders dated 22.01.2025, 19.03.2025 as well as 13.08.2025 till 29.01.2026.		This case also involves file running into approximately 12, 700 pages, therefore, presently the expected date of disposal can not be given in the case.

Special Jurigé (PC Act) (CBI)-09

(MF's / MLAs Cases)

Court No. 512, Fifth Floor,

Note:- In terms of order dated 21.12, 2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	
(Matter was not listed in this month)  # On Previous date of hearing 04.06.2025:-  1. Vide order dated 20.11.2024 passed by Hon'ble Delhi High Court in Crl.M.C. 8996/2024, the proceedings before this Court were ordered to be stayed till the next date of hearing before Hon'ble Delhi High Court, against the Order of taking cognizance of Ld. Predecessor Court dated 27.11.2021. The next date of hearing before Hon'ble Delhi High Court was 22.01.2025, followed by 19.03.2025 and now it is listed on 13.08.2025. The interim orders have been directed to continue in the orders dated 22.01.2025 as well as 19.03.2025, till 13.08.2025.  Accordingly matter was adjourned for 16.09.2025.  Note:- 03 IAs were disposed of in this month (August).		The order dated 27.11.2024 passed by this court whereby coginzance of the offences was taken by the court has been challenged by A-6 before the Hon'ble High Court. The Proceedings before this court were ordered to be stayed til next date of hearing, and the next date of hearing in the Hon'ble HC is 13.08.2025. Also, this case involves severa thousand pages and is a voluminous file relating to 20 spectrum case. Also Documents of this file comprises of approximately 12,700 pages.

टिग्विनय मिंह DIG VINAY SINGH Special Judge (PC Act) (CBI)-09 (MPs / MLAs Cases)

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether สัยดินรีย์ is sitting อีคิซักิติ MP/MLA	D. 5124 of 100 o	င်္မျာရုံte of taking cognizance
7	DLCT11-00538-2022 CC – 53/2022 CBI vs Amanatullah Khan & Ors.	CBI-PC Act	IPC-120B PC Act-13(2) r/w 13(1)(d)	11	Sitting MLA (Amanatullah Khan)	01.09.2022	03.11.2022

Date of Framin g of Charge s	Present Stage	Deta	ail of prose witnesses		Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witness cited	Witnesses dropped	Witnesses examined		Defence witnesse s cited	Defence witnesses examined				
Charge yet to be framed	Prosecution Evidence	98 Main-68 Suppl 30	N/A	N/A	N/A	N/A	N/A	N/A	-No-	-No-	# Disposal within two years after framing of charge. Documents of this file comprises of approximately 10,000 pages.

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ਵਿਸ਼ਕਰਬ ਸਿੰਫ DIG VINAY SINGH (MPs / MLAs Cuses) Court No. 512, Flith Floor, Note:- In terms of order dated 21442-2023 passedbyttਰਿਵਾਈon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below ifferied points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
# 21.08.2025 Examination in chief of PW1 recorded from 10:00 am to 1:20 pm and further chief deferred till 22.08.2025.		This case is also voluminous pertaining to recruitment through unfair means in Delhi Waqf Board involving around <b>10,000</b> pages and also there are 11 accused persons which is causing delay in the matter.
#22.08.2025 Examination in chief of PW2 recorded, but cross-examination had to be deferred because lawyers were on strike and for that reason even PW1 could not be examined.		*
# 25.08.2025 No PW was present/lawyers were on strike.		
#26.08.2025 Lawyers were on strike and they were preventing appearance of even the Police Officials/witnesses. Matter is adjourned to 8, 9, 11, 12, 15 & 17 September, 2025 for PE.		
Note:- 01 IA was also disposed of.		

ਰਿਯਿਕਸਥ ਸਿੰਫ DIG VINAY SINGH Special Judge (PC Act) (CBI)-09 (MPs / MLAs Cases) Court No. 512, Flith Floor,

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused			t, Date of taking cognizance
8	DLCT11-000578-2022 SC – 04/2022 State vs Sajjan Kumar (FIR-227 & 264/1992)	State Case	IPC- 147/148/149/153A/295/436/395/307/302/ 120B	1	Former MP	08.07.2022 (By Magistrate Court)	11.07.2022 (By Magistrate Court)

Date of Frami ng of Charg es	Present Stage	Deta	il of prose witnesses		Stateme nt of accused - Whether recorded	t of witnesses used - ether		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witness es cited	Witnesse s dropped	Witnesses examined	or not	Defence witnesses cited	Defence witnesses examined				
23.08.	# Defence Evidence	37	10	18	Yes	4 witnesses	3 witnesses	N/A	-No-	-No-	It is expected to be disposed of by the month of October 2025.

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Special Judge (PC Act) (CBI)-05
(MPs / MLAs Cases)
Court No. 512, Fifth Floor,
Rouse Avenue District Court,
Note:- In terms of order dated 21.12.2023 plassed by ithe Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
# 12.08.2025. 4 defence witnesses were summoned for this date. 3 witnesses were present and all of them were examined. For rest of the evidence matter fixed for 02.09.2025.	matter by October 2025.	N/A

हिंग्विनय मिंह DIG VINAY SINGH Special Judge (PC Act) (CBI)-09 (MPs / MLAs Cases) Court No. 512, Fifth Floor,

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whetheraccusedvise sitting or former	endate of institution.	Date of taking cognizance
9	DLCT11-000321-2020 SC – 02/2020 State vs Prakash Jarwal & Ors.	State Case	IPC-306/386/506/34	3	Sitting MLA (Prakash Jarwal)	07.11.2020	25.09.2020 (By Magistrate Court)

Date of Fram ing of Char ge	Present Stage	Detail of prosecution witnesses		Statement of accused - Whether recorded or not	are an example on	f defence esses	Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case	
		Witnesse s cited	Witness es dropped	Witness es examin ed		Defence witness es cited	Defence witnesses examined		-No- Vide WP (Crl.) 2760/24, the conviction qua	-Yes-	Judgment in this case has already been passed as per the parcha yadasht, and as soon as the writ petition
11.11.	Previous ordersheets indicate that 3 accused were convicted vide judgment dated 28.02.2024 and in one of the writ petitions preferred by convict no.3, his conviction was quashed by Hon'ble DHC, and the quashing petition of convict no.2 is pending under W.P. (Crl.) No. 2760/2024 with the next date of hearing on 26.08.2025 (after preponement by DHC from 27.10.2025). Vide order dated 11.08.2025 Hon'ble DHC directed that matter against convict no.2 be deferred by this Court till after the hearing of the matter before the High Court. Also, convict no.1 had to be exempted because of illness of his mother for today, and he also was stated to have preferred a similar petition in High Court, which is yet to be listed, therefore matter was adjourned for arguments on sentence on 09.09.2025.	(62+3+5+ 7)	6	64	Recorded	Nil	Nil	N/A	convict no.2 has been challenged and in the said writ petition the Trial Court Record was summoned physically and therefore this Court is unable to hear arguments on sentence qua convict no.1 & 2. And vide another writ petition the conviction/proceedings qua convict no.3 already quashed.		pending before Hon'ble DHC is decided, the final/appropriate orders shall be passed. On 09.07.2025 this Court has ordered that this Court shall seek return of the physical judicial file so that arguments on sentence can be heard, if there is no stay of proceedings by the Hon'ble Appallete Court and the convict no. 1 & 2 have been accordingly directed to be prepared for arguments on the next date of hearing i.e. 11.08.2025.

Special Judge (FC Act) (CBI)-09

(MPs / MLAs Cases)

Court No. 512, Fifth Floor.

Note:- In terms of order dated 21.12;2023-passed-by/the:Hon/ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned proints have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
#On 11.08.2025  1. Previous ordersheets indicate that 3 accused were convicted vide judgment dated 28.02.2024 and in one of the writ petitions preferred by convict no.3, his conviction was quashed by Hon'ble DHC, and the quashing petition of conviction of convict no.2 is pending under W.P. (Crl.) No. 2760/2024 with the next date of hearing on 27.10.2025. On the last date of hearing the convicts were directed to be prepared for arguments on sentence, in case there is no stay. Upon it convict no.2 got his petition before Hon'ble High Court preponed, which is scheduled to be heard on 11.08.2025 itself. Also, convict no.1 had to be exempted because of illness for today and therefore matter was adjourned for arguments on sentence on 20.08.2025.		Vide separate judgment announced on 28.02.2024, all three accused were held guilty and convicted. Physical record of this case has been requisitioned by the Hon'ble High Court in W.P. (Crl.) No. 2760/2024.
# 20.08.2025 Previous ordersheets indicate that 3 accused were convicted vide judgment dated 28.02.2024 and in one of the writ petitions preferred by convict no.3, his conviction was quashed by Hon'ble DHC, and the quashing petition of convict no.2 is pending under W.P. (Crl.) No. 2760/2024 with the next date of hearing on 26.08.2025 (after preponement by DHC from 27.10.2025). Vide order dated 11.08.2025 Hon'ble DHC directed that matter against convict no.2 be deferred by this Court till after the hearing of the matter before the High Court. Also, convict no.1 had to be exempted because of illness of his mother for today, and he also was stated to have preferred a similar petition in High Court, which is yet to be listed, therefore matter was adjourned for arguments on sentence on 09.09.2025.		

# दिग्विनय सिंह DIG VINAY SINGH Special Judge (PC Act) (CBI)-09 (MPs / MLAs Cases)

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Court No. 512 Whether accused is KNOWSE AVENUE IS Sitting or former MP/MLA	Pilli Poor Date of institution District Court, elhi	Date of taking cognizance
10	DLCT11-000733-2022 CBI/56/2022 CBI vs Kuldeep Singh & Ors. (RC-53(A)/2022)	CBI-PC Act	120B-IPC r/w 7, 7A & 8 OF PC Act-1988	23	-Yes-	25.11.2022	15.12.2022

Date of Framing of Charges	Present Stage		of prosecu ritnesses	tion	Statement of accused - Whether recorded or not	witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
	Matter is fixed for further proceedings/supply of deficient copies/	Witnesses cited	Witnesse s dropped	Witness es examine d		Defence witnesse s cited	Defence witnesses examined				
Charges yet to be framed	inspection of unrelied upon documents, including digital devices some of which are presently with CFSL.	312 (Main-70 Supp-1-89 Supp-2-65 Suppl-3-45 Suppl-4-43)	N/A	N/A	N/A	N/A	N/A	N/A ·	-No-	-No-	- Fresh charge-sheet received on assignment only on 25.11.2022.  - Expected date of disposal can not be given in the case at this stage, as the matter involves approximately 40,000 pages file and more than that un-relied documents.

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DIG VINAY SINGH

Special Judge (PC Act) (CBI)-09

Special Judge (PC Act) (CBI)-09

(WPs / MLAs Cases)

Court No. 512, Flith Floor,

Court No. 512, Flith Floor,

Court No. 512, Flith Hon ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
# On 29.08.2025:-  Matter was listed for the compliance of the order dated 22.05.2025 of this court. The CBI in compliance of that order, filed an application bearing IA no. 108/2025, along with various annexures containing additional list of URDs, additional list of unrelied statements, additional list of RUDs, lists of articles and list of additional relied upon witnesses. Besides the application, one sealed envelope stated to be containing notices U/s 91, 160, 41A CrPC etc was also filed. Ld. Counsels for the accused persons sought time to file reply to the said application. Matter was accordingly adjourned for reply/arguments on the said application on 18.09.2025.  Note:- 11 IAs and 02 Misc Applications were also disposed of.		The matter is still at the stage of scrutiny of documents/compliance of provisions of section 207/208 CrPC due to filing of multiple charge sheets/documents. The case is that of Delhi Excise Policy Matter, which involves documents running into approximately 40,000 pages, as also several thousand pages of unrelied documents and digital documents involving size of the files running into several hundred TB, therefore, presently no specific timeline of disposal can be given.

टिग्वनय पिह DIG VINAY SINGH Special Judge (PC Act) (CBI)-09 (MPs / MLAs Cases) (MPs / MLAs Cases) Coun No. 512, Fifth Floor,

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is Vel	Deini Deini	Date of taking cognizance
11	DLCT11-000747-2022 Ct Case – 31/2022 DoE vs Sameer Mahandru & Ors. (ECIR/HIU-II/14/2022)	Complaint case (ED)	U/s 44 r/w 45 OF PMLA & 3 & 4 PMLA-2002	40	One MLA & MP	26.11.2022	20.12.2022

Matter is fixed for consideration on pending applications/ be framed framed framed framed Section 230 Supp 5 - 9  Matter is fixed for consideration on pending applications/ be stage of Section 230 Supp 5 - 9  Matter is fixed for cited dropped sexamine dropped sexamine dropped sexamined sixty or consideration on pending applications/ for consideration on pending applications/ for consideration on pending applications/ be sexamined dropped sexamined sixty or consideration on pending applications/ further proceedings/ supply of copies at the stage of Section 230 Supp 5 - 9  Matter is fixed for cited dropped sexamined on pending applications or consideration on pending applications/ further proceedings/ Supp 1 - 69  Supp 1 - 69 Supp 3 - 9 Supp 4 - 26 Sexamine dropped sexamined on pending applications/ digital devices to the accused persons is challenged by DoE before Hon'ble DHC in Crl. MC no. 9490/2024, wherein vide order dated 21.03.2025 Hon'ble HC directed adjournment of hearing fixed in this Court till after a date data also runs into hundred TB, and fixed before DHC and the interim	Date of Framin g of Charge s	Stage	Detail of pro	osecution wi	tnesses	Statement of accused - Whether recorded or not	Detail of witne	defence esses	Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
Supp 7 – 3     28.08.2025 till 09.10.2025.   therefore, expected disposal can not be	is yet to be	for consideration on pending applications/ further proceedings/ supply of copies at the stage of Section 230	224 Main - 39 Supp 1- 69 Supp 2 - 19 Supp 3 - 9 Supp 4 - 26 Supp 5 - 9 Supp 6 - 44 Supp 7 - 3	dropped	s examine d	N/A	witnesses cited	witnesses examined	N/A	order of this Court dated 09.10.2024 directing supply of copies of certain documents/ digital devices to the accused persons is challenged by DoE before Hon'ble DHC in Crl. MC no. 9490/2024, wherein vide order dated 21.03.2025 Hon'ble HC directed adjournment of hearing fixed in this Court till after a date fixed before DHC and the interim order was continued on		relates to Delhi Excise Policy offence, involving several thousand pages running into more than 33,500 pages and 8 supplementary complaints have been received

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# विभिन्नसम्ब सिंह DIG VINAY SINGH

Special Judge (PC Act) (CBI)-09
(MPs / MLAs Cases)

Note:- In terms of order dated 21.12.2023 passed by the Hog ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned appints have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
# 08.08.2025  1. As per order dated 21.03.2025 and 05.05.2025 of Hon'ble DHC in Crl. MC no. 9490/2024, the matter had to be adjourned because of pendency of the petition preferred by DoE against the order directing DoE to supply copies to the accused. Matter is therefore adjourned to 04.09.2025.  Note:- 05 IAs and 03 Misc Applications were also disposed of.		1. The matter is still at the stage of scrutiny of documents/compliance of provisions of section 207/208 CrPC due to filing of multiple complaints/documents. Inspections of unrelied upon documents/statements are also underway, which involves more than 40,000 pages, and there are 40 accused persons with multiple supplementary complaints received from time to time, which is causing delay.  2. DoE has preferred a petition bearing no. Crl. M. C. 9490/2024 & Crl. M. A. 36510/2024 before Hon'ble High Court seeking quashing the order dated 09.10.2024 passed by this court directing petitioner/DoE to furnish digital/scan copies of unrelied upon documents/digital devices to the respondents.  Also, Documents of this file comprises of

ਹਿੰਦਿਕਰਪ ਧਿੰह Special Judge (PSING) (CBI)-09 (MPs / MLAs Cases)

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether ส์อิชิเรียชีโเร 5 sitting ซิซิเซอเพลิฟenu MP/MLA Nev		Date of taking cognizance
12	DLCT11-000085-2024  DoE  vs  Karti P. Chidambaram & Ors. (Ct. Case – 5/2024)	Complaint Case-PMLA	U/s 45 r/w 44 PMLA and 3 & 4 PMLA		Sitting MP (Karti P. Chidambaram)	25.01.2024	19.03.2024

Date of Framing of Charge s	Present Stage	Detail of p	rosecution	witnesses	Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesse s cited	Witnesse s dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
Charge yet to be framed	The matter is fixed for arguments on the point of framing of charge, however, the proceedings are stayed by Hon'ble DHC	41	N/A	N/A	N/A	N/A	N/A	N/A	Vide order dated 09.04.2025 in Crl.M.C. 2373 & 2374/2025 and Crl. M.A. No. 10684 & 10686/2025, Hon'ble Delhi High Court directed deferment of hearing on the point of charge by this Court to a subsequent date fixed by Hon'ble Delhi High Court. The next date of hearing before Hon'ble Delhi High Court was 29.05.2025, wherein the interim order is directed to continue and the next date now fixed before Hon'ble Delhi High Court is 11.09.2025.		# Prosecution Complaint assigned only on 25.01.2024.  # This case also involves file running into approximately 5800 pages, therefore, presently the expected date of disposal can not be given in the case.

# दिग्वित्व सिंह DIG VINAY SINGH

# Special Judgo (PC Act) (CBI)-09 (MPs / MLAs Cases) Court No. 512, Fifth Floor.

Note:- In terms of order dated 21.122023 passed by the Hon ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
(Matter was not listed in this month)	MAN .	Documents of this file comprises of approximately 5800 pages.
#On previous date of hearing i.e. 15.04.2025:		
1. Vide order dated 09.04.2025 in Crl.M.C. 2373 & 2374/2025 and Crl. M.A. No. 10684 & 10686/2025, Hon'ble Delhi High Court directed deferment of hearing on the point of charge by this Court to a subsequent date fixed by Hon'ble Delhi High Court. The next date of hearing before Hon'ble Delhi High Court was 29.05.2025, wherein the interim order is directed to continue and the next date now fixed before Hon'ble Delhi High Court is 11.09.2025.  Accordingly matter was adjourned for 16.09.2025.		

दिग्बिनय गिंह DIG VINAY SINGH Specia! Judge (PC Act) (CBI)-09 (MPs / MLAs Cases) Court No.,512, Fifth Floor,

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether apoused is vo	512, Film Floor, DelDigitinstitutioni ew Delhi	Date of taking cognizance
13	DLCT11-000937-2024 CBI vs. S. Bhaskararaman & Ors. (CBI-118/2024)	CBI-PC Act	120B r/w 204/420/471 r/w 468/477A IPC & 8,9 of PC Act	08	Sitting MP	01.10.2024	06.02.2025

Date of Framing of Charge s	Present Stage	Detail of p	rosecution	witnesses	Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	
		Witnesse s cited	Witnesse s dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
Charge yet to be framed	After compliance of Section 230 of BNSS, matter is now posted for arguments on charge.	113	N/A	N/A	N/A	N/A	N/A	N/A	-No-	-No-	# Fresh Charge-sheet filed only on 01,10.2024. One of the accused who is located outstation is still to be served with the summons, which is likely to take time.  # Expected date of disposal can not be given in the case at this stage.  # Documents of this file comprises of approximately 16,000 pages.

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निरंदनद निरं DIG VILLAY (मिटेकिस) (CEI)-08 Special Judge (मिटेकिस) (CEI)-08 (MPs / MLAs Cases) Court No. 512, Fifth Floor, Rouse Avenue District Court,

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
# 27.08.2025:-		Documents of this file comprises of approximately <b>16,000</b> pages.
1. Matter could not be heard on the point of charge as the lawyers were on strike and striking lawyers were not allowing the Advocates to physically appear and also Senior Advocate who is to argue the matter was not available and adjournment was sought on the ground that the matter is voluminous in which physical documents are to be pointed out during arguments and the Advocates want to argue the matter physically. The matter was adjourned to 15, 19 & 20 of September, 2025 for entire arguments on charge.		
Note:- 02 IAs were also disposed of.		

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दिग्वनय गिंह S.PIG VINAY.SIMOHACI) (CBI)-09 (INTEL / MLAS Cases) Court No. 512, Fifth Floor,

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused IS NU sitting or former NO MP/MLA	Date of institution	Date of taking cognizance
14	DLCT11-001235-2024  DoE  vs.  V.N. Dhoot & Ors. (Ct. Case 32/2024)	ED Complaint	U/s 3 & 4 of PMLA		R.N. Dhoot Former MP	19.12.2024	

Date of Framing of Charge s	Present Stage	De	tail of prose witnesse		Statemen Detail of defence t of witnesses accused - Whether		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case	
		Witnes ses cited	Witnesse s dropped	Witnesses examined	recorded or not	Defence witnesses cited	Defence witnesses examined				
Charge yet to be framed	Matter is fixed for further misc. proceedings after notice in terms of Section 223 of BNSS has been issued to the proposed accused/ entities before taking cognizance, and 4 out of 13 proposed accused were served and remaining are to be served, being foreign entities.		N/A	N/A	N/A	N/A	N/A	N/A	-No-	-No-	Documents of this file comprises of approximately 49,000 pages and part investigation is still pending by DoE qua overseas transactions, which is likely to take substantial time to get completed, and therefore expected date of disposal can not be given in the case at this stage.

## हिंग्वनय सिंह DIG VINAY SINGH

Special Judge (PC Act) (C8I)-09 (MPs / MLAs Cases) Court No. 512, Fifth Floor,

Rouse Avenue District Court.

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
# On 18.08.2025  Matter is fixed for further misc. proceedings after notice in terms of Section 223 of BNSS has been issued to the proposed accused/ entities before taking cognizance, and 4 out of 13 proposed accused were served and remaining are to be served, being foreign entities. Matter is now fixed for 10.09.2025.		Documents of this file comprises of approximately 49,000 pages and part investigation is still pending by DoE qua overseas transactions, which is likely to take substantial time to get completed.

ादाग्वनय ग्मह DIG VINAY SINGH Special Judge (PC Act) (CBI)-09 (MPs / MLAS Casso)

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accided is 5 sitting of formerenue	Pate (of institution District Court, Delhi	Date of taking cognizance
15	DLCT11-001272-2024 SC-01/2025 State vs. Ritik @ Peter	State Case	U/s 3 and 4 MCOCA	9	Former MLA (Naresh Balyan)	26.12.2024	24.02.2025

Date of Framing of Charge s	Present Stage	Detail of pro	secution w	vitnesses	Stateme nt of accused - Whether recorde d or not		defence esses	Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesse s dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				# Fresh Charge-sheet filed only on 26.12.2024 # Supplementary Charge-sheet-1 filed on 24.02.2025 #Second supplementary chargsheet filed on 01.05.2025.
Charge yet to be framed	Scrutiny of document s/ considera tion of charge	166  Main -38  Supp 1- 23  Supp 2-105  Supp 3 - 18	N/A	N/A	N/A	N/A	N/A	N/A	–No-	-No-	# Third supplementary chargesheet filed on 14.07.2025. There is one more accused who has been recently arrested and against whom supplementary chargesheet is likely to be filed within 2 months which shall further require supply of copies/ the stage of scrutiny and thereafter only charges can be heard. It may be made clear here that the offence under MCOCA, by the very nature of offence requires safety of witnesses and identity of some of the witnesses is protected and therefore it would be in the interest of the witness and his safety that their evidence is recorded in one go instead of being recorded repeatedly qua different accused.  # The case is of MCOCA involving several witnesses and voluminous file, therefore, at present expected date of disposal can not be given.  Documents of this file comprises of approximately 3500 pages.

ादांग्वनद सिंह DIG VINAY SINGH

DIG VINAY SINGH

Special Judge (FC Act) (CBI)-09

(MPs / MLAs Cases)

(MPs / MLAs Cases)

Court No. 512, Firth Floot,
Court No. 512, Firth Floot,
Note:- In terms of order dated 21.12:2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
#05.08.2025 The copies supplied to the accused persons were stated to be complete. Matter adjourned to 13.08.2025 for arguments on an application filed by A-4 seeking supply of list of URD, followed by arguments on charge on 23.08.2025.  #13.08.2025 Arguments on application qua unrelied documents heard and reserved for orders. Time sought by the Investigating Agency to prepare list. Meanwhile 2 more IAs were filed, out of which one was disposed off and qua another report from Jail Superintendent is sought for the next date of hearing.  #23.08.2025 Lawyers were on strike, and time sought by State to place on record list of unrelied documents, which is mandatory to be supplied before the stage of charge and supplementary charge-sheet of one more accused is in the process of being received shortly, therefore matter was adjourned to 06.09.2025.  Note:- 07 IAs were also disposed of.		The case is of MCOCA and at present there are 8 accused in custody and the file runs into few thousand pages and there are number of witnesses. Also, besides already filed two supplementary chargesheets, two more supplementary chargesheets are likely to be filed shortly and thereafter only the case can progress. Also, documents of this file comprises of approximately 3400 pages.

ादोग्वनय । मह DIG VINAY SINGH Special Judge (PC Act) (CBI)-09 (MPs / MLAs Cases)

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is . ร sitting อีเรียกักครั้งอก MP/MLA No	Date of institution ue District Court, w Delhi	Date of taking cognizance
16	DLCT11-000296-2025 Crl. No. 14/2025 State vs. Mohammad Ilyas & Ors.	Crl. Revision against order of Ld. ACJM, ordering further investigation in a matter	438/440 BNSS	_	2 proposed accused are sitting MLA and one is former MP	08.04.2025	N/A

Date of Framing of Charge s	Present Stage	Detail o	of prosecution	on witnesses	Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnes ses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
N/A	For arguments on petition for 24.09.2025 and 25.09.2025.	N/A	N/A	N/A	N/A	N/A	N/A	N/A	–No-	-No-	# Fresh Crl. Revision assigned only on 09.04.2025  # One of the respondents remains to be served at his new outstation address and once he is served, within 06 Months of service the revision shall be disposed off.

िट्टी वनय सिंह DIG VINAY SINGH (MPs / MLAs Cases) (MPs / MLAs Cases) Court No. 512, Fifth Floor. Note:- In terms of order dated 21.92.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	
# On 30.08.2025.  Ld. Presiding Officer was on leave. Matter was put up before Ld. Link Officer.  Reply on behalf of R-7 was filed to the revision petition and R-5 submitted that he did not intend to file any reply.  Matter was accordingly adjourned for arguments on 24.09.2025 and 25.09.2025 (02:00 PM).		

दिग्विनय सिंह DIG VINAY SINGH ्रिञ्जाबा Judge (PC ACT) (CBI)-09 (MPs / MLAs Cases)

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	.ceiibes ပည်။ မေနရေးမှာ patitie	56ate-674h-5160tion nue District Court, sw Delhi	Date of taking cognizance
17	DLCT11-000297-2025 Crl. No. 15/2025 Kapil Mishra vs. State of NCT of Delhi & Anr.	Crl. Revision	438/440 BNSS	-	Sitting MLA	08.04.2025	

Date of Framing of Charge s	Present Stage	Detail of p	rosecution	witnesses	Statement of accused - Whether recorded or not	sed - witnesses ther ded or		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesse s cited	Witnesse s dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
N/A	Matter is now listed for arguments on 24.09.2025 and 25.09.2025 with connected revision.	N/A	N/A	N/A	N/A	N/A	N/A	N/A	-No-	-No-	# Fresh Crl. Revision assigned only on 08.04.2025.  # In the connected revision, one of the respondents remains to be served at his new outstation address and once he is served, within 06 Months of service the revision shall be disposed off.

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डिाग्बनय मिंह DIG VINAY SINGH

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
# On 30.08.2025.  Ld. Presiding Officer was on leave. Matter was put up before Ld.  Link Officer		
On joint request, matter was listed for arguments on 24.09.2025 and 25.09.2025 (02:00 PM) with connected revision.		

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#### MONTHLY PROGRESS REPORT OF COURT DEALING WITH CASES AGAINST MPs AND MLA ਜਿੰਦ ਸਿੰਦ REPORT FOR THE MONTH OF AUGUST, 2025

(Letter No. MP/MLAs/RADC/Gaz./2020/E-22388-22393 dated 24th November, 2020.)

विशेष बार्यार्थाण (भेष्याचार निवाण अधिनियम) (मी.बी.आई)-23 Spl. Judge (PC-Act) (CBI)-23 (एम. पी./एम.एल.ए. के.मै.म) (MPS/MLAs Cases) ब्यायालय मंख्या ०12. छठी मंजिल Court No. 612. 6th Floor राऊज ऐबेन्यु न्यायालय परिसर, नई दिल्ली

1. Name of the Presiding Officer: SH. JITENDRA SINGH

- 13 ज एवन्यू न्यायालय पास्तः, १३ प्याप्तायालय पास्तः, १३ प्राप्तायालय पास्तः, १४ प्राप्तायालय पास्तः,
- 3. Date since posted in the court: 26.10.2024 (F/N)
- 4. Total number of cases pending on the first day of the month: 25
- 5. Number of cases disposed in the month with detail i.e. conviction, acquittal, Anticipatory Bail, dismissed, **Criminal Revision**, acceptance of closure report, Misc.DJ/ASJ etc. : **02**
- 6. Number of cases received by transfer : Nil
- 7. Number of cases pending on the last day of the month : 25
- 8. Number of cases instituted in this month : 02

(Jitendra Singh)

Ld. Special Judge, (PC Act), (CBI)-23, (MPs/MLAs CASES)

Rouse Avenue District Court, New Delhi

Special Judge (PC Act) (CBI)-23 Ps/MLAs Cases)

Rouse Avenue District Court New Delhi

## COURT OF SH. JITENDRA SINGH, SPECIAL JUDGE (PC-ACT), (CBI) 23, (MPs/MLAs CASES), COURT NO 612, ROUSE AVENUE DISTRICT COURT, NEW DELHI REPORT FOR THE MONTH OF AUGUST, 2025

	No	CNR No. and Cause title	Nature - Wheth er State case, compla int case or closure report	Penal statutes involved	No. of Acc use d	Whethe r accused is sitting or former MP/ML A	Date of institu tion	Date of takin g cogni zance	Date of Frami ng of Charge s	Present Stage	pro	Wit ness es drop ped	on s	Stat eme nt of acc use d- Wh ethe r reco rde d or not	defe witn	Defen ce witne sses exam ined	Date since when matter has been posted for final argum ents	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whethe r any interim orders are existing in the matter	Expected date of disposal of case	A short summary of work done in the said case(s) during the month	The Action Plan formulated and the steps taken for expeditious disposal of the said case(s)	The Specific reasons, if any causing delay in disposal of the said case(s)
(	1)	2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(1 3)	(14)	(15)	(16)	(17)	(18)	(19)	(20)	(21)	(22)	(23)
		Case No. CBI/259/2019 DLCT11- 001038-2019 CBI Vs Suresh Kalmadi	Compla int case CBI	Sec 120B r/w 420, 468, 471 & IPC 13(2) r/w 13(1)(d) PC Act	11	Former MP/Min ister	20.05. 2011		04.02.2	Prosecution Evidence	83	7	-	Not Rec orde d	List of witne ss not filed			No	No	February, 2026	1. Arguments on the application moved by A-9 seeking permission to travel outside the territorial jurisdiction were heard. The applicant was permitted to remain beyond the territorial limits of Delhi and was permitted to appear through VC on the next date. The matter was fixed for further arguments on 30.08.2025.  2. PW-66/IO was cross examined on 11.08.2025, 12.08.2025 and discharged on behalf of A-1. His cross examination was deferred as the Ld. Counsel for A-1 had to attend an urgent hearing before the Hon'ble High Court of Delhi.  3. The matter is listed for cross examination of PW-66/IO on behalf of A-2 on 01.09.2025, 02.09.2025, 03.09.2025 and 04.09.2025.  4. An application was moved by A-3 seeking appropriate directions to the	are being given.  2. Efforts are being made to examine the witnesses on the same day and dispose off miscellaneous applications expeditiously.	Prosecution witnesses. 2. The record is

Special Judge (PC Act) (231)-23
(MPs/MLAs Cases)
Rouse Avenue District Court
New Delhi

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														3							5. The application was moved on behalf of A-9, seeking extension of permission to remain beyond the territorial limits of Delhi till 30.11.2025. Accordingly, ad-interim relief was granted to A-9 till 23.09.2025. Ld. SPP for CBI sought time to file the reply to the said application. The case was listed for reply and arguments on 23.09.2025.		
2		Case No. CBI/ 261/2019 DLCT11- 001042-2019 CBI Vs A. Krishna Reddy	U/s 174 IPC	U/s 174 IPC	1	Individu al	08.11. 2011	08.11.	26.03.2	Judgement	2	Nill	2	Rec orde d	List of Witn esses not Filed		-	Stayed by the Hon'ble Supreme Court of India vide order dated 06.11.2017 in SLP(Crl) 3742/17, A. Krishna Reddy Vs CBI	Yes	month of the	1. The pronouncement of judgment has been stayed by the Hon'ble Supreme Court of India vide order dated 06.11.2027 in SLP (Crl.) No. 003742/2017 and the said stay continues to operate.  2. The matter was tentatively listed before the Hon'ble Supreme Court of India on 12.08.2025. However, it could not be taken up on that date. Accordingly, the case is listed for further proceedings on 27.09.2025.	being given as per the tentative listing before the Hon'ble	The pronouncement of judgment has been stayed by the Hon'ble Supreme Court of India vide order dated 06.11.2017 in SLP(Crl) 3742/17, A. Krishna Reddy Vs CBI
3		Case No. CBI/ 262/2019 DLCT11- 001044-2019 CBI Vs Purshotamm Dev Arya Etc	CBI	174A IPC	2	Individu al	08.11. 2011	08.11. 2011	26.03.2 012	Judgement	2	Nill	2	Rec orde d	3	3	-	Stayed by the Hon'ble Supreme Court of India vide order dated 06.11.2017 in SLP(Crl) 3626/17, Purshottam Dev Arya Vs CBI.	Yes		The pronouncement of judgment has been stayed by the Hon'ble Supreme Court of India vide order dated 06.11.2027 in SLP (Crl.) No. 3626/2017 and the said stay continues to operate.      The matter was tentatively listed before the Hon'ble Supreme Court on 12.08.2025. However, it could not be taken up on that date. Accordingly, the case is listed for further proceedings on 27.09.2025.	being given as per the tentative listing before the Hon'ble Supreme Court of India	The pronouncement of judgment has been stayed by the Hon'ble Supreme Court of India vide order dated 06.11.2017 in SLP(Crl) 3626/17, Purshottam Dev Arya Vs CBI.

Special Judge (VC Act) (CBI)-23 (MPs/MLAs Cases) Rouse Avenue District Court

4	Case No. CLOR/01/2019/ DLCT11- 000187-2019 CBI Vs Maneka Gandhi	Closure Report	120B, 420 IPC & 13(2) r/w 13(1)(d) of PC Act	3	Former MP/Min ister	30.05, 2013	Yet to be taken.	Vide Order Dtd 04,02.2 0 CBI directe d to further investig ation.	Further Investigatio n	42	-		Not	List of Witn esses not filed		~	Stayed by the Hon'ble High Court of Delhi vide order dt 20.11.2020 in Crl. MC No.2250/20 20, Crl. M. A No 16013/2020 & Crl. M.A. 5336/2021, Maneka Gandhi vs CBI	Yes	outcome of	1. The Hon'ble High Court of Delhi has continued the interim order in Crl. MC No. 2250/2020, Maneka Gandhi Vs CBI. The matter is tentaively listed before the Hon'ble High Court of Delhi on 01.09.2025.  2. Accordingly, the matter is listed for further proceedings on 08.09.2025.	being given as per the tentative listing before the Hon'ble	of Delhi vide order dated 20.11.2020 in Crl. MC No. 2250/2020, Crl. M.
5	Case No. CBI/ 113/2019 DLCT11- 000504-2019 CBI Vs Abhay Singh Chautala	СВІ	U/S 13(2) r/w 13(1)(e) of PC Act r/w sec 109 IPC	1	Former MLA	24.12. 09	02.02.	18.07.1	Recording of Statement of Accused	254	Nil	20 6	-	List of Witn esses not filed	r	F	No	No	January, 2026	Part draft questionnaire under section 313 Cr.P.C. has been prepared. Matter is listed for recording of statement of accused u/s 313 Cr.P.C. on 03.09.2025.	are being given.  2. Efforts are being made to examine the witnesses on the same day	
6	Case No. CT/ 29/2019 DLCT11- 001050-2019 DOE Vs A. K. Reddy	Ct. Case PMLA	U/S 3 &4 PMLA Act	2	Individu al	14.08.	27.09. 18	06.10.2	Prosecution Evidence	24	02	19	Not reco rded	List of Witn esses not filed	-	-	No	No	February, 2026	1. PW-20/Assistant Director was partly examined in chief, his cross examination was deferred as the Ld. main counsel was unable to attend the court due to his urgent appearance before the Hon'ble High Court of Punjab and Haryana at Chandigarh.  2. The case is now listed for cross examination of PW-20 on 20.09.2025 and 22.09.2025.	are being given.  2. Efforts are being made to examine the witnesses on the same day and dispose off	Prosecution witnesses cited. 2. The Cross examination of the witnesses are lengthy and time consuming. 3. The record is voluminous.

Special Judge (PC Act) (CBI)-23 (MPs/MLAS Cases) Rouse Avenue District Court New Delhi

7	Case No. SC/11/2019 DLCT11- 001001-2019 State V/S Dr. Chattar Pal Lodha	State Case	U/S 7/8/12/1 3 IPC Act r/w 120B IPC	11	Former MP	03.04.	06.07. 09	07.12.1	PE	30	1	30	-	List of Witn esses not filed	-	,	Stayed by the Hon'ble High Court of Delhi vide order dated 21.11.2023 in W.P. (CRL.) No. 925/2022 and CRL. M.A 23333/2022, Anirudha Bahal vs State	Yes	months of disposal of	Proceedings in the matter have been stayed by the Hon'ble High Court of Delhi vide orders dated 27.04.2022 and 21.11.2023 in W.P.(CRL.) No. 925/2022, Crl. M.A No. 7825/2022 and CRL. M.A 23333/2022, Anirudha Bahal vs. State for 07.11.2025. Accordingly, the matter was adjourned to 15.11.2025 for further proceedings .	being given as per the tentative listing before the Hon'ble High Court of	of Delhi vide order dated 27.04.2022
8	Case No. CT. CASE 17/2021 DLCT11- 000246-2021 DOE V/S Amarendra Dhari Singh & Ors.	PMLA Case	U/S 3 &4 PMLA Act	6	MP	11.08.	07.08. 2021		Arguments on charge	14				List of witne sses not filed	-			No	January, 2026	1. Two misc. Applications moved by A-2 seeking permission to travel abroad were disposed off on 01.08.2025 and 27.08.2025.  2. An application was moved by A-7 seeking permission to travel abroad for a period of five months. Ld. SPP for ED sought time to file reply. The matter was listed for reply and arguments on 04.09.2025.  3. An application was moved by applicant Ankit Agarwal, seeking permission to travel abroad for a period of six months i.e. from 14.08.2025 to 14.02.2026. The said application was disposed of on 13.08.2025.  4. An application u/s 348 read with Section 94 of the BNSS, 2023 was filed by the ED, placing on record information received from the Swiss Authorities pursuant to the MLAT request, along with EMTEC pendrive. As the accused counsels could not appear due to the Bar strike, the matter is now listed for consideration on the aforesaid application and for rebuttal arguments on behalf of ED on 02.09.2025.	are being given.  2. Efforts are being made to dispose off misc. applications expeditiously.  3.The parties/ counsels have been asked to cooperate in the expeditious disposal of the case.	accused persons.  2.Number of miscellaneous applications are being filed by the accused persons.  3. Many times, adjournments are being sought by the accused persons/counsel.

Special Judge (PC Act) (CBI)-23 (MPs/WAs Cases) Rouse Avenue District Court

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9	Case No. CC/ 55/2019 DLCT11- 000279-2019 CBI Vs Ajay Singh Chautala	СВІ	U/S 13(2) r/w 13(1)(e) of PC Act r/w sec 109 IPC	6	Former MP/ MLA	24.12 09 (RBT on 14.03. 22)	02.02.	20.09.1	Statement of accused	256	32 (une xami ned wim ess inclu ding drop ped.	22 4	,	List of Witn esses not filed	-			No	March, 2026	1. Part draft questionnaire u/s 313 Cr.P.C. have been prepared. Matter is listed for recording the statement of accused u/s 313 Cr.P.C. on 04.09.2025.  2. An application was moved on behalf of A-1, Ajay singh Chautala, seeking permission to travel abroad w.e.f. 02.10.2025 to 12.10.2025. Reply filed. Matter was adjourned due to strike by the Bar Association. Matter is listed for arguments on the same on 09.09.2025.	are being given.  2. Efforts are being made to examine the witnesses on the same day and dispose off miscellaneous applications expeditiously.  3. The parties/ counsels have been asked to cooperate in	2. The Cross examination of the witnesses are lengthy and time consuming. 3. The record is voluminous. 4. Many times the counsels for the accused seek adjournment on
10	Case NO. CT CASE /23/2022 DLCT11- 000468-2022 DOE V/S Satyendra Kumar Jain & Ors	PMLA Case	U/S 3 &4 PMLA Act	10	MLA	27.07 22 (RBT on 23.09 22)	-	-	Argument on Charge	108	-	-		-	-		No	No	Hon'ble High Court of Delhi, vide order dated 03.03.2025 in Crl. M.A. 9027/2024, Crl. M.A. 34540/2024 & Crl. M.A. 4971/2025 to defer the proceedings	1. The case was not listed in this month in view of directions issued by the Hon'ble High Court of Delhi, vide order dated 03.03.2025 in Crl. M.A. 9027/2024, Crl. M.A. 4971/2025 directing deferment of proceedings in the instant matter.  2. The matter is tentatively listed before the Hon'ble High Court of Delhi on 11.09.2025. Accordingly, the matter is fixed for further proceedings on 15.09.2025.	been issued by the Hon'ble High Court of Delhi, vide order dated 03.03.2025 in Crl. M.A. 9027/2024, Crl. M.A. 34540/2024 & Crl. M.A. 4971/2025 to defer the proceedings in the instant	accused and 108 Prosecution witness cited. 2. The record is voluminous. 3. Number of Miscellaneous applications are being filed by the accused/counsel. 4. Many times the counsels for the accused seek
	Case No. CBI/257/2019 DLCT11- 000989-2022 CBI V/S Satyendar Kumar Jain	СВІ	U/S 13(2) r/w 13(1)(e) of PC Act r/w sec 109	6	MLA	03.12. 2018 (RBT on 01.11. 22)	-	-	Further Proceeding s	81	•	-	-	-	-	-	No .	Yes	December, 2025	1. Part arguments on the point of charge on behalf of CBI were heard. The matter is listed for remaining arguments on charge on behalf of CBI on 28.08.2025. The matter is	Short dates are being given.	1.Case was received by transfer on 11.11.2022. 2. There are 10 accused and 81 Prosecution witness cited.

Special Judge (PC Act) (CBI)-23 (MPVMLAs Cases) Rouse Avenue District Court New Delhi

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			IPC																now listed for remaining arguments on charge on 23.09.2025.		3. The record is voluminous.
12	Case No. CBI/96/2023 CBI Vs Jagdish Tytler DLCT11- 000702-2023	CBI Case	U/Sec. 147/148/ 149/153 A/188/1 09/295/3 02/463 I	01	Former MP/Min ister	ŘBT on 20.09. 2023	26.07. 2023	•	Prosecution Evidence	. 41	•	-		•	,	No	•	February, 2026	PW-13, PW-14 were examined in chief, cross examined and discharged on 04.08.2025 and 05.08.2025.      Matter is listed for Prosecution Evidence on 11.09.2025 and 16.09.2025.		The record of the case is voluminous.
13	Case No. CBI/ 109/2023 CBI Vs PC Lallawmsanga DLCT11- 000830-2023	СВІ	U/s 120B,42 0,467,46 8,471 IPC & 13(2), 13(1)(D) PC ACT 1988	5	FORME R CM A - 2	06.12. 2023			Arguments on charge	109	•		_		-	No	No .	December, 2025	Arguments on behalf of all accused persons have been concluded. The case is listed for rebuttal arguments, if any, on 12.09.2025.	Short dates are being given.	Case was received by transfer on 06,12,2023.
14	Ct.Case No. CT/02/2024 DLCT11- 000035-2024 DOE V/S Zeeshan Haider & Ors.	PMLA Case	U/s 44 read with section 45 of PMLA, 2002	05	Individu al	09.01. 2024	19.1.2 024		Further proceeding s	29		•	-		-	No	No	of Delhi, vide order dated 21.03.2025, has continued the interim order in the Criminal Rev. Petition No. 1329/2024 and the matter is tentatively listed before the Hon'ble	The Hon'ble High Court of Delhi vide its order dated 21.03.2025 extended the interim order (13.02.2025), in Crl. Rev. P. 1329/2024 and scheduled the matter for re-notification on 18.12.2025. Consequently, the matter was listed for 22.12.2025.      A Misc. application was moved on behalf of A-3 seeking extension of the permission granted vide order dated 09.04.2025, for travelling abroad for a period of six months w.e.f. 16.08.2025 to 10.02.2025. The said application was disposed of on 12.08.2025.	Court of Delhi, vide order dated 21.03.2025, has continued the interim order in the Criminal Rev. Petition No.1329/2024 and the matter is tentatively listed before the Hon'ble High Court on	09.01.2024.

Special Judge (PC Act) (CBI)-23 (MPs/MLAs Cases) Rouse Avenue District Court

New Deb.

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		CC NO. 107/2019 State Vs. Swati Maliwal CNR No. DLCT11- 000476-2019	State	U/s 13 (1)(d) & 120B IPC	04	MP of Rajya Sabha	21.12.	18.01. 2017	08.12 .2022	Prosecution Evidence	20	-	7	Not reco rded	Not filed	-	-	-	-	March, 2026	PW- 5, PW- 6 and PW-7 were examined in chief, cross examined and discharged.      The matter was fixed for PE, however, the prosecution witness was discharged unexamined due to the ongoing strike by the legal fratemity. The case is fixed for prosecution evidence on 08.09.2025, and 09.09.2025.		Case was received by transfer vide order dated 13.02.2024 of LD. Principal District & Sessions Judge-cum- Special Judge (PC Act) (CBI), RADC, New Delhi.
1		Misc. DJ ASJ Filing No. 35/2025 CNR No. DLCT11- 000075-2025 ED	Misc. DJ/ASJ	-	-	EX- MLA (Abated)	27.01. 2025	•	,	Arguments on application	-	-	-	-	-	-	-	No	No	October, 2025	An application seeking direction to the ED has been filed by the Ld. counsel for applicant/ representative of Om Prakash Chautala (Since Deceased).  ED was directed for file a reply for the same.  Matter is listed on 11.09.2025 for filing of reply.	Short dates are being given	Case was received by way of assignment on 27.01.2025
		Misc . DJ ASJ 75/2025 ED vs. Om Parkash Chautala (since deceased)	Misc. DJ ASJ	ED Case	-	-	17.02. 2025	-	-	Argument on application	•	-		1		-	-	No	No	October, 2025	An application seeking confiscation of the confirmed attached properties of the accused Om Prakash Chautala (since deceased) was moved through his legel heirs. Arguments heard on said application. Listed for clarification on 11.09.2025		Case was received by way of assignment on 17.02.2025
	8	Ct. Case no. 16/2025 ED vs. Ram Kishor Arora and Others	PMLA CASE	U/s 44 read with section 45 of PMLA, 2002	12	Ex-/Min ister	24.08. 2023		-	Considerati on of supplement ary complaint	23	-	-	-			-	No	No		1. An application, moved by A-3 seeking permission to abroad. Reply was filed. Arguments were heard. The said application was disposed off on 07.08.2025.  2. An application, moved by applicant Mohit Arora, seeking permission to travel abroad w.e.f. 10.09.2025 to 15.09.2025. Arguments were heard. The said application was disposed off on 13.08.2025.	Short dates are being given	File received by way of transfer by order of Ld. Ld. Principal District & Sessions Judge, RADC for 28.05.2025.

Special Judge (PC Act) (CBI)-23 (MPsMLAs Cases) Rouse Avenue District Court

																			2. Part clarification on the point of Cognizance regarding the Supplementary Chargeshee sought from the IO. Matter is listed for further		
			-																clarification.  3. Accused persons submitted that their respective counsel were not present due to ongoing strike by the Bar. In view of the submission made, the matter is adjourned for consideration on the Supplementary Chargesheet on 10.09.2025.		
19	Crl. Revision 24/2025 Rohit Singh Mahiyaria vs. State of NCT of Delhi	Crl. Revisio n	u/s 440 of BNSS	1	Former MP	02.05. 2025		J.	Arguments	•	-	-	-		-	No	No	October, 2025	Ld. counsel for the revisionist sought some time to peruse the case record. On request, matter adjourned and listed for arguments on revision petition on 16.09.2025.	Short dates are being given	Fresh revision petition received by way of allocation on 02.05.2025.
20	Misc . DJ ASJ 358/2025 ED vs. Om Parkash Chautala (since deceased)	Misc. DJ ASJ	U/s 8 (7) of PMLA	1	Former CM (since decease d)	28.07. 2025	-	-	Arguments	•	-	-	-	٠	-	No	No	October, 2025	1. Reply filed by the ED to the application u/s 8(7) of PMLA Act, 2002 moved by applicant Ajay Singh Chautala, seeking directions for impleadment of legal heirs of the deceased accused, Late Om Prakash Chautala, as contesting party.	being given	Fresh application received from Bail and Filing Section on 28.07.2025.
																			2. The matter is listed for arguments on the said application on 11.09.2025.		
21	Misc . DJ ASJ 359/2025 ED vs. Om Parkash Chautala (since deceased)	Misc. DJ ASJ	U/s 8 (7) of PMLA	1	Former CM (since decease d)	28.07.	•	•	Arguments	•	-	-	-	-	-	No	No	October, 2025	Reply filed by the ED to the application u/s 8(7) of PMLA Act, 2002 moved by applicant Suchitra Singh, seeking direction for impleadment of legal heirs of the deceased accused, Late Om Prakash Chautala, as contesting party.      The matter is listed for arguments on the said application on 11.09.2025.	being given	Fresh application received from Bail and Filing Section on 28.07.2025

Special Judge (PC Act) (CBI)-23 (MPs/IVLAs Cases) Rouse Avenue District Court

-	I			1									_				F 1			Γ		
22	Misc . DJ ASJ 360/2025 ED vs. Om Parkash Chautala (since deceased)	Misc. DJ ASJ	U/s 8 (7) of PMLA	1	Former CM (since decease d)	28.07. 2025	-	-	Arguments	-	-	17500	•	•			No	No	October, 2025	1. Reply filed by the ED to the application w/s 8(7) of PMLA Act, 2002 moved by applicant Sunita Singh, seeking direction for impleadment of legal heirs of the deceased accused, Late Om Prakash Chautala, as contesting party.  2. The matter is listed for arguments on the said application on 11.09.2025.	being given	Fresh application received from Bail and Filing Section on 28.07,2025
23	Misc . DJ ASJ 361/2025 ED vs. Om Parkash Chautala (since deceased)	Misc. DJ ASJ	U/s 8 (7) of PMLA	1	Former CM (since decease d)	28.07. 2025	-	•	Arguments	-		-	•	-	-		No	No	October, 2025	1. Reply filed by the ED to the application u/s 8(7) of PMLA Act, 2002 moved by applicant Anjali Singh Singh, seeking direction for impleadment of legal heirs of the deceased accused, Late Om Prakash Chautala, as contesting party.  2. The matter is listed for arguments on the said application on 11.09.2025.	being given	Fresh application received from Bail and Filing Section on 28.07.2025
24	Misc. DJ ASJ 362/2025 ED vs. Om Parkash Chautala (since deceased)	Misc. DJ ASJ			*				Reply and Arguments	-	1		•	-		7	No	No	October, 2025	1.Reply filed by te ED to application u/s 8(7) of PMLA Act, 2002 moved by applicant Abhay Singh Singh Chautala seeking direction for impleadment of legal heirs of the deceased accused, Late Om Prakash Chautala, as contesting party.  2. Matter is listed for reply, and arguments on the abovesaid application on 11.09.2025.	being given	Fresh application received from Bail and Filing Section on 28.07.2025
25	Misc DJ ASJ 403/2025 Anupam Awasthi vs. CBI	Misc DJ ASJ	U/s 503 of BNSS, 2023		-	28.07. 2025	-	-	Reply and Arguments	-	•	-	•	-	-	-	No	No	October, 2025	An application was moved by the applicant Anupam Awasthi, through his SPA, for de-freezing his the bank account.      Reply to the above said application filed by IO. He has filed a status report	being given	Fresh application received from Bail and Filing Section on 12.08.2025

Special Judge (PC Act) (CBI)-23 (MPs/MLAs Cases) Rouse Avenue District Communication

f., .			. — —				 													
	×			,														concerning ongoing investigation and submitted that earnest and bonafide steps would be taken to expedite the investigation. The matter is listed for arguments and for consideration of the status report on 28.08.2025.		
																		3. IO sought additional time to submit a further status report.		
																		4. The Matter is listed for arguments on the aforesaid application and for further proceedings on 09.09.2025		
	Criminal Revision No. 53/2023 Dinesh Gupta & Anr. Vs CBI	Revisio n	U/s 397, 398 read with 401 CrPC	02		04.01. 2024		Decided	-	-	Not reco rded	Not filed	-	-	No	No	-	Vide a separate order, Criminal Revision Petition stands allowed on 19.08.2025. The TCR be sent back to Ld. Trial Court. The Revision Petition File be consigned to the Record Room.	-	Case was received by transfer on 04.01.2024,
E .	Criminal Revision No. 51/2023 CBI V/s Dinesh Gupta & Anr. CNR No. DLCT11- 000780-2023	1	U/s 397 read with 399 CrPC	04	A-3 Former MLA	04.01. 2024		Decided		-	Not reco rded	Not filed	-	-	No	No		Vide a separate order, Criminal Revision Petition stands dismissed on 19.08.2025. The TCR be sent back to Ld. Trial Court. Revision Petition File be consigned to the Record Room.		Case was received by transfer on 04.01.2024.
																		L		

Total cases pending as on 31.08.2025 = 25

Prepared by:- JAAhlmad

(Jitendra Singh)

Special Judge, (PC Act) (CBI)- 23 (MPs/MLAs Cases)

Rouse Avenue Court Complex, New Delhi

Special Judge (PC Act) (CBI)-23

(MPs/MLAs Cases)

Rouse Avenue District Court

New Delhi

Additional Sessions Judge Special Judge ( PC-Act), (CBI)-24 Rouse Avenue District Court

MONTHLY PROGRESS REPORT OF COURT DEALING WITH CASES AGAINST MPs AND MLAs, OF THE MONTH OF JULY-2025
{Letter No. MP/MLAs/RADC/Gaz,/2020/E-22388-22393 dated 24th November, 2020}

	{Letter No. MP/MLAs/RADC/Gaz	./2020/E-22388-22393 dated 24 <sup>th</sup> November, 2020}
1.	Name of the Presiding Officer	Dr. VISHAL GOGNE
2.	Designation	Special Judge (PC Act) (CBI)-24 (MPs / MLAs Cases)
		Rouse Avenue Court Complex, New Delhi.
3.	Date since which posted in the court	· 15.12.2023 (A/N)
4.	Total number of cases pending on the first day of the month	24
5.	Number of cases disposed in the month with detail i.e. conviction, acquittal, discharge, acceptance of closure report, etc	1 (Misc. DJ/ASJ)
6.	Number of cases pending on the last day of the month	23
7.	Number of cases instituted in this month	
T		

Prepared by:

(Ahlmad/JA)

(Dr. VISHAL GOGNE)

Spl. Judge (PC Act) (CBI)-24 (MPs/MLAs Cases)

Rouse Avenue Court Complex New Delhi Special Judge (PC Act) (CBI-24) (MPs/MLAs Cascs) Rouse Avenue District Court

New Delhi

#### VIEHAL GOGNE Additional Sessions Judge Special Judge ( PC-Act), (CBI)-24

SI No	CNF	No. a	nd Cause	title 1	lature - Whether	State case,	ourPenal statutes	No. of	W	hether accused is	Da	te of institution	Date of cognizance
	Ì			c	omplaint case	or closure	involved	accused	sittin	g or former MP/MLA			
				r	eport								
	DL	.CT11-	000429-2	023	State Case		U/s: 302, 307 IPC	2		Former	Initial Institution dt.		10.02.2014
	State								MLA	100	10.02.2014		
1	Vs									Institu	ited in this court on		
	Dr	. Jagri	ti Singh e	etc.					İ			24.05.2023	
	Prese Detail of prosecuti		ecution	Statement of	Detai	l of defence	Date since w	hen	Whether there is any	stay of	Whether any interim	Expected date of	
Date of			es	accused -	wi	itnesses	matter has b	been proceedings orde		red by	orders are existing	disposal of case.	
Framin	Stage				Whether		ĺ	posted for fi	or final superior court, if yes		es give	in the matters	,,
g of	of the				recorded or			argument	ts detail				
Charge	case				not								
s													
			Witnesses			Defence	Defence			-Yes-			Matter was received in
06.06.20			dropped	examine	ď	witnesse	s witnesses			Vide order dt. 04.02.2	the state of the s	-Yes-	the month of May 2023.
15		cited				cited	examined			18.02.2025 of Hon'b			Matter is expected to be
	PE	76	11	37	No	-				Court of Delhi in C			disposed of within a year
				(Cross						5257 of 2025 and C	and the same of th		
	PW 1		PW 13 i						August and an august and a supplementary	further			
				deferred	) [					cross-examination of			
										deferred till the pend			
										the Crl. MC No.697/2	25		

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<ol> <li>The matter was taken up in this month. The matter was fixed for cross examination of the last witness i.e. PW-37(ACP Amar Deep Sehgal) who is the Investigating officer of this case.</li> <li>The main counsel for the accused no. 1 was not available on the date.</li> <li>The matter was reported to be next listed before the Hon'ble High Court on 12.11.2025.</li> </ol>	summons to witnesses.  (2) Consecutive / Bulk date of hearing.  (3) Short dates being given and no unnecessary	transfer from Patiala House Court, New Delhi. Vide order dt. 04.02.2025 and 18.02.2025 of Hon'ble

Additional Sessions Judge
Special Judge ( PC-Act), (CBI)-24
Rouse Avenue District Court
New Delhi

SI No	CNR No. a	co	ature - Whether State ca omplaint case or closi port	4		Whether accused is sitting or former MP/MLA	Date of institu	ution	Date of cognizance
2	DLCT11	-000478-2019 ED Vs	Complaint case	3 & 4 of PM 2002	LA, 9	Former MP, Sitting MLA	. 06/09/16		07/09/16
		Ira Singh etc. etail of prosecution	Statemen Detail of	defence D	ate since Whethe	er there is any stay of p	roceedings ordered	Whether any	Expected date of disposal
_	betan or prosecution		Detail of			i there is any stay or p		which any	

F	Present	Detail	of pros	secution	Statemen	Detail of	defence	Date since	Whether there is any stay of proceedings ordered	Whether any	Expected date of disposal
Date	Stage of	1	witnesses		t of witnesses		when .	by superior court, if yes give detail	interim orders	of case.	
of t	of the case				accused -			matter has		are existing in	
Fram	am		Whether	Whether		been		the matters			
ing			recorded		posted for						
of	į				or not			final			ļ
Char								arguments			
ges											
		Witnes		Witnesses		Defence	Defence		Vide order dt. 19.04.2022 of Hon'ble High Court of Delhi	CHICAGO CO.	
05.05.		ses		examined		witnesses	witnesses		passed in Crl. Rev. P 217/2022 titled as Vikramaditya		
21		cited	droppe			cited	examined		Singh Vs ED the trial court has been directed to record the		
Assesser record.	PE	107	2	75	No				prosecution evidence but the cross- examination be deferred till next date.		
- 1	PE	107	2	(Cross is					deletted thi hext date.		
		8		deferred)	1						
				uelelleu)							

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
	summons to witnesses.  (2) Consecutive / Bulk date of hearing.  (3) Short date being given and no unnecessary	Vide order dt. 19.04.2022 of Hon'ble High Court of Delhi passed in Crl. Rev. P 217/2022 titled as Vikramaditya Singh Vs ED the trial court has been directed to record the prosecution evidence but the cross- examination be deferred till next date. Most of the witnesses pertains to other states. Unavailability of witness.

VINHAL GOGNE
Additional Sessions Judge
Special Judge (PC-Act), (CBI)-24

SI No	CNR	No. and C	ause title	Nature	AvWhethert	Stateucase	, complaint	Penal	statutes	No. of accused	Whether accused is sitting	Date of institution	Date of
				case or	closure rep	ort		involved			or former MP/MLA		cognizance
	DL	CT11-0009	75-2019			State		,	5 r/w 471	9	Former MP, Sitting MLA	31.03.2017	08.05.2017
		CBI			(PC	(PC Act case)			nd 13 (2)			j	
3		Vs			(1 C / lot ouse)				(1)(e) of		1		
	Virbhadra Singh etc.								ct 1988				
Date of	property and property and property and a second				Statement	Detail of	defence	Date	since	Whether ther	e is any stay of proceedings	Whether any	Expected date of
Framing	nt	V	vitnesses		of accused	witne	esses	when	matter	ordered by su	perior court, if yes give detai	il interim orders	disposal of case.
of	Stage	ge						has	been			are existing in	
Charges	of the				Whether		posted	i for			the matters		
	case				recorded			final					
					or not			argum	ents				
		Witnesses				Defence	Defence				It 16.04.2019 of the Hon'ble H	0	
		cited	dropped	examined		witnesses	witnesses			The second of th	V.P. (Crl) 235/2019 titled as Pratil	CONTRACTOR OF THE PROPERTY OF	
						cited	examined			•	Crl. M.As 1619-1620/2019, the ti	DATE AND THE PROPERTY OF THE P	
10.12.18	PE									ected to make all possible endeav evidence of witnesses who are			
										of Himachal Pradesh.	noi		
									Ì		oj 11muenai 1 raucsn.		

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
Matter was taken up in this month. It was submitted on behalf of the CBI that the application for clarifications moved before the Hon'ble High Court is next listed on 10.11.2025.	witnesses.  (2) Consecutive / Bulk date of hearing.  (3) Short dates being given and no unnecessary	Court of Delhi in W.P. (Crl) 235/2019 titled as Pratibha Singh and Anr & Crl. M.As 1619-

Additional Sessions Judge Special Judge ( PC-Act), (c. r) 44 Rouse Avenue District Court

SI No						Nature - Pen Whether State case, complaint case or closure report				No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	on i	Date of cognizance	
4	State Vs Sukesh Chandrashekar etc.					State Case	e 4	467, 468, 471, 474, 170, 120B of IPC an 8 of PC Act, 198		9	Former MLA	14.07.2017		03.082017	
Date	Prese Detail of prosecution					Statement of		of defence nesses	Date si		ther there is any stay of by superior court, if		Whether a		
Frami of	ming Stage					accused - Whether recorded or not			has be posted fina argume	een I for	,,	, ,	are existir in the matte	ng	
		14000000	the series are very partie.	THE RESERVE OF THE PARTY OF THE	Witnesses examined		Defence witnesse cited	Defence witnesses examined		India State	ide order dt. 14.12.2018 of in SLP (Crl.) No. 46619/2 and Vide order dt. 30.09.2	018 titled as B.Kumar Vs 2019 of the Hon'ble High	i i		
17.11	.18	<b>E</b> 1	66	-	4	No					of Delhi in Criminal Revis 18 and 1121/18, the proceed				

the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1.) The matter has been stayed by the Hon'ble Supreme Court of India. It was submitted by the Ld. Counsel for the accused that the proceedings before the Hon'ble High Court are next listed on 06.10.2025. and the interim order was continued. Thus, in view of the said submission, case was adjourned.		It was stated by the counsel of the applicant / accused on the previous date, that the matter is listed before the Hon'ble High Court of Delhi on 06.08.2024. Interim orders have been continued.

Additional Sessions Judge
Special Judge (PC-Act), (CBI)-24
Rouse Avenue District Court

	NR No.	and Ca	use title				5 (6 (3 ) ) (6 )	over en	No. of	Whether accused is sitting or	Date of institution	Date of cognizance
כ 📗				complair	nt case or c	losure report	involve	d _	accused	former MP/MLA		
	DLCT	11-00012	5-2019		State		120B r/w 420 of IPC and		14	Former MP / Sitting MLA	16.04.2018	30.07.2018
	CBI Vs Lalu Prasad Yadav etc.		(PC Act case)			Sec 13 (2) r/w 13 (1) (d) of PC Act, 1988						
1			lav etc.									
		Deta			and the same of th	Detail of defer	nce witnesses	Annual Control			The second secon	Expected date of disposal of case.
ile oi	Stage		Witticooc		(#F				37			disposar or case.
of	of the				Whether			iniai arg	amonto	oodit, ii yee give detaii	the matters	
arges	case				recorded							
						Defence witnesses cited	Defence witnesses examined				=	Within one year from the date of framing of the charge.
-	Clarific 94 – ations		-	No								
	ate of aming of	Lalu Pr Prese the of nt aming Stage of the arges Clarific	DLCT11-00012  CBI Vs Lalu Prasad Yac  Prese Interest Deta Interest Stage of the larges of the larges  Clarific 94	DLCT11-000125-2019  CBI Vs Lalu Prasad Yadav etc.  Prese Detail of prose witnesse of the arges  Witness Witnesse es cited s dropped  Clarific 94 —	DLCT11-000125-2019  CBI Vs Lalu Prasad Yadav etc.  Prese of the arges of the arges  Witness Witnesse es cited s dropped  Clarific 94	DLCT11-000125-2019  CBI Vs Lalu Prasad Yadav etc.  Prese Detail of prosecution of accused - Whether arges case  Witness Witnesse witnesses es cited s dropped examined  Clarific 94 - No	CBI VS Lalu Prasad Yadav etc.  Prese Detail of prosecution of the arges of the arges  Witness Witnesse es cited Sdropped Examined  Clarific 94 - No  No State  (PC Act case)  State  (PC Act case)  Statement of accused - Whether recorded or not  Defence witnesses cited	DLCT11-000125-2019  CBI Vs Lalu Prasad Yadav etc.  Prese of the of the arges of the arges  Case  Witness Witnesse es cited s dropped  Clarific 94 - No No	DLCT11-000125-2019 CBI VS Lalu Prasad Yadav etc.  Prese of the arges of the arges of the arges  CIarific 94 - No No Involved    Complaint case or closure report   involved   120B r/w 420 of IPC and   Sec 13 (2) r/w 13 (1) (d) of   PC Act, 1988	DLCT11-000125-2019 CBI VS Lalu Prasad Yadav etc.  Prese of the arges of the arges  CIarific 94 - No - No	complaint case or closure report involved accused former MP/MLA  DLCT11-000125-2019  CBI Vs Lalu Prasad Yadav etc.  Prese of the arges  Of the arges  Clarific 94 - No - No	DLCT11-000125-2019  CBI Vs Lalu Prasad Yadav etc.  Prese of the arges  Of the arges  Clarific  Complaint case or closure report  involved  involve

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<ol> <li>The matter was fixed for Order on Charge. On the previous date this court had recorded that certain clarifications were required from the prosecution. The matter was fixed for the said purpose.</li> <li>The matter was taken up on three dates in this month. Clarifications were elicited by way of inspection of the case diaries which were voluminous and run into three volumes.</li> <li>Relevant inspection of the case diaries were completed, now the matter is fixed for pronouncing order on charge.</li> </ol>	on charge.	

VE HAL GOONF

Additional Sessions Judge Special Judge ( PC-Act), (CBI)-24 Rouse Avenue District Court

										New Delh	i	
SI No	CNR N	lo. and (	Cause title		ture - Whethe mplaint case			Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA		on Date of cognizance
6	DLCT11-000985-2019 Complaint Case  ED Vs M/s Lara Projects LLP Ltd etc.  Press Detail of prosecution Statement Detail of						S	ec 3 & 4 of PMLA' 2002	16	Former and sitting MP and MLA	25/08/2018	17.09.2018
Date of Charge	g Stage of the	se Detail of prosecution witnesses ge			Statement of accused - Whether recorded or not	witnesses		Date since when matter has been posted for final arguments		s any stay of proceedings rior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.
	1.0	Witness Witnesse Witnes es citeds dropped examin		examine	ed	Defence witnesses cited	examine	s			d	Vithin one year from the ate of framing of the harge.
_	Misc. 21 – App & Arg/ Charg e			. –	No							

Short Summary of the work done in the case during the month		The specific reasons, if any causing delay in disposal of the matter
<ol> <li>The matter was taken up on nine (9) dates in this month.</li> <li>The matter was listed on day to day basis to address any prayers relatable to section 207 Cr.P.C.</li> <li>It was stated by the ld. Respective Counsels for accused persons that the process of inspection and reconciling the record for any probable plea/prayer under section 207 Cr.P.C. was underway and would likely to be concluded within two - three weeks.</li> <li>In order to lay out a time based schedule for further proceedings, this court directed that the matter shall thereafter be taken up for submission on charge on day to day basis from 15.09.2025</li> </ol>	persons.	•

Additional Sessions Judge
Special Judge ( PC-Act), (CBI)-24
Rouse Avenue District Court
New-Delhi

5) Applications under section 207 Cr.P.C. were moved by the ld. Respective counsels on behalf of accused no. 1 to accused no. 14.

6) The ld counsel for the ED had submitted in the context of the applications under section 207 Cr. PC that the ED was in the process of providing a dedicated scanner for immediate provision of the deficient or illegible copies.

Also, that the process of inspection of the unrelied documents will be streamlined by enabling inspection of any such record at the office of the ED in the court premises itself. The ld respective counsels for all accused were agreeable to the above proposition from the ED.

7.) One misc. application was taken up and disposed of in this month.

Additional Sessions Judge Special Judge ( PC-Act), (CBI)-24 Rouse Avenue District Court

										rease Hyende Dis	crice Court	
SI No	CNR	No. and title	Cause		ture - State case,	Penal s	7	No. of accused	Whether accused	Date of ∖îñistitût	ion Dat	e of cognizance
140		title			ase or closure		iveu		is sitting or former MP/MLA			
				-	port				WII /MEA			
	DLCI	11-00098	35-2019	Complaint Case		Sec 3 & 4 of PMLA' 2002		8	Former MP 08.03.2021			26.03.2021
7	ED Vs					20						
	M/s Alchemist Township India Ltd etc.											
Date	Presen Detail of pro		ail of pros witnesse		Statement of accused -	Detail of witne		Date since when matter has been	Whether there proceedings orde		Whether any interim orders	Expected date of disposal of case.
0.					Whether recorded or			posted for final arguments	court, if yes	give detail	are existing in the matters	
ing		Mitmoon	Witnesses	Witnesses	not	Defense	Deferen		\ \frac{1}{2} \frac{1}{2} \fra	1 05 05 0000 - 5 4	- V	TARITE
of Char ges		es cited	dropped	Witnesses examined	*	Defence witnesses cited	Defence witnesses examined		Yes, Vide order dated Hon'ble High Court of M.C No 2483/2022, tl	Delhi passed in Crl. ne operation of order	27 324400	Within one year from the date of framing of the charge.
_	Misc. App &						-dated 22/03/2022 has matter was listed on 09 court of Delhi.					
	Arg on Charge											

	The Action plan formulated and the steps taken for expeditious disposal of the case	
1.) The proceedings in the Writ Petition before the Hon'ble High Court are stated to be next listed on 08.10.2025 whereas the proceedings in Crl. MC 2483 of 2022 are next listed before the Hon'ble High Court on 27.11.2025.		The next date before the Hon'ble High Court is 22.07.2025.

Additional Sessions Judge Special Judge ( PC-Act), (CBI)-24 Rouse Avenue District Court

SI No				Cause titl	WI	Nature nether State omplaint ca closure rep	e case, ise or	Penal statutes involved		New Delhi accused	Whether accused is sitting or former MP/MLA	Date of institution	on	Date of cognizance	
8	ED Vs Sukash Chandrashekar.  Prese Detail of prosecut				Complaint C	Case	Scc 3 & 4 of PMI 2002		1	A co-accused was a former MLA in the predicate offence.	02.06.2022		09.06.2022		
Fram of	Prese Detail of prosecution witnesses Stage of the rges				Statement of accused - Whether recorded or not		of defence nesses	Date s when m has b posted fina argum	natter een I for II	ther there is any stay of by superior court, if		Whether any interim orders are existing in the matters	disposal of case.		
15.10	Witness Witnesses es cited's dropped examined  DE 23 1 22 Yes				Defence witnesse cited 	-		W.P. ( Sukash directe	rder dt. 06.02.2024 of Hon' Crl) 3560/2023 & Crl.M. Chandrashekhar Vs ED, d to adjourn the matter and ted in Hon'ble High Court	A 33055/2023 titled as the trial court has been d fix a date later than the		Within one year from the date of framing of the charge.			

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1.) The matter has been stayed by the Hon'ble High Court. 2.) The matter is at the stage of recording Defence Evidence. The matter next fixed in this court for the date 10/11/2025 along with the connected matter.	<del></del>	The Hon'ble High Court has directed this court to adjourn the present matter to a date later than the date before the Hon'ble High Court. The proceedings before the Hon'ble High Court were stated to be next listed in July 2025.

Additional Sessions Judge Special Judge ( PC-Act), (CBI)-24 Rouse Avenue District Court

Rouse Avenue District Court

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SI	CNR N	o. and	Cause titl		ture - Wheth		2 - 30 - 30 - 30		No.		Whether accused is	Date of institution	on	Date of cognizance
No				ca	se, complaiı	nt case	involv	ed	accu	sed	sitting or former			
				or	or closure report					MP/MLA				
	DLC	T11-000	0630-2022		State		Sec 8,9,11,12, 13(2) r/w		!) r/w 19		Former and Sitting MP /	10.10.2022		27.02.2023
9	CBI Vs				(PC Act case)		13(1)(d) of PC Act 1988 & Sec 120B r/w 467,		\$		Sitting MLA			
					471, 46		471, 468, 4	20 IPC	) IPC					
	Present Detail of prosecu													
	Present		il of pros	ecution	Statement	of defence	e Date since Who			Whether there is any stay of proceedings ordered			ny Expected date of	
Date	Stage of		witnesse	es	of	W	itnesses	when r	natter		by superior court, if	yes give detail	interim ord	lers disposal of case.
	the case				accused -			has b	een				are existi	ng
Frami					Whether				posted for				in the mati	-
Contract Con					recorded				al					.5.0
ng of					or not								•	
Charg	1	Milanos	Witnesse	Mitman		Defere	I Defere	argun	iems			- A	<del></del>	VACUE :
es		A STATE OF THE STA				Defen					<del></del>			Within one year from the
	es cited s dropped exam				ea	witness	ses witnesse	es						date of framing of the
				İ		cited	examine	d					1	charge.
	Misc. app	1	-	-				-						
									ł					
(4.56)														

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1.) The matter comprises of (5) five charge sheets and involves 103 accused persons who were summoned previously. The proceedings are at the stage of arguments on charge.  2.) The matter was fixed for arguments on charge. The matter was taken up on twenty three (23) dates in this month.  3.) With a view to expedite proceedings matter was fixed for bulk consecutive dates from 01.08.2025 to 02.08.2025, 04.08.2025 to 08.08.2025, 11.08.2025 to 14.08.2025, 18.08.2025 to 23.08.2025 & 25.08.2025 to 30.08.2025.  4.) Arguments on charge were advanced and concluded on behalf of (40) forty accused persons.  5.) Multiple applications / I.A.s under 227 Cr.P.C for discharge were moved on behalf of accused persons.	<ul> <li>2.) No undue adjournments was given.</li> <li>3.) The court endeavored to ensure that request made by the defense counsels pertaining to illegible and deficient copies of the documents of the charge sheet is addressed expeditiously.</li> <li>4.) Direction for scanned copies of deficient &amp; illegible documents were given to CBI and a dedicated scanner was installed to expedite the same.</li> <li>5.) This modality curbed the multiplicity of</li> </ul>	accused person. Multiple Misc. Applications moved by the counsels of the accused persons.  2.) Constraints imposed by the strike called by lawyers.

# VISHAL GOGNE Additional Sessions Judge Special Judge ( PC-Act), (CBI)-24 Rouse Avenue District Court New Delhi Penal Statutes

CN	R No.	and Car	ise title	Vature -	Whether	State cas	e. Penal si			Whether accused is	Date of institu	ution	Date of cognizance	
										sitting or former MP/MLA			Date of orginalities	
T D	DLCT1	1-000033	-2024		Complaint Ca	ase	Sec 3 &	Sec 3 & 4 of		Sitting MPs / MLAs	09.01.2024		27.01.2024	
En	ıforcem	ent Dire	ctorate			PMLA	PMLA'2002							
Vs										Į.				
	Amit	Katyal	etc											
Prese Detail of pro		il of pros	ecution	Statement	Detail of	defence	Date si	nce Whet	her there is any stay of pro-	ceedings ordered	Whether any	Expected date of		
		witnesse	es	of	witnesses		when m	atter	by superior court, if yes	give detail	interim orde	s disposal of case.		
ming	Stage				accused -			has been				are existing	1	
of C	of the				Whether			posted for				in the matter	s	
rges	case				recorded			fina	1					
•					or not			argum	ents					
		Witness	Witnesse	Witnesses		Defence	Defence			•••			One year from the date of	
		es cited	s dropped	examined		witnesses	witnesses					ı	framing of charge.	
						cited	examined							
	Misc.	46	-											
	App			}	1									
	En En En En En En En En En En En En En E	DLCT11 Enforcem  Amit Prese nt Stage of the arges case  Misc.	DLCT11-000033 Enforcement Dire Vs Amit Katyal Prese Deta nt Stage of the arges Witness es cited  Misc. 46	DLCT11-000033-2024  Enforcement Directorate Vs Amit Katyal etc  Prese nt Stage of the targes  Witness Witnesse es cited s dropped	DLCT11-000033-2024 Enforcement Directorate Vs Amit Katyal etc  Prese   Detail of prosecution   witnesses  of the case  Witness Witnesse   Witnesses   es cited s dropped   witnesses  Witnesses  Witnesses  Witnesses  Witnesses  Witnesses  Amit Katyal etc  Prese   Detail of prosecution   Witnesses  Witnesses  Witnesses  Witnesses  es cited s dropped    Misc. 46	Complaint case or clo DLCT11-000033-2024 Enforcement Directorate Vs Amit Katyal etc  Prese Detail of prosecution witnesses of the case  Of the case  Witness Witnesse es cited s dropped  Witness dropped  Witnesses  Witnes	complaint case or closure report  DLCT11-000033-2024  Enforcement Directorate Vs Amit Katyal etc  Prese Detail of prosecution of witnesses of the case  of the case  Witnesses witnesses es cited shopped  Witnesses es cited shopped  Misc. 46	Complaint case or closure report involudable in the process of the larges of the larges witnesses escited storage of the larges.    Complaint Case   Complaint Case   Sec 3 & PMLA	CNR No. and Cause title	Complaint case or closure report involved accused  DLCT11-000033-2024 Complaint Case  Enforcement Directorate Vs Amit Katyal etc  Prese Nt Witnesses of the arges  Of the Case  Witnesses es cited shopped  Witnesses es cited shopped  Misc. 46	CNR No. and Cause title	CNR No. and Cause title	CNR No. and Cause title case or closure report complaint case or closure report complaint case or closure report complaint case or closure report complaint case or closure report case	

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1.) The matter was taken up in this month. 2.) The court sought certain clarifications in the context of the second supplementary complaint filed by the ED. The ld. Counsel for the ED sought time of two weeks to answer the queries to the court. 3.) An application for placing on record the sanction for prosecution of A-8 (Mr. LaluPrasad Yadav) received from MHA, GOI, was filed by the ED in this month.		Sanction for prosecution of accused persons was filed in the month of May 2025.

# VIEHAL GOGNE Additional Sessions Judge Special Judge ( PC-Act), (CBI)-24 Rouse Avenue District Court New Delhi

SI No	CNR	lo. and	Cause title	case	Nature - Whether State case, complaint case or closure report				No. of accused	Whether accused is sitting or former MP/MLA	Date of institution		Date of cognizance	
11		State Vs			State case		U/s 147, 148, 14 IPC	49, 307 26		Ex MLA	Initial date 03.12.2016 Instituted in this court on 11.01.202		23.03.2015	
Date Fram g o Char	Naseer @ Naseem etc  Present Detail of prosecutior  Stage witnesses  of the case				Statement of accused - Whether recorded or not		of defence tnesses	Date si when m has be posted fina argume	atter een I for Il	ther there is any stay of by superior court, if		Whether a interim ord are existir in the matte	ers disposal of case.	
	Charge	Witness Witnesses Witnesses es cited dropped examine Charge 43		examined	1 1	Defence witness cited	es witnesses	ses		<u>.</u>			One year from the date of framing of charge.	

Court on its own motion	vs. Union of India & Ors." Delow mentioned	points nave been added.
Short Summary of the work done in the case during the month	The state of the s	The specific reasons, if any causing delay in disposal of the matter
<ol> <li>Matter is fixed for the purpose of order on charge. There are total twenty six (26) accused proposed in this case.</li> <li>The IO had not appeared for several dates upon the court requiring clarifications in view of the old nature of the case and the multiplicity of accused persons as well as the commonality of certain aspects in the present two connected matters.</li> <li>The court has directed the IO to appear on the next date of hearing.</li> </ol>	adjournments are being given.	The charge sheet is of the year 2015 and is connected with another case filed of the year 2015. The case was received by this court in the year 2024. There are 26 accused. Lengthy arguments on the point of charge were advanced by separate counsels. On account of the voluminous record in the present two connected charge-sheets and the detailed arguments advanced on behalf of separate counsels for the 26 accused persons, several dates have been consumed in concluding arguments on charge.

Additional Sessions Judge Special Judge ( PC-Act), (CBI)-24 Rouse Avenue District Court

SI	CNR N	lo. and	Cause titl	e Nat	ure - Whethe	er State	Penal stati	utes	Nono	Delh	Whether accused is	Date of instituti	on	1	Date of cognizar	nce
No				cas	e, complain	t case	involve	d	accus	ed	sitting or former					
				or o	or closure report					MP/MLA						
	DLC	CT11-000	306-2023		State case		U/s 147, 148, 149, 307		36		Ex MLA	Initial date 01.12.2	015		16.01.2015	
	State					IPC					Instituted in this cou	rt on			)	
12	State Vs						- 1				11.01.2024					
	Vs Akhlaq Alvi etc					•										
	Prese Detail of prosecut		ecution	Statement	Detail of defence		Date s	ince W	/heth	er there is any stay of	proceedings ordered	Whethe	ranv	Expected da	ate of	
Date o				of accused			when matter		by superior court, if yes give detail			interim orders				
	gStage				-				een		ay caponia count, ii	, co giro aotan	are exis		породина.	
of	of the				Whether				for				in the ma	_		
	case	i			recorded			fina								
Onlarge	.5				or not			argum	ents							
		Witness	Witnesse	Witnesse	s	Defen	ce Defence								One year from	the date
		es cited	s dropped	examine	i l	witness	ses witnesses						ļ		of framing	of
						cited	examined						1		charge.	
	Charg	74	-													
	е															

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	
<ol> <li>Matter is fixed for the purpose of order on charge. There are total twenty six (26) accused proposed in this case.</li> <li>The IO had not appeared for several dates upon the court requiring clarifications in view of the old nature of the case and the multiplicity of accused persons as well as the commonality of certain aspects in the present two connected matters.</li> <li>The court has directed the IO to appear on the next date of hearing.</li> </ol>	adjournments are being given.	The charge sheet is of the year 2015 and the case received by this court in year 2024. There are 36 accused. Lengthy arguments on the point of charge were advanced by separate counsels. On account of the voluminous record in the present two connected charge-sheets and the detailed arguments advanced on behalf of separate counsels for the 36 accused persons, several dates have been consumed in concluding arguments on charge.

Additional Sessions Judge Special Judge ( PC-Act), (CBI)-24 Rouse Avenue District Court New Delhi

SI	CNR	No. and	Cause tit	le Natu		ether State		l statutes	No. of accused		Date o	f institution	Date of cognizance
No				case	e, complai	nt case or	in	volved		sitting or former MP/MLA		1	
ν.				clos	ure report								
	DLCT11-000455-2023				State c	ase	U/s 302,	336, 201, 34	5	5 Sitting MLA		ate 29.11.2019	28.09,2019
								IPC				in this court on	
13		Sta									16	.01.2024	
		V	-									,	
	Raj		r Singh etc										
ł	Prese Detail of prosecution			ecution	Statement	Detail of d	efence	Date since	Whether there is any stay of proceedings ordered			Whether any	Expected date of
Date o	of nt witnesses				of	witnes	ses	when matter	by supe	by superior court, if yes give detail			disposal of case.
Framin	" I				accused -			has been				are existing	
of	of the				Whether		po					in the matters	
Charge	case				recorded			final					
					or not			arguments					
		Witness	Witnesses	Witnesses	1980.77 (1848) (1946)	Defence	Defence	argaments					One year from the date
			dropped				witnesses						
		CS CITCU	агоррец	CAUIIIIICU			examined	1					of framing of charge.
	PE	38	_	25									
23.11													
23		<u>L</u>											

Short Summary of the work done in the case during the month	The specific reasons, if any causing delay in disposal of the matter
2) On the first date Inspector Manjeet Kumar was partly examined-in-chief as	Witness residing outside India.

#### Additional Sessions Julge Special Judge ( PC-A ( ) (CBI)-24 Rouse Avenue District Court

SI No	CNI	R No. a	nd Caus		Whether State case,		Penal statutes involved		No. of accused	Whether accused is sitting or former	Date of institution	Da	te of cognizance
	complaint case or closure report							MP/MLA					
	DI	CT11-	000987-2	2019		int case	Sec 233/628 r/		31	Sitting MP in the	08.12.2016		09.06.2017
14			FIO				240 (3) of C Act, 1956 a	ompanies and Sec		connected PMLA case pending in this court.	Instituted in this court on 29.07.2024		
	Sure		Vs umar Ja	in etc.		I	120/468/477A of IPC	& 120B					
	Present		il of pro	secution	Statement	Detail of defe	ence witnesses	Date since	Whethe		ceedings ordered by superior	Whether any	Expected date of
Date of	.,		witness	ses	of accused			when matte	r	court, if yes g		interim orders	
Framing	the case				-			has been				are existing in	
of					200	Vhether po						the matters	
Charges					recorded			final					
-		****	****	33774	or not	D 6		arguments		1. 1. 12.12.2022 C.1	H. W. H. H. L. C. C. D. H. L.		0 0 1 1
		es cited		examined		Defence witnesses	Defence witnesses		Crl. M.C.	No. 6716/2022 and Crl.	Hon'ble High court of Delhi in M.A. No. 26115/2022 titled as		One year from the date of framing of charge.
			dropped		50.00	cited	examined				, the trial court may proceed with		
	Charge	39			No					arguments on charge. How ourt before framing formal of	wever shall await the decision of charges.		

	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<ol> <li>Fresh matter received by way of transfer in the month of July 2024. There are thirty one (31) accused in this matter.</li> <li>The matter is stayed by the Hon'ble High court of Delhi for orders on charge.</li> <li>Matter is listed for clarifications.</li> </ol>	(2) Short date being given and no unnecessary adjournments are being given.	Vide order dt. 13.12.2022 of the Hon'ble High court of Delhi in Crl. M.C. No. 6716/2022 and Crl. M.A. No. 26115/2022 titled as Virendra Jain & Anr Vs SFIO & Anr., the trial court may proceed with hearing on arguments on charge. However shall await the decision of the High court before framing formal charges.

Additional Sessions Judge Special Judge ( PC-Act), (CBI)-24 Rouse Avenue District Court

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Men	LIE	1115	

SI	CNR No. and Cause title Nature - Whether State case,			Pena	I statutes	No. of	Whether accused is	Date of institution	Date o	of cognizance			
No	complaint case or closure report			t in	involved		sitting or former MP/MLA						
	DLCT11-000977-2019 Complaint case				3 & 4 of	3 & 4 of PMLA, 2002		Sitting MP	18.05.2017	03.07.2017			
	Di de de CE Company								Instituted in this court or	1	ļ		
15	Directorate of Enforcement				<b>\</b>				29.07.2024		1		
	Vs Surender Kumar Jain etc.					ĺ			İ				
1.0	Presen Detail of prosecution Statemen Detail of de				efence	Date sinc	e Wh	ether there is any stay of pro	ceedings ordered by	Whether any	Expected date of		
Date	e of t Stage witnesses t of witnesses				ses	when mati	ter	superior court, if yes	give detail	interim	disposal of case.		
Frami	ling of the accused - has been						orders are						
of					posted for f	inal			existing in				
Charg	es				recorded			arguments the matters					
					or not								
		Witnes	Witness	Witnesses		Defence	Defence			ide order dt. 27.09.2022 of Ho			One year from the
		ses		examined		witnesses	witnesse		1 to 1 to 1 to 1 to 1 to 1 to 1 to 1 to	C No. 657/2022 & Crl. M.A 1986			date of framing of
1		cited	droppe			cited	s			rcement Vs Rajesh Kumar Ag			charge.
1			a				examine		7000	stayed to the extent of supply			
i		İ					d			upon on behalf of the petitioner ents in the case has to be supp			
	Orders	56	=		No					dent without default.	med by the petitioner to the		j
									Сорон	dont millout dollarit	¥		

Short Summary of the work done in the case during the month	The Action plan formulated and the steps	The specific reasons, if any causing delay in disposal of the matter
<ol> <li>Fresh matter was received by way of transfer in the month of July 2024. There are seventy nine (79) accused in this matter. The order of trial court is stayed for supply of un-relied documents.</li> <li>Matter is listed for clarifications.</li> <li>One IA application and one misc. applications were taken up and disposed of in this month.</li> </ol>	(2) Short date being given and no unnecessary adjournments are being given.	Yes, Vide order dt. 27.09.2022 of Hon'ble High Court of Delhi in Crl. M.C No. 657/2022 & Crl. M.A 19865/2022 titled as Directorate of Enforcement Vs Rajesh Kumar Aggarwal, the order of trial court is stayed to the extent of supply of un-relied documents not relied upon on behalf of the petitioner but the list of the unrelied documents in the case has to be supplied by the petitioner to the respondent without default.

Additional Sessions Judge Special Judge (PC 4-), (CBI)-24

SI No	CNR	No. a	nd Cau	se title		eRouse Ave		utès	No. of	Whether accused is	Date of insti	tution	Date of cognizance
					Whether St	Marine Committee	involved		accused	sitting or former		1	
ļ					complaint	case or				MP/MLA			
					closure								
	DL	CT11	-000570-	-2024	State (	Case	3.1 (r)(s)(w)(ii)		1	Sitting MLA	03.07.202	24	12.07.2024
16	State Vs Vinay Mishra				POA Act								
	Present Detail of		Statement of	Detail o	of defence Date		since when	Whether there is any stay of		Whether any	Expected date of		
Date of	Stage	р	rosecui	tion	accused -	with	witnesses ma		er has been	proceedings ordered by superior		interim order	s disposal of case.
Framing	of the	V	vitness	es	Whether			pos	ted for final	court, if yes	give detail	are existing i	n
	case				recorded or			ar	guments			the matters	
Charges					not								
			in the second second	Witness		Defence	Defence			-N	0-	-No-	One year from the date of
00 40 04		sses	es	es		witnesses	witnesses						framing of charge
22.10.24		cited	aroppe d	examine d		cited	examined						
	Charge	18	-	8	No								

	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
2.) Matter was taken up on three (3) dates in this month.	(1) Consecutive / Bulk date of hearing. (2) Short date being given and no unnecessary adjournments are being given.	Unavailability of witnesses.

# VIEHAL GOGNE Additional Sessions Judge Special Judge ( PC-Act), (CBI)-24 Rouse Avenue District Court New Delhi Date C

SI	CNR N	o. and	Cause			ether State c			No. of	Whether accused is	Date of instit	ution De	Date of cognizance
No			•		e involv	ed accused s		sitting or former MP/MLA					
$\vdash$	DLC	DLCT11-000160-2025 State		397 (	397 Cr.P.C. & 440		Sitting MLA	25.02.2025					
17	G. D 06/2025			(Criminal Revision)		BNSS							
	Gyanendra	a Singl	Vs. Sta	te & Ors									
	Presen		-	secution	Statemen					there is any stay of p			
Date	of t Stage witnesses t of witnesse accused -			sses	when matter ha		by superior court, if yes give detail			ers case.			
Framil	ng of the case				been	.5			are existing the matter				
Charg	es				recorded	Action of the Control		posted fo	or				
					or not			final argumen	te				
		Witnes	Witness	Witnesses	\$	Defence	Defence	urgumon		-No-	-	-No-	Within a quarter
	İ	ses cited	es droppe	examined		witnesses cited	witnesses examined		1				
		oneu	d			oneu	CAGIIIIIeu						
	Argume		-	-									
	nts												

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<ol> <li>1.) Fresh revision petition received by way of assignment on February 2025.</li> <li>2.) On the previous date the court had directed for supply of the video footage of the incident to the counsels of the respondents.</li> <li>3.) Some more time was sought on behalf of the revisionist for providing the pen-drive in terms of the previous order to the counsel for the respondent. The court directed the parties to complete that exercise within one week.</li> </ol>	adjournments are being given.	

Additional Sessions Judge

Special Judge (PC-Act), (CPI)-24

SI No	CNR N	lo. and	d Cause	15.030.00		Vhether Stat		atutes	No. of	Whether accused is sitting or former MP/MLA	Date of ir	stitution	Date of cognizance
NO	closure repor				veu ·	accused	OF TOTTIEF WIP/WILA						
	DLCT11-001216-2019		19	Criminal Revision		U/s 3 & 4 c	U/s 3 & 4 of PMLA		Sitting MP	Initial Insti	11.01.01.00.00.00.00.00.00.00.00.00.00.0	23.10.2017	
	Directorate of Enforcement		ment				İ			23.10			
18	Vs Moin Akhtar Oureshi Etc.		<b>~</b> .							Case Received			
		_			<b>10.</b>	B : 17 /	1.7		han				TE TE TE TE TE TE TE TE TE TE TE TE TE T
	Presen		200		Statemen			100		r there is any stay of proceed			
Date o	of t Stage witnesses			ses	t of	witnes	sses	when	when by superior court, if yes give de			interim orde	
Framin	g of the				accused -			matter h	as			are existing	in
of	case				Whether			been				the matters	;
Charge	s				recorded			posted f	or				
					or not			final					
								argumer	its				
		Witnes	Manager Andrews	Witnesses		Defence	Defence			No		No	Within one year from the date of
		ses		examined		witnesses	witnesses	1					framing charge.
		cited	droppe d			cited	examined						
	Misc.	65	-	-	_	-	-	-					
	App												

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	
<ol> <li>Case received by way of transfer on dated 29.03.2025.</li> <li>There are 9 accused in this case. It was submitted that the process of reconciling the documents supplied to the accused persons and the inspection of the court record was still underway. The court had directed to complete the said process by the next date in terms of the previous order dated 17.05.2025.</li> <li>The court had also directed the IO of the predicate offence to apprise the court regarding the status of investigation on the next date of hearing.</li> <li>It was submitted on behalf of the ED that the process of pagination of the relied upon documents and reconciliation of the documents already supplied to the accused persons is still underway and will be completed within two weeks.</li> <li>Time was also sought on behalf of the ED for making submissions in the context of A-8 in terms of the previous order.</li> <li>The Investigating Officer of the scheduled offence registered by the CBI had appeared in terms of the previous order and apprised the court of the status of the investigation thus far.</li> </ol>		

Additional Sessions Judge Special Judge ( PC-Act), (CBI)-24 Rouse Avenue District Court New Delhi

SI No	CNR	lo. and	d Cause	c	Nature - Whether State case, complaint case or closure report				No. of accused	Whether accused is sitting or former MP/MLA	Date of in	nstitution	Date of cognizance
19	Vs Sonia Gandhi & Ors		ment	Complaint Case		U/s 3 & 4 o	f PMLA	7	Sitting MP		tution Date ,2025		
Fram of	Presen Detail of prosecution to Stage witnesses ming of the case arges				on Statemen Detail of de t of accused - Whether recorded or not			Date sind when matter had been posted for final argumen	is or	r there is any stay of proceedi by superior court, if yes give o		Whether an interim order are existing the matters	rs case.
		ses		Witnesses examined		Defence witnesses cited	Defence witnesses examined			No		No	Within one year from the date of framing charge.
M##	Misc. App	71	-	-	-	-	_	-					

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month		The specific reasons, if any causing delay in disposal of the matter
<ol> <li>Fresh Case received by way of assignment on dated 15.04.2025.</li> <li>There are 7 accused in this case.</li> <li>The matter was taken up on four (04) dates of this month for inspection of the case files by the court.</li> </ol>	_	***

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Additional Sessions Judge Special Judge ( PC-Act), (CBI)-24

SI	CNR N	lo. and	Cause	title	Nature - V			uPenal statutes		Whether accused is sitting	Date of institution	on Date of cognizance
No					complaint case or closure report				accused	or former MP/MLA		3
	DLC	CT11-00	00406-20	_		essions Case	•	U/s 3(1)(r), 3(1)(s) of SC / ST Act	4	Sitting MLA	Initial Institution Da 29.04.2022	ate 29.04.2022
20		Sta	te					0.50,511.00			Case Received in this	court
-		V	S								02.05.2025	
	Chand	lan Cha	audhary	Etc.								
	Presen	Deta	i of pro	secution	Statemen	Detail of	defence	Date since V	Vhether there is	any stay of proceedings orde	ered Whether any	Expected date of disposal of
Date	of t Stage		witness	ses	t of	witne	esses	when	by superi	or court, if yes give detail	interim orders	case.
Frami	ng of the				accused -			matter has			are existing in	
of	case	l			Whether			been			the matters	
Charg	es				recorded			posted for				
					or not			final			1	
			Total .					arguments				
1				Witnesse		Defence	Defenc			No	No	Within one year from the date of
ľ		ses	1000	examined	1	witnesses	witnesse					framing charge.
		cited	droppe d			cited	examine	ed				
	Arg/ Charge	13	-	_	-	-	_	_				

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<ol> <li>Case received by way of transfer on dated 02.05.2025. Matter was taken up on two (2) dates in this month.</li> <li>There are 4 accused in this case. Matter is fixed for arguments on charge.</li> <li>On the previous date the court had directed to provide the pen drive reflecting the incident in question to the accused persons through SHO concerned.</li> <li>It was submitted on behalf of the accused persons that the pen drive of the purported footage was provided.</li> <li>Matter was fixed for arguments on charge.</li> </ol>	-	

Additional Sessions Judge Special Judge ( PC-Act), (CBI)-24 Rouse Avenue District Court New Delhi

SI No	CNR No	. and C	Cause ti	Manager Control		ether State	1	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of in	stitution	Date of cognizance
21	DLCT11-001433-2019 CBI Vs Arvind Pandalai Etc.				State (PC Act case)			U/s 120B, 420 IPC and 13 (2) r/w 13(1)(d) of PC Act 1988	10	Former MLA	Initial Instit 23.12 Case Received 21.05	.2009 d in this court	19.01.2010
Date Fram of Char	ing of the case				tion Statemen t of witnesses accused - Whether recorded or not			Date since when matter has been posted for final arguments	by	ere is any stay of proceedi superior court, if yes give d	letail	Whether any interim orders are existing in the matters	1
	WitnesWitnessWitness witness es es exa			examined		Defense witnesses cited	Defen witness examir	ses	No			No	Within one year.
				54	-	-	-	-					

Short Summary of the work done in the case during the month	The specific reasons, if any causing delay in disposal of the matter
1.) Case received by way of transfer on dated 21.05.2025. 2.) There are 10 accused in this case. The matter was been received by way of transfer as one of the accused (A-7) was a former Member of Parliament. 3) The matter was fixed for prosecution evidence. The matter was taken up on two (2) dates of this month. On the first date PW 45 (Investigating Officer) was examined -in-chief and partly cross- examined. 4) It was submitted jointly by the counsels representing the accused persons that a detailed reference to the documents on file was required and the counsels should be permitted to obtain photographs of the relevant documents from the court file. The ld. Prosecutor had also expressed no particular objection to the prayer. The court allowed that prayer in the interest of efficient trial. 5) One misc. application was taken up and disposed of in this month.	Unavailability of the witness and documents.

### VISILAL GOGNE Additional Sessions Judge Special Judge ( PC-Act), (CBI)-24 Rouse Avenue District Court

SI	CNR No	. and (	Cause ti	1-2-1-1-1-1-1-1-1-1-1-1-1-1-1-1-1-1-1-1		nether Sta	-00000-000	Pena	listatutes	No. of	Whether accused is sitting	Date of in	nstitution	Date of cognizance
No				com	plaint case	e or closure	report	in	volved	accused	or former MP/MLA			
	DLCT	11-000	682-2025		Ses	sions Case		406/4	09/420/467/	17	Former MLA	Initial In	stitution	24.06.2017
		State	e .		,	DC Act)		and the second	71/188/201/			24.06	200.00	
22		Vs			(	PC Act)		W.1-2550000 E	/109/34 IPC			Received in	ALTONO STATE OF	
	Raj K	umar (	Goel etc.					853	ind Sec			17.07	.2025	
1 1									11/12/13 of					
									Act 1988			L		
	Presen				Statemen	(Open	of defenc	e			ere is any stay of proceedi			The state of the s
Date	of t Stage		witness	es	t of	witr	esses		when	-	superior court, if yes give d		interim orde	
Frami	ng of the				accused -				matter has				are existing	in
of	case				Whether				been				the matters	3
Charg	es				recorded			1	posted for					1
					or not				final					1
								1	arguments					
		Witnes	Witness	Witnesses		Defense	Defer	ıse						Disposed of within one year
		ses		examined		witnesses	witnes	ses						from the date of framing charge
1	46	cited	droppe			cited	exami	ned						
	Misc.		_ a		_		<del> </del> -		_					
	App									İ				
								1						
								ļ				l		

	The specific reasons, if any causing delay in disposal of the matter
<ol> <li>Matter is received on transfer from the Saket Courts Complex, New Delhi in the month of July 2025. There are 10(Ten) accused in this matter.</li> <li>The matter is at the stage of arguments on charge.</li> <li>It was reported that the complete case file was not received and only the file containing the court proceedings of this case was received so far. Robkar was issued to call the complete trial court record.</li> </ol>	Matter has been received in the month of July 2025 by transfer from Saket Courts Complex, (South East), New Delhi. vide order dt. 02.07.2025 of Hon'ble High Court of Delhi in TR. P. (Crl.) 44/2025. The complete trial court record is awaited.

Additional Sessions Judge Special Judge ( PC-Act), (CBI)-24 Rouse Avenue District Court New Delhi

SI No	CNR No	. and C	Cause tit	200		ether State or closure r	1	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of ir	stitution	Date of cognizance
23	Directora					plaint Case PMLA)		45, 3 & 4 of PMLA Act 2002	10	Former MLA	Initial In 25.02 Received in 17.07	.2017	25.02.2017
Date Frami of Charg	ning of the f case			es	ion Statemen t of witnesses accused - Whether recorded or not		Date sind when matter he been posted final argumen	by as	nere is any stay of proceedi superior court, if yes give o	NE COST NAVO	Whether an interim orde are existing the matters	rs case, in	
		ses	10010-000000000000000000000000000000000	Witnesses examined	1 1	Defense witnesses cited	Defen witness examir	ses				-	Within one year from the date of framing charge
	- Misc		_	_		-	_						

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<ol> <li>Matter received on transfer from the Saket Courts Complex, New Delhi in the month of July 2025. There are 17(Seventeen) accused in this matter.</li> <li>The matter is at the stage of arguments on charge.</li> <li>It was reported that the complete case file was not received and only the file containing the court proceedings of this case was received so far. Robkar was issued to call the complete trial court record.</li> </ol>	*	Matter has been received in the month of July 2025 by transfer from Saket Courts Complex (South East), New Delhi. vide order de 02.07.2025 of Hon'ble High Court of Delhi in TR. P. (Crl.) 44/2025. The complete trial court record is awaited.

## VISHAL GOGNE

Additional Sessions Judge Special Judge ( PC-Act), (CBI)-24 Rouse Avenue District Court New Delhi

SI	CNR No	and (	Cause ti	tle Natu	ıre - Wi	ether State	case,	Penal statutes	No. of	Whether accused is sitting	Date of in	nstitution	Date of cognizance
No				com	plaint case	or closure r	eport	involved	accused	or former MP/MLA			
	DLCT	State	719-2025		Mis	sc. DJ/ ASJ				-	25.07	.2025	
24	Kis	Vs hore Sa											
	Presen		i of pro	secution	Statemen	Detail of	defence	Date since	Whether th	ere is any stay of proceedi	ngs ordered	Whether an	y Expected date of disposal of
Date of Framing of Charge	t Stage gof the case s		witness	ses	t of accused - Whether recorded or not		esses	when matter has been posted for final		superior court, if yes give d	letail	interim orde are existing the matters	in
					J. 1.50			arguments					
		ses	Declare Office (	Witnesses examined		Defense witnesses cited	Defens witness examin	se ses			*		Disposed of in this month.
	Dispos ed of	-	-	_	_	-	-	-					

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<ol> <li>Fresh application received by way of assignment in the month of July 2025</li> <li>Matter was taken up and disposed of in this month.</li> </ol>	_	

To,

The Ld. Principal District & Sessions Judge, Rouse Avenue District Court, New Delhi. पारस दलाल PARAS DALAL

अतिरिक्त मुख्य न्यायिक दण्डाधिकारी -01 Additional Chief Judicial Magistrate-01 राड्य हेवेन्यू जिला न्यायलय, नई दिल्ली रिष्टण्ड Avence Bistrict Courts, New Delhi

Ref No:- MP/MLAs/RADC/Gaz/2020/E-22388-22393 dated 24/11/2020 & MP/MLAs./RACC/Gaz./2024/298D-307D dated 12.01.24.

Subject:- Monthly Progress report of the Courts Set up for trial against sitting and former Member of Parliament (MP's) and Member of Legislative Assemblies (MLA's).

Respected Madam,

It is submitted that the requisite information is being furnished as under:-

## MONTHLY PROGRESS REPORT OF COURT DEALING WITH CASES AGAINST MPs AND MLAs FOR THE MONTH OF AUGUST 2025.

1. Name of the Presiding Officer : Sh. Paras Dalal

2. Designation : ACJM-01

3. Date since which posted in the Court : 26.10.2024 (A/N)

4. Total number of cases pending on the first day of the month
5. Number of cases disposed in the month with details i.e.
0

6. Number of cases pending on the last day of the month: : 21

Note\* One fresh case instituted in this month.

अतिभिन्त मुख्य नर्दाचक दण्डाधिकारी -01 Additionar Chie Judicial Magistrate-01 राउन ऐवेन्यू जिला न्यायालय, नई दिल्ली Rouse Avenue Bistrict Courts, New Delhi

Page No. 1/23

CNR No. and Case Title		Penal Statutes involve d	No. of acc	Wheth er accuse d is sitting or forme r MP/M LA	Date of instituti on	Date of taking cognizan ce	Date of	Presen t stage of the case	pro	etails secu vitnes	tion	Stat eme nt of accu sed whe ther reco rde d or not	dei	etails of fence tness	Date since when matter has been posted for final argume nts	superior court, if yes given details	any interim orders are	Expected date of disposal of case	(a) Short summary of the work done in the said case(s) during the month	(b)  Action Plan formulated and the steps taken for expeditious disposal of the said case(s)	(c) Specific reasons, if any causing delay in dispose of the said case(s)
								1		Wi tne ss dr op	ness exa		ce								
CNR No. DLCT12- 000241- 2019 & Ct Case- 22/19 SMRITI ZUBIN IRANI VS SANJAY NIRUPA M	Crimin al (Comp laint Case)	499/500 IPC	1	Former MP	04/01/13	08/01/13	,19/12/1 3	Further Procee dings		1						Stayed by Hon'ble Supreme Court S.L.P (CR.L) 3477/2019, 3429/2019 (II- C), Vide order dated 22/04/19	Yes, Vide order dated 22/04/19	Subject to vacation of stay.	on 14.08.2025 Ld. Proxy counsel for accused submitted that	Orders of the Hon'ble Supreme Court of India and matter would be expedited once the stay	Stayed by Hon'ble Supren Court S.L.P (CR.L) 3477/2019, 3429/2019 (I C), Vide order dated 22/04/19

अतिरिक्त मुख्य प्राचिक दण्डाधिकार्ग - 0 र Additional Chief Jedicial Magistrate-81 राउड़ ऐवेन्यू जिला नियायलय, नई दिल्ली Rouse Avenue Bistrict Courts, New Delhi

Page No. 2/23

CNR No. DLCT12- 001394- 2019 & Ct Case- 64/19 SANJAY NIRUPA M VS SMRITI ZUBIN IRANI	Crimin al (Comp laint Case)	499/500 IPC	1	Sitting MP	15/10/13	22/10/13		Further Procee dings			-	 	 Stayed by Hon'ble Supreme Court S.L.P (CR.L) 3477/2019, 3429/2019 (II- C) Vide order dated 22/04/19	Yes, Vide order dated 22/04/19	Subject to vacation of stay.	On 14.08.2025 Ld. Proxy counsel for accused submitted that	Orders of the Hon'ble Supreme Court of India and matter would be expedited once the stay	Stayed by Hon'ble Supren Court S.L.P (CR.L) 3477/2019, 3429/2019 (I C), Vide order dated 22/04/19
CNR No. DLCT12- 000017- 2021 & Ct Case 2/2021 CHHAIL BIHARI GOSWA MI VS SATYEN DER JAIN & OTHERS	Crimin al (Comp laint Case)	200 Cr.P.C. & 499/500/ 34/120- B IPC	l =	Sitting MLA/ Sitting MP		27/01/21	17/11/22	Re-list the matter for receipt of further directi ons/ord er from the Hon'bl e Delhi High Court	8	 -		 į	 	Yes, Vide Order Dated 14/12/23, continued on subsequent dates and lastly on 06.05.2025	Subject to decision on the petition U/s 482 Cr.P.C pending before the Hon'ble High Court	exemption from personal appearance moved on behalf of accused no. 2 and 3 through E-mail. It is jointly stated that stay on the proceedings by Hon'ble High Court of delbi is still continuing.	Orders of the Hon'ble High Court of Delhi and matter would be expedited once the stay is vacated.	Stayed by the Hon'ble Hi <sub>i</sub> Court and interim st against trial.

अतिरिक्त मुख्य व्यक्तिक दण्डाधिकारी -01 Additional Chief Judicial Magistrate-81 राउड़ ऐकेच् जिला न्यायालय, नई दिल्ली Rouse Avenue Bistrict Courts, New Deihi

CNR No. DLCT12- 000052- 2021 & Ct Case 15/2021 KAILAS H GAHLOT VS VIJENDR A GUPTA	Crimin al (Comp laint Case)	200 Cr.P.C. & 499/501 IPC	1	Sitting MLA	28/08/20 21	01/09/21		Further procee ding/di rection	6							vide order dated 24/11/21	Yes, Vide Order Dated 05.02.24, continued on subsequent dates and lastly on 21.05.2025	Subject to vacation of stay.	and the interim order	Awaiting Orders of the Hon'ble High Court of Delhi and matter would be expedited once the stay	Court in CRL.M.C. 2964/2021, vide order
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अतिरिक्त मुख्य न्याचित्र, तण्डाधिकारी -01 Additional Chief Judicial Magistrate-81 मड्ड प्रवेद जिला न्याचलव , नई टिल्ली Rouse Avenue bistrict Churts New Delhi

			•													
Service Control of th	7 Sittin	(Origina l Date of Institutio n= 28/05/22 ) (Date on which case is received / Institute d in this court = 06/09/22 )	22/08/22	27/04/2 3 & 10/08/2 3 (Modifi ed Charge Framed)	Final Argum ents	21	10	11		5.06.25	<u></u>	Earlier, there were directions of the Hon'ble High Court of Delhi to post the matter subsequent to date fixed therein. However, is no such directions were passed.	30.09.2025	remaining accused on 13.08.2025. On 13.08.2025 Ld. Counsel for accused except accused sanjay mishra requested adjournment . Matter is fixed for final arguments on behalf of remaining accused on 26.08.2025 as last	Efforts made to list matter every week, however, witness has sought adjournments for last two dates. Unnecessary adjournments are avoided and all efforts are made to dispose of case expeditiously.	Delhi and on t submissions of the parti matter was adjourned f four month i,e fro 13.03.2024 to 24.07.20 and now as no directio for adjourning the matter were received, the matter being proceeded with.

अतिग्वित मुन्य न्यांचक दण्डाधिकारी -01 Additional Chief Judicial Magistrate-91 राज्य हेवेच् जिला न्यायालय, मई दिल्ली Rouse Avenus Bistrict Courts, New Delhi

CNR No. DLCT12- 000112- 2022 & Cr Cases 19/2022 STATE VS KULDEE P KUMAR & ORS FIR NO. 413/21, P.S. KALYAN PURI	Crimin al (State Case)	188 IPC	5	Sitting MLA	26/09/22	26/09/22	20/10/2 2	Receip t of directi ons from the Hon'bl e High Court of Delhi/ Further procee ding	4	 1	 	 	Stayed by Hon'ble High Court qua accused Kuldeep Kumar in CRL.M.C. No. 5853/2022, vide order dated 10/11/22 and qua other accused persons in CRL.M.C.6910 /2022 & Crl.M.A.26781/ 2022, vide order dated 19/12/22	Yes, Vide order dated 11.10.23, and on subsequent dated and lastly on 17.03.2025	Subject to vacation of stay.	by Hon'ble High court of Delhi, where next date of hearing is 19.11.2025.  Matter is fixed for 12.2025	Delhi and matter would be expedited	Stayed by Hon'ble Hi <sub>1</sub> Court qua accused Kulde Kumar in CRL.M.C. N 5853/2022, vide ord dated 10/11/22 and Vide interim orde dated 15/02/24, 27/05/2 12.07.24, 26.11.24 at 17.03.2025 interim ord have been continued t NDOH i.e. 24.07.202 Now the next date hearing here is 01.08.2025
CNR No. DLCT12- 000122- 2022 & CT Cases 11/2022 RAVIND ER KUMAR VS DURGES H PATHAK & ANR	Crimin al (Comp laint Case)	200 Cr.P.C. & 499/500 IPC	2	Sitting MLA	(Origina I Date of Institutio n= 15/01/21 ) (Date on which case is received / Institute d in this court = 28/10/22 )	19/01/23	3 & 29/04/2 3	Receip t of order, if any/ cross examin ation of CW1	2	 			Yes until 09.12.2024	Yes, Vide order dated 20.12.23 & 02.04.24, 10.09.2024 and 20.02.2025	Subject to vacation of stay.	Matter was listed on 24.07.2025. Ld. Councel for complainant submits that complainant has expired and he seeks 4 weeks time to move appropriate appearance for substitution of LR's in this regard. Matter is now listed for receipt of order from Hon'ble High Court as well as for further consideration on 04.09.25	Orders of the Hon'ble High Court of Delhi and matter would be expedited once the stay	CRL,M.A. No. 34587/23 of t Hon'ble High Court of Del where the summoning or

अतिरिक्त मुख्य न्यानिक रण्डाधिकामी -01 ( ional Chief Judicial Magistrate-81 राउड़ ग्रेंबेन्ट्र ज्ञिला न्यायानव, नई हिन्मी Rough Avenue Bistrict Courts New Delhi

CNR NO. DLCT12- 000099- 2023 & CR CASES 7/2023  STATE VS KULDEE P KUMAR & ORS, FIR NO. 372/21, P.S. GHAZIP	Crimin al (State	188/34 IPC	3	Sitting MLA	(Origina I Date of Institution n= 21/10/21) (Date on which case is received / Institute d in this court = 07/07/23)	10/12/21	28/08/2	Matter is re- listed for purpos e fixed	4				 Stayed by Hon'ble High Court of Delhi in Crl.MC No. 7326/2023, vide order dated 11.10.2023.			Matter was listed on 01.08.2025 It is stated by ld. Counsels that interim stay has been extended by Hon'ble High court of Delhi, where next date of hearing is 19.11.2025. Matter is fixed for 03.12.2025.	Awaiting Orders of the Hon'ble High Court of Delhi and matter would be expedited once the stay	Stayed by Hon'ble High Court of Delhi in Crl.Mo No. 7326/2023, vide orded dated 11.10.2023, dated 15/02/2024, 12.07.2024, 26.11.24 and 17.03.2025 interim orders have beer continued till 01.08.2025 Now the next date of hearing here is 01.08.202
UR CNR No. DLCT12- 000177- 2023 & CR Cases 12/2023 STATE VS AMANAT ULLAH KHAN FIR NO. 272/2020, P.S. Shaheen Bagh	Crimin al	186/189/ 353/506 IPC		Sitting MLA	30.10.23	31.03.24	02.08.24	PE	19	8	-	_	_	No	December 2025	Matter was listed for further PE of remaining witness on 21.08.2025 request letter received from IPS Ms. Uma for another date. Fresh summoned issued to Ms. Uma IPS. Put up for PE on 09.09.2025	Further all efforts are made to dispose of case expeditiously	Witnesses to be examin are from NIA and a posted out of Delhi, who appearance requir repeated summons and times dates of one we cannot be given.

अतिरिक्त(मृद्ध्य-पाचिक दण्डाश्विकारी -01 Additional Chief Judicial Magistrate-छर राउज़ ऐवेच्य जिला न्यायलय, नई दिल्ली Rouse Avenue Bistrict Courts, New Delhi

DIRECTO CON	int	200 Cr.P.C. r/w/s 174 IPC	1	Sitting MLA	03.02.20	07.02.20	21.12.24	CE	2	1	1		Page	No. 8/23		31	1.10.2025	availability of Counsels. Application seeking clarification of order dt. 06.06.2025 for renewal of passport allowed and disposed off. Complainant side seeks a weeks time to suffer statement to close CE or file application to examine any other witness if required. Matter be fixed for CE/closing of CE on 30.08.2025. CE closed matter be fixed for finalizing the questionnaire to be put to the accused u/s 313 CrPC on 09.09.2025. Put up for statement of counsels. Further, whenever matter is listed for evidence, witnesses that may be examined on the same date are identified in advance and they are summoned accordingly.  Addition 19.2 Allow 19.0 2005. Put up for statement of counsels. Further, whenever matter is listed for evidence, witnesses that may be examined on the same date are identified in advance and they are summoned accordingly.  Addition 19.2 Allow 2005. Put up for statement of counsels. Further, whenever matter is listed for evidence, witnesses that may be examined on the same date are identified in advance and they are summoned accordingly.  Addition 19.2 Allow 2005. Put up for statement of counsels. Further, whenever matter is listed for evidence, witnesses that may be examined on the same date are identified in advance and they are summoned accordingly.  Addition 19.2 Allow 20.0 A
													Page	No. 8/23	(			Put up for statement of accused on 12.09.2025.  Additional Chief Judicial Magistrate-शि  गाउँ कियु निला चायालय, नई हिल्पी  रिठेण्डर Althous Bistrict Courts, New Delhi

DIRECTO RATE OF	Crimin al Compl aint Case)	200 Cr.P.C. r/w/s 174 IPC	1	Sitting	06.03.20 24	07.3.24	21.12.24	CE	2		01									Matter was listed with connected case on 01.08.25 request for exemption from personal appearance of accused is made by ld. Counsel. Mater be put with connected case on 02.08.2025 on request of counsel accused is exempted from personal appearance. Complainant side seeks 2 weeks time to ascertain if any other witness to be examined. Matter be examed from personal appearance on request of ld. Counsel, was exempted from personal appearance on request of ld. Counsel, Application seeking clarification of order dt. 06.06.2025 for renewal of passport allowed and disposed off. Complainant side seeks a weeks time to suffer statement to close CE or file application to examine any other witness if required. Matter be fixed for CE/closing of CE on 30.08.2025. CE closed matter be fixed for finalizing the questionnaire to be put to the accused u/s 313 CPC on 09.09.2025. Put up for statement of accused on 12.09.2025. Put up for statement of accused on 12.09.2025. Put up for statement of accused on 12.09.2025.
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Page No. 9/23

गउन एक्यू जिला न्यावालय, नह दिल्ला Rouse Avenue Bistact Courts, New Delhi

CNR No. DLCT12- 000099- 2024 & CT Cases 08/2024  DIRECTO RATE OF ENFORC EMENT (E.D) Vs AMANAT ULLAH KHAN	Crimin al Compl aint Case)	190 (1) (a) Cr.P.C r/w/s 200 Cr.P.C., 1973 r/w/s 174 IPC	1	Sitting MLA	05.04.24	09.04.24	18.10.24	Compl ainant Eviden ce	4								October 2025	examination of CW1 on 05.08.2025. Adjournment sought by complainant side as witness was not	made to dispose of case expeditiously and whenever possible date of one week is given, subject to availability of Counsels. Further, whenever matter is listed for	Dates are taken by both t side for non-availability complainant's witness or personal request of couns for accused.
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अतिरिक्त सुग्रम न्यायिक दण्डोशिकारी -01 Adoliona Uhief Jadicial Magistrate-81 राज्य प्रिन्युजिला न्यायालय, नई दिल्ली Rouse Avenus District Course New Dein

CNR No. DLCT12- 000298- 2024 & CT Cases 18/2024  DIRECTO RATE OF ENFORC EMENT Vs AMANAT ULLAH KHAN	Crimin al Compl aint Case)	210 (1) (a) BNSS r/w/s 223 BNSS & 208 BNS	1	Sitting MLA	19.10.24	20.1.25		Matter be fixed for clarific ation, if any/ filing of written submis sion	1. 1	_					Matter was fixed for clarification, if any/filing of written submission on 05.08.2025. Adjournment sought by both side. Be put up with connected matter where the issues involved are similar and for clarification if any/filing of written submission on 29.08.25. on 29.08.2025 both the sides requested adjournment. Put up for clarification, if any/filing of written submission on 0.00.00.2025	made to dispose of case expeditiously and whenever possible date of one week is given, subject to availability of Counsels. Further, whenever matter is listed for evidence, witnesses that may be	This is a fresh case receiv by way of assignment October, 2024.
Vs AMANAT ULLAH	•						gr.	written submis							on 29.08.2025 both the sides requested adjournment. Put up for clarification, if any/filing of written submission on 22.09.2025 with connected matter.	whenever matter is listed for evidence, witnesses that	

अतिरिक्त मुख्य-यापिक दण्डाचिकामी -01 Additional Chief Judicial Magistrate-81 सडव मेनेन्ट्र जिला न्यायालय, नष्ट टिल्ली तिकार अस्तार के अस्टि Courts, New Delhi

CNR No. DLCT12- 000397- 2024 & CRCases 18/2024  STATE Vs HAJI YUNUS FIR No. 348/24, PS DAYAL PUR	Crimin al (State Case)	186/353/ 323/341/ 506/34 IPC	02	Sitting MLA	24.12.24	_	-	Matter be fixed for compli ance/ further consid eration on point of cogniz ance	14+ 6 = <b>20</b>	-	_	_					_	-		Matter was listed on 28.08.25 Vide order no. Cases transfer/CBI/RADC/Gaz./2025/7989-8010/D dt. 23.08.2025 case has been transferred to the c/o Sh. Vaibhav	unnecessary adjournments are being given. Further all efforts are made to dispose of case	Fresh case has received by way assignment on 24.12 & pending investi now completed after of 2 <sup>nd</sup> supplem chargesheet. Now report is awaited.	y 2.20: tigatio r filio nenta
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अतिरिक्त मुख्य न्याधिकादण्डाधिकारी -01 Additional Chief Jedic al Magistrate-81 सड्झापंबन जिला न्याचलव , नड दिल्ली विठाल बेटा पाट है पाटा Chans New Dehi

CNR No. DLCT12- 000062- 2025 & CT Cases 06/2025 Comp SATYEND AR JAIN VS. (ARNAIL SINGH & ANR.	and u/s 356	1 . 1	Sitting	06.02.25	02.06.25		Pre- Summ oning Eviden ce	3		2							28.02.2026	Matter was fixed for further pre summoning evidence on 18.08.2025 Ld. counsel for complainant seeks adjournment as witness was not available. Matter be fixed for further pre summoning evidence on 09.09.2025	of one week is given, subject to availability of Counsels. Further, whenever	Fresh case received by assignment in 2025.	has be way Februa
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अतिरिवंत मुग्न न्याचिक दंग्डांथिकारी -01 Additional Chief Judicial Magistrate 81 राष्ट्रज ऐवेन्य जिला न्यायालय, गई दिल्ली Rouse Avenue Bistrict Courts, New Delhi

06/2025 Crimin	188/269/ 147/148/ 149/427	Sitting	(Origina l Date of Institutio n= 07.09.22 ) (Date on			compli ance on behalf						Matter was listed for appearance of all 4 IO's on 08.08.25.  ACP Rajbir Malik and SI Ramavtar sought exemption. Application seeking exemption from personal appearance moved on behalf of accused Further all Adesh gupta and Adesh gupta and Yogender. Legible copies of statement of witness sh. Raghav Chadha, Manoj Tawar, Vikram Singh Vijay Wikram Singh Vijay and whenever Kataria, Satish Chillar, Ct. Yogesh, HC Indu Bala and SI Kuldeep is given dates  Short dates Short dates given and no unnecessary adjournments are being given.  Being the provided Herbita and the provided Herbita and the provided Herbita and Si Kuldeep is given, Case has been received by the provided Herbita and Si Kuldeep is given, Case has been received by the provided Herbita and Si Kuldeep is given, Case has been received by the provided Herbita and Si Kuldeep is given and no unnecessary adjournments are being given.  But the provided Herbita and the provided Herbit
VS. State Case)	IPC & 3 PDPP Act & 3 Pandemi c Act.	(One accused		29.04.23	_	of all IO's/ Scrutin y of docum ents	31 -		_	_	i	singh taken on record from police file. IO is availability of directed to supply the CCTV footage dt. 24.12.2020 to all the accused persons. Put for listed for compliance/arguments on charge on charge on charge on transferred to the the c/o Ms. Neha Mittal Ld. ACJM-03 RADC, vide office order no. cases transfer.CBI/RADC/ Gaz./2025/7989-8010/D dated 23.08.2025 wavailability of 2025.  Way of transfer in Februa 2025.  Way of transfer in Februa 2025.  Way of transfer in Februa 2025.  Way of transfer in Februa 2025.  Way of transfer in Februa 2025.  Way of transfer in Februa 2025.  Way of transfer in Februa 2025.  Way of transfer in Februa 2025.  Way of transfer in Februa 2025.  Way of transfer in Februa 2025.  Way of transfer in Februa 2025.  Way of transfer in Februa 2025.

अतिरिका मुख्य न्यक्तिक दण्डाधिकारी -01 Additional Chef Jedicial Magistrate-01 गउन् पंचेन्य् जिला न्यायस्त्र्य , नई दिल्ली Rouse Avenus Bistlict Courts, New Delhi

Matter was fixed on Short dates 04.08.25 for given and no consideration on Police unnecessary report as well as adjournments argument on point of are being notice of accusation. IC given. has supplied coloured Further all photographs which are efforts are part of supplementary line efforts are part of supplementary which are efforts are part of supplementary which are efforts are part of supplementary line efforts are part of supplementary line and to charge sheet to the dispose of accused. Argument on cases in function of accused. Argument on cases which are expeditionally and to charge sheet to the dispose of accused. Argument on cases whether of accused No.2 placed possible date and whenever accused No.2 placed possible date some relevant of no week judgements on record, is given, Case has been received I arguments for on the fixed Countries of a countries availability of 2025. Arguments to counter availability of 2025. For whenever arguments no point of are the fixed Countries and whenever accused No.2 placed possible date are part of supplementary line and the consumer argument on cases in advance transferred to the order availability of 2025. Argument to counter availability of 2025. Argument on cases in advance transferred to the order no. cases in advance transferred to the order no. cases in advance transferred to the order no. cases in advance transferred to the order no. cases in advance transferred to the order no. cases in advance transferred to the order no. cases in advance transferred to the order no. cases in advance transferred to the order no. cases in advance transferred to the order no. cases in advance transferred to the order no. cases in advance transferred to the order no. cases in advance transferred to the order no. cases in advance transferred to the order no. cases in advance transferred to the order no. cases in advance transferred to the order no. cases in advance transferred to the order no. cases in advance transferred to the order no. cases in advance transferred to the order n																
	DLCT12- 000135- 2025 & CR Cases 11/2025  STATE VS. AABID AND ANR.  FIR NO. 411/2020 PS. VASANT KUNJ	al State	304A/	2	l Date of Institutio n= 06.01.20 24) (Date on which case is received / Institute d in this court = 03.05.20	29.04.24	Argum ents/Cl arificat		-			_	31.12.2025	04.08.25 for consideration on Police report as well as argument on point of notice of accusation. IO has supplied coloured photographs which are part of supplementary charge sheet to the accused. Argument on behalf of accused No. 2 heard. Counsel of accused No.2 placed some relevant judgements on record. The State to make oral arguments to counter A-2. Matter be fixed for further arguments on 25.08.25 for arguments on point of putting of accusation on behalf of A 1 and for further arguments.  On 2508.2025 matter transferred to the c/o Ms. Neha Mittal Id. ACJM-03 RADC vide order no. cases transfer/CBI/RADC/Gaz./2025/7989-	given and no unnecessary adjournments are being given. Further all efforts are made to dispose of case expeditiously and whenever possible date of one week is given, subject to availability of Counsels. Further, whenever matter is listed for evidence, witnesses that may be examined on the same date are identified in advance and they are summoned	Case has been received I way of transfer in M 2025.

अमेतिनिस मृत्य न्याचिक देणेडासिकारी -01 श्वेततीलेका Chief Jedicial Magistrate-81 शेडज़े मेवेन्यू जिला न्याध्यलय, नई दिल्ली स्वतन्त्रक संप्रतास-संस्कृति Courts, New York

13/2025 LIPIKA	Crimin al Compl aint Case)	223 of BNSS and u/s 356 (1) and 356(2) BNS	1	Sitting MP	19.05.25		Further argume nts on applica tion.	2	_	_		_		_	30.11.2025	on two other applications on 30.08.2025.	unnecessary adjournments are being given. Further all efforts are made to dispose of case expeditiously and whenever possible date of one week is given, subject to availability of Counsels. Further,	Fresh case received by assignment in 1	has be way May 2025.
SITHARA																On 30.08.2025 application for waiver of cost filed on behalf of complainant. Matter adjourned for 10.09.2025 for arguments on application for waiver of cost and application seeking direction of withdrawal of	whenever matter is listed for evidence, witnesses that may be examined on the same date are identified in advance and they are summoned accordingly.		

अतिरिक्त बुख्य नाजिक रण्डाधिकारी -01 Additional Chief Judicial Magistrate-01 गड्ड ऐबेन्य् जिना न्यायालय, नर्ड दिल्ली Rouse Avenue Bistrict Courts, New Delhi

Vs	al 223 State 132	221/ 3(A)/ 2/285 BNS	Former MLA	27.06.25			Put up for consid eration on point of cogniz ance	07						_					supplementary charge sheet filed. Accused summoned. Order on cognizance passed. IO was directed to be present in court on next date of hearing. Put up for appearance of	Short dates given and no unnecessary adjournments are being given. Further all efforts are made to dispose of case expeditiously.	Fresh case has be- received by way assignment on 27.06.2025
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अनिरिक्त मुख्य कार्गिक दण्डाधिकारी +01 Additional Chief Judicial Magistrate-81 गडड़ गंबेच् विला ब्हांचालव, नई हिन्मी Rouse Avenue Bistrict Cours, New Dethi

अतिरिक्त मृत्य व्यक्तिक दण्डाश्रिकारी -01 Additional Chiel Julicial Magistrate 01 गउड़ एकेन्यू जिला नायलय . नई दिल्ली Rouse Avenue Bistrick Courts, New Delhi

CNR No. DLCT12- 0000258- 2021 & CCCases No. 05/2021  DELHI JAL BOARD AND ANR. Vs ADESH GUPTA	(Comp	499,500 IPC r/w 34 IPC	04	Sitting MLA	18.03.21	06.04.21	18.11.21	Further Procee dings	09	1	04		_	Stayed by Hob'ble High Court of Delhi vide CRL. M.C. 3185/2021 & CRL. M.A. 19657/2021	Yes vide order dated 08.12.2021	Subject to vacation of Stay	8010/D dt. 23.08.2025 NDOH- 09.09.2025	made to	Matter received by way transfer in the month August Stayed by Hon'ble Hi <sub>l</sub> Court of Delhi vide CR M.C. 3185/2021 & CR M. A. 19657/2021
PS DBG ROAD																			

अमिनिका मुख्येन्सचिक दण्डाधिकारी -01 Additional Chief Judicial Magistrate-91 राउने हेवेन्य जिला न्यासलय, वर्ड टिल्मी Rouse Avenue Bistrict Courts, New Delay

CNR No. DLCT12- 00057- 2021 & CR Cases No. 37/2022  CBI Vs ARVIND KHANN A	Crimin al (Comp laint Case)	01	Former MLA	28.02.20	09.06.22	-	Further Procee dings	1	_	08	_		_	Stayed by Hob'ble High Court of Delhi vide CRL. M.C. 6614/2022	Yes vide order dated 08.12.2021	Subject to vacation of Stay	Matter received by way of transfer Vide order no. Cases transfer/CBI/RADC/ Gaz./2025/7989- 8010/D dt. 23.08.2025 NDOH- 24.11.2025	given. Further all efforts are made to	Matter received by way transfer in the month August Stayed by Hob'ble Hi <sub>i</sub> Court of Delhi vide CR M.C. 6614/2022
PS CBI ACU-I																			

अतिगिद्धा मृत्यु न्यूर्यन्य दण्डाश्रिकार्ग -0 1 Additional Chief Juc cial Magistrate-81 राउन एवंग्यू जिला न्यूयलय, नई दिल्ली Rouse Avenue Bistrict Courts, New Delhi

CNR No. DLCT12- 000217- 2019 & CT Cases No. 16/2019  RAJIV BABBAR Vs ARVIND KEJRIW AL AND ORS.	(Com plaint Case)	499/504 I/500/34 IPC	04	Former MLA	21.01.19	02.02.19	-	Further Procee dings		-	03			_	_	Stayed by Hob'ble Supreme Court of India In the matter bearing SLP NO 13279/2024	Yes	Subject to vacation of Stay.	Matter received by	given. Further all efforts are made to	
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आंतरिका मुख्य न किर्मुडाधिकारी -01 Additional Chief Jadicial Magistrale-01 राज्य एंबन्यू जिला नापानिय, नई दिल्ली Rouse Avanue Bistrict Courts, New Delhi

CT Cases No. 15/2019 VIKAS (Com SANKRI plaint 500 IPC 01 Former O5.03.19 01.05.19 - Procee 02 - 08 Supreme Court Yes  Subject to vacation of interim order in SLP (CRL) Hob'ble Yes  Subject to vacation of interim order in SLP (CRL) No.  Stayed by Way of transfer Vide order no. Cases given and no unnecessary adjournments are being way of transfer in the more transfer in the more functions. Further all August	No. 15/2019 VIKAS SANKRI TYAYAN @ VIKS PANDEY Vs ARVIND KEJRIW	plaint	500 IPC	01	Former CM	05.03.19	01.05.19		Procee			08					Hob'ble Supreme Court of India till	Yes	vacation of interim order in SLP (CRL) No. 2413/2024 pending before the Hon'ble Supreme	Matter received by way of transfer Vide order no. Cases transfer/CBI/RADC/ Gaz./2025/7989- 8010/D dt. 23.08.2025 NDOH- 18.09.2025	unnecessary adjournments are being given. Further all efforts are made to dispose of case	Matter received by wa transfer in the month August Stayed by Hob Supreme Court of India
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अत्तिरिक्त मुख्य कि. जिक्क रण्डाधिकारी -01 Additional Chief-bedic al Magistrate-01 राउज़ क्षेवेचू जिला चाक्तलय, नई दिल्ली Rouse Avenue Bistrict Courts, New Delhi

CNR No. DLCT12- 000252- 2025 & CT Cases No. 18/2025 SHIV KUMAR SAXENA Vs STATE OF NCT OF DELHI	(Com plaint Case)	175 (3) BNSS	01	-	28.08.25	-	-	Consid eration		-		_	-	-	-	Matter received by way of assignment on 28.08.2025 part arguments heard, complainant seeks to file amended memo of parties. Put up for compliance/further consideration on 04/09/2025	-	Matter received by way assignment on 28.08.2025
PS I.P. ESTATE																		

Submitted Please

Forwarded Please:-

Prepared by :- (JA/ Ahlmad) in the court of Sh. Paras Dalal Ld. ACJM-01/RADC, ND

अतिरिक्त मुख्य न्यायिक दण्डाधिकारी -01 Additional Chief Judicial Magistrate-81 राउन हेवेन्यू जिला न्यायालय, नई दिल्ली Rouse Avenue Bistrict Courts, New Delhi To,

The Ld. Principal District & Sessions Judge cum Special Judge (PC Act) (CBI), Rouse Avenue District Courts, New Delhi.

Sub.: Monthly progress report of the Courts setup for trials against sitting and former Members of Parliament (MPs) and Members of Legislative Assembly (MLAs).

Ref.: No. MP/MLAs/RACC/Gaz./2024/298D-307D dated 12.01.2024.

Respected Ma'am,

In reference to the above captioned letter and subject, kindly find enclosed herewith the requisite information in the prescribed proforma for the month of August, 2025.

Yours faithfully,

अतिरिक्ष पुरस्य प्रस्था (एड) एक के के के Additional Chief Judicial Magistrate-03 पाइन ऐसेच्यू किमा व्यायालय, नई दिल्ली विश्वस्थ के एक एक द्वारतांतर Courts, New Delhi

## MONTHLY PROGRESS REPORT OF COURT DEALING WITH CASES AGAINST MPs AND MLAS REPORT FOR THE MONTH OF JULY, 2025

1. Name of Presiding Officer: MS. NEHA MITTAL

2. Designation: ACJM-03, RADC, NEW DELHI

- 3. Date Since which posted in the Court: 26-10-2024 (Afternoon Session)
- 4. Total number of cases pending on the first day of the month: 20
- 5. Number of cases disposed in the month with details i.e. conviction, acquittal, discharge or acceptance of closure report, etc.: Nil

  (Judgment pronounced in the case of State Vs. Swati Maliwal on dated 13.08.2025. However, the matter is pending for furnishing Bail Bonds u/s 437A Cr.P.C.)

6. Number of cases pending on the last day of the month: - 20

		CNR No.	Natur e –	Penal statutes	1947	Wheth er	Date of Institutio	Date of taking	Date of framing			etails osecut		State ment	Detail defer		Date since when	Whether there is	Wh eth	Expect ed	Short summary of the work done in the		Specific reasons,
		Title	wheth	involve	1100110	accuse	n	cogniza	of			itness		of	witne		matter has	any stay	er	date of		formulat	if any
			er state case, compl aint case or closur e report	đ	d d	d is sitting or former MP/ MLA		nce	charge		Wit ness es cite d	ses dro	Wit ness es exa mine d	accus ed – wheth er recor ded or not ?	Defenc e witnes ses cited	Defe nce witn esses exa mine d	been posted for final arguments	of proceedin gs ordered by superior court, if yes give details	any inte rim ord ers are exis ting in the mat ters	dispos al of case.	the month	expeditio	causing delay in disposal of the said case (s)
	11	CR NO 17/2019D LCT-12- 000141- 2019	State Case FIR NO 76/201 4	323/354 /354C/1 53A/14 7/149/4 52/186/ 353/356 /143/15		Sitting MLA	29.09.14	16.07.16	17.07.18	Defenc e evidenc e	45	13	32	Yes	30	19	No	No	No	By Septem ber, 2025	On 12.08.2025  No DW was present. Accordingly, matter was adjourned for DE for 18.08.2025.		s have been cited as defence

अतिरिक्त पृथ्य साविक कडाधिकारी- ७३

Additional Chief Judicial Magistrate-03 गउज़ ऐवेन्यू फ़िला न्यायालय, नई दिल्ली Rouse Avenus District Courts, New Delhi

STATE Vs SOMNA TH BHARTI & ORS	2/506/5 09/427/ 341/342 /34 IPC													DW 20 Rupashree Nanda examined, cross examined and discharged. Witnesses were summoned for DE on 03.09.2025.	of case expeditio usly.	which 18 witnesse s have been examine d.
STATE VS RITABR ATA BANERJ EE & ORS	186/353 /332/14 7/149/3 4 IPC	6	Former MP	08.04.16	30.08.17	Charge	20			_	No	No	one year, if the parties fail to get the FIR quashe d in pursua	Accordingly matter	No adjournm ent shall be granted in the aforesaid cases unless under compellin g circumsta nces. The court shall fix short dates in the matter not more than a week. The witness having similar roles during investigat	being quashed as the parties have

अतिरिक्त मृद्धिन्योगिक द्रपद्धधिकारी-03 Additional Chief Judicial Magistrate-03 राउज़ ऐकेन्यू जिला न्यायालय, नई दिल्ली Rouse Avanus District Courts, New Delta

3.	CT N0 15/2019 DLCT- 12- 000215- 2019 VIKAS SANKRI TYAYA N @ VIKAS	Compl aint Case	500 IPC	1	Former CM	05.03.19	01.05.19	_	Notice U/S 251 CrPC	2		-	_	•	The Hon'ble Supreme Court has directed this Court to not proceed with trial till further orders.	Yes	to vacatio n of interim order in SLP (Crl) No. 2413/2 024 pendin	On 23.08.2025 The case has been transfered to the Court of Sh. Paras Dalal, ACJM-01 vide order no. Cases Transfer/CBI/RADC/GAZ/2025/7989-8010/D dated 23.08.2025 of the office of Ld. Principal District & Sessions	be given and no unnecess ary adjournm ent shall be granted. Further all efforts	The Hon'ble Suprem e Court has directed this Court to not proceed with the
	SANKRI TYAYA N @													·	with trial till		No. 2413/2 024	8010/D dated 23.08.2025 of the office of Ld. Principal District & Sessions Judge-cum-Special Judge (PC Act) (CBI), RADC, New	be granted. Further all efforts	not proceed with the trial till further orders.

अतिरिक्त पुंछा न्यार्थिक रण्डाधिकारी-03 Additional Chief Judicial Magistrate-03 गउज़ ऐवेन्यू जिला न्यायालय, नई दिल्ली Rouse Avenue District Courts, New Delhi

4.	CT NO 03/2023 DLCT- 12- 000039- 2023 GAJEND ER SINGH SEKHA WAT VS ASHOK GEHLOT	Compl aint Case	500 IPC	1	Former CM	04.03.23	04.03.23	Argum ents on framing of Notice and argume nts on applicat ion U/s 91 CrPC	2	4	_	-		Directions have been passed by the Hon'ble High Court of Delhi to this Court to adjourn the matter to a date later than the date fixed by the Hon'ble High Court of Delhi in Crl M.A No		The matter was not listed in August. Vide order dated 26.03.2025 passed by Hon'ble High Court of Delhi, interim order of stay has been continued till next date of hearing i.e. 06.10.2025 in the High Court of Delhi. Accordingly matter was adjourned for further proceedings to 17.10.2025.	dates will be given and no unnecess ary adjournm ent shall be granted. Further all efforts are made	matter to a date later than the date fixed by the Hon'ble High Court of Delhi in
														No				Court of

Manufacture of Section of Sectio

																					9402/202
5.	CR NO 12/2022 DLCT- 12- 000073- 2022 STATE Vs VASU RUKHA R & ORS	State Case FIR NO 200/22	143/147 /149/18 6/188/3 32/353 IPC & 3 PDPP ACT	30	Former MP	21.07.22	19.10.22		Argum ents on Charge /further proceed ings	41	-				-	-	Yes, Proceedin gs Stayed by Hon'ble High Court in Crl M.A No 11549/202 3 & Crl M.C. No 3077/2023	to order of Hon'bl	On 02.08.2025 The present matter has been stayed by the Hon'ble High Court of Delhi and next date of hearing therein is 10.09.2025. Matter stands adjourned for 20.09.2025.	Short dates will be given and no unnecess ary adjournm ent shall be granted. Further all efforts are made to dispose of case expeditio usly.	ngs Stayed by Hon'ble High Court in Crl M.A No 11549/20 23 &
6.	CT NO 17/2019 DLCT- 12- 000221- 2019 IMRAN HUSSAI N VS VIJENDE R GUPTA	Compl aint Case	499/500 /35 IPC	3	Sitting MLA	07.08.18	13.09.18	18.11.20	Miscell aneous Appear ance	3		3	1	-	-	-	Yes, Proceedin gs Stayed by Hon'ble High Court in Crl MC No 833/2021	to the outcom e of Crl MC NO 833/20 21 pendin	On 18.08.2025  As the present matter has been stayed by Hon'ble High Court and NDOH is 02.12.2025 before the Hon'ble High Court of Delhi, matter has been adjourned to 11.12.2025.	be given and no unnecess ary adjournm ent shall	Stayed by Hon'ble High Court in Crl MC No 833/2021

अतिरिक्त मुख्य न्यार्टिक दण्डाधिकारी-03 Additional Chief Judicial Magistrate-03 गउज़ ऐबेन्यू जिला न्यायालय , नई दिल्ली Rouse Avenue District Courts, New Delhi

	& ORS																	of Delhi.		of case expeditio usly.	
7.	CT NO 13/2019 DLCT- 12- 000211- 2019 SATYEN DAR JAIN VS MANJIN DER SINGH SIRSA & ORS	Compl aint Case	499/500 /501/50 2/34 IPC	3	Former MLA	29.05.17	03.06.17	03.07.19	Miscell aneous Appear ance	3	3	Yes	5	5	22.12.20	Yes, Proceedin gs Stayed by Hon'ble High Court in Crl M.C. No 1746/2021	Yes	to outcom e of Crl MC No 1746/2 023 pendin g in the Hon'bl	the present matter has been stayed by Hon'ble High Court and NDOH is 15.09.2025 before the Hon'ble High Court of Delhi, it was not listed in August	dates will be given and no	Stayed by Hon'ble High Court in Crl M.C. No 1746/202
8	CT NO 18/2019 DLCT- 12- 000225- 2019  DR SUBRA MANIA M SWAMY Vs SONIA GANDHI	Compl aint Case	403/406 /420/12 0b IPC	7	Sitting MP	14.02.13	12.07.13	-	PE	2	 	-	-	-	-	Yes, Proceedin gs Stayed by Hon'ble High Court in Crl MC No 578/2021		to the outcom e of Crl MC No. 578/20 21	Matter stands adjourned for 18.10.2025	Short dates will be given and no unnecess ary adjournm ent shall be granted. Further all efforts are made to dispose of case	Hon'ble High Court in Crl MC No 578/2021

आतिरिक्त मुख्य न्यस्थिक दण्डाधिकारी-03 Additional Chief Judicial Magistrate-03 गउज़ ऐकेन्यू जिला न्यादालय, नर्ड दिल्ली Rouse Avenue District Courts, New Delhu

	& Ors													Delhi.		expeditio usly.	
9.	CR NO 2/2019 DLCT- 12- 000017- 2019 STATE Vs AMANA TULLAH KHAN & ORS	State Case FIR NO 54/201 8	186/353 /332/34 2/323/5 04/506 (ii)/120 B/109/1 14/149/ 34/36 IPC	13	Sitting MLA	13.08.18	18.09.18	Charge (Order on charge already passed)	71				In W.P. (Crl) No 3559/2018 , Hon'ble High Court has directed that the Trial Court will refrain from Proceedin g further, after passing Order on Charge. Next date of hearing before Hon'ble High Court of Delhi is 11.03.202 5	to the order of Hon'bl e High Court, where the	been continued and NDOH is 16.09.2025 before Hon'ble High Court of Delhi. Accordingly, the matter is adjourned for 26.09.2025.	Short dates will be given and no unnecess ary adjournm ent shall be granted. Further all efforts are made to dispose of case expeditio usly.	In W.P. (Crl) No 3559/201 8, Hon'ble High Court has directed that the Trial Court will refrain from Proceedi ng further, after passing Order on Charge.

अविकेट (१८८) संदिश एक अधिकार्यन के विद्यार्थन के विद्यार्थन के तथा १८८८ के विद्यार्थन के विद्यार्थम के विद्यार्थन के विद्यार्थ के विद्यार्थ के विद्यार्थ के विद्यार्थ के विद्यार्थ के विद्यार्थ के विद्यार्थ के विद्यार्थ के विद्

10.	CT- 23/2019 DLCT- 12- 000249- 2019  RAJIV BABBAR Vs SHASHI THARO OR	Compl aint Case	499/500 IPC	1	Sitting MP	03.11.18	21.01.19	Argum ents on Notice U/S 251 CrPC	7	-		-		Yes, Proceedin gs Stayed by the Hon'ble Supreme Court in the matter bearing SLP no.12360/ 2024		to the outcom e of by the Hon'bl e Supre me Court	Present matter has been stayed by the Hon'ble Supreme Court. The tentative date of hearing before the Hon'ble Supreme Court of India is 15.09.2025. Matter is adjourned	dates will be given and no	Stayed by Hon'ble Suprem e Court
11.	CT NO 10/2019 DLCT- 12- 000193- 2019 SIDDHA RTHA SINGH Vs PINAKI MISHRA	Compl aint Case	499/500 IPC	1	Sitting MP	15.03.19	15.03.19	 Framin g of Notice U/S 251 CrPC	1		1		 	 Yes, Proceedin gs Stayed by Hon'ble High Court in Crl MC No 2595/2019	Yes	to the outcom e of Crl MC No. 2595/2 019 pendin g in Hon'bl	The matter was not listed in August 2025. Matter has been stayed by the Hon'be High Court of Delhi vide order dated 14.05.2025 and NDOH before the Hon'ble High Court is 08.09.2025, accordingly matter is adjourned for 15.09.2025, awaiting for further orders of the Hon'ble High Court of Delhi.	be given and no unnecess ary adjournm ent shall	Hon'ble High Court in Crl MC No 2595/201 9

अतिरिवत चुळ्यायिक दण्डाधिदारां-03 Additional Chief Judicial Magistrate-03 राउज़ ऐवेन्यू जिला न्यायालय, नई दिल्ली Rouse Avenue District Courts, New Delhi

122	CT NO 16/2019 DLCT- 12- 000217- 2019  RAJIV BABBAR Vs ARVIND KEJRIW AL AND ORS	Compl aint Case	499/504 1/500/3 4 IPC	4	Former MLA	21.01.19	05.02.19		Argum ents on Notice U/S 251 CrPC	8		3					Yes, Proceedin gs Stayed by the Hon'ble Supreme Court in the matter bearing SLP no.13279/ 2024		to the outcom e of SLP no.132 79/202 4 pendin g in Hon'bl e Supre me Court. India.	Matter has been stayed by the Hon'ble Supreme Court of India. The tentative date of hearing before Hon'ble Supreme Court of India is 18.08.2025. Accordingly, matter was adjourned for 04.09.2025 for awaiting further	and no unnecess ary adjournm ent shall be granted. Further all efforts are made to dispose of case expeditio usly.	Hon'ble Suprem e Court in the matter bearing SLP no.13279 /2024 dt 05-10-
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प्रकार के क्यांस शिकार Court, Now Fold

13.	CT NO 11/2019 DLCT- 12- 000195- 2019 SIDDHA RTHA SINGH Vs PINAKI MISHRA	Compl aint Case	499/500 IPC	1	Sitting MP	17.12.18	15.01.19		Framin g of Notice U/S 251 CrPC	1		-	-	 Yes, Proceedin gs Stayed by Hon'ble High Court in Crl MC No 2617/2019 & MA No 10470/201	Yes	to the outcom e of Crl MC No. 2617/2 019 & MA No 10470/ 2019 pendin g in	in August 2025. Matter has been stayed by the Hon'ble High Court of Delhi vide order dated 14.05.2025 and NDOH before the Hon'ble High Court is 08.09.2025, accordingly matter is adjourned for	dates will be given and no unnecess ary adjournm ent shall be	Stayed by Hon'ble High Court in Crl MC No 2617/201 9 & MA No 10470/20 19
14.	CT NO 44/2019D LCT-12- 001167- 2019 VIJENDE R GUPTA Vs ARVIND KEJRIW AL AND ANR	Compl aint Case	499/500 IPC	2	Former CM	06.06.19	06.06.19	01.08.19	CE	6		-	-	Yes, Proceedin gs Stayed by Hon'ble High Court in Crl MC No 6508/2019	Yes	to the outcom e of Crl MC No. 6508/2 019 is pendin g in	On 29.08.2025  IA 01/2025 had been filed on behalf of seeking clarification of order dated 06.06.2025. Time was sought on behalf of complainant to file reply the present application. Put up on 30.08.2025 for reply and arguments.  On 30.08.2025  Arguments on the application were heard. Matter was	granted.	Hon'ble High Court in Crl MC No 6508/201

अतिरिस्ते मुख्य न्यायिक दण्डाधिकारा-0.3 Additional Chief Judicial Magistrate-03 राउज़ ऐवेन्यू जिला न्यायालय, नई दिल्ली Rouse Avenua District Courts, New Delhi

															listed for orders on 01.09.2025.		
15	. CT NO 25/2021 DLCT- 12- 000089- 2021  AAM AADMI PARTY VS VIJENDE R GUPTA	Compl aint Case	499/ 500/ 504 IPC	1	former MP	13.12.21	15.12.21	 Misc./ Appear ance (Order on Summ oning passed on 29.06.2 022)	6	5			The petition regarding quashing of summoni ng order passed by this court is pending before the Hon'ble High Court and as per the order dated 05.09.202 2 of Hon'ble Delhi High Court, the Hon'ble Delhi High Court has adjourned the matter for	to the outcom e of Crl MC No. 3467/2 022 pendin g in Hon'bl e High	The matter was not listed in August 2025. Matter has been stayed by the Hon'ble High Court of Delhi & NDOH is 26.11.2025. Matter was adjourned for further proceedings on 05.12.2025 for awaiting further orders of Hon'ble High Court of Delhi.	be given	There is no stay on the proceedi ngs before this court, however, exempti on from appeara nce has been granted to the accused through duly authoriz ed counsel. Stayed by Hon'ble High Court of Delhi in Crl MC

अस्ति तर कुला र १५३१ त और महार्थन के Antigonal Case Jos (15) magistrate (15) १८३२ मेलेल्ड्री अस्त स्वाचालय, सर्वे दिल्ली जिल्लाक केक्काक Control County, Univ. Polati

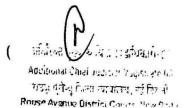
															ē		08.02.202 4 and the interim orders qua the appearan ce of the petitioner have been continued till the Hon'ble High Court of Delhi for 04.11.24.					No 3467/202 2. Only interim relief that has been granted to the accused is that he shall be granted exempti on from appeari
	-																have been					to the
																	continued					
																	Hon'ble					
																	Court of					_
																						on from
									.	,												ng .
																						through duly
																						authoriz ed
																	7 645					counsel.
	CR/16/2 24	State case	210(1) / 223	2	Sitting MP	07.12.24	17.10.23	03.05.20 25	Prosec ution	17	-	-	not	-	-	-	-	-	-		Short dates will	
C	NR		IPC						Eviden ce											No PW was present. Prosecution witnesses		adjourn ments
	IO LCT1								ce											have been summoned for PE on 23.08.2025	unnecess	have to be
0	- 00371-																			at 10:30 AM.	adjournm ent shall	granted under
2	024 TATE																			On 23.08.2025	be granted.	compelli ng
V	's																			Both the witnesses were discharged	Further all efforts	circumst
N	OGE DER																			unexamined. The adjournment was	are made	due to
C	CHAN					8										*				sought on the ground	to dispose	non

अ<sup>ह र</sup>नन मुख्य न्यायिक दण्डांभकारी-03 Adumonal Chief Judickel Magistra!e-03 राउज़ ऐबेन्यू जिला न्यायालय, मडं दिल्ली Rouse Avenue District Courts, New Delby

DOLL													that the lawyers were abstaining from work. Pws CT Sonu and Sh. Veer Singh be summoned through concerned SHO for NDOH. Put up for PE on 09.09.2025	expeditio usly.	availabili ty of the counsels or the accused persons. Filing of miscella neous applicati ons
DLCT 2- 000071 2025 SHIV KUMA R SAXE A VS ARVII D KEJR WAL AND ORS.	aint Cas		Former CM	20.12.19		Misc. appear ance			1	•		2026	On 11.08.2025 FSL Report has been received for filing further status report on 27.08.2025. On 27.08.2025 IO has received copy of FSL report. Put up for filing of further status report on 27.09.2025	be given and no unnecess ary	under compelli ng circumst ances due to

अतिरिक्त पुष्कं न्यप्रिकं दण्डाधिकारी-03 ( onal Chief Judicial Magistrate-03 गउज़ ऐबेन्यू जिला न्यायालय, नई दिल्ली Rouse Avenue District Courts, New Delhi

18	CR Cases/3/ 2025 DLCT1 2- 000070- 2025 STATE Vs · MANJE ET SINGH AND OTHE RS	State Case FIR NO 49/201 3	147/14 9/188/ 427IP C	10	Sitting MLA	06.09.14	06.09.14	09.09.19	Final Argum ents	12		9	yes		-	30.07.2025	No		On 18.08.2025  Matter was listed for final arguments.  However, adjournment was sought on behalf of accused.  Accordingly, matter was adjourned for final arguments on 04.09.2025.	dates will be given and no unnecess ary adjournm ent shall be granted. Further all efforts are made to dispose of case	adjourn ments have to be granted under compelli ng circumst ances due to
19	CR Cases/5/ 2025 DLCT1 2- 000078- 2025 STATE Vs PRADH UMAN RAJPU T	State Case FIR NO 123/20 12	186/35 3/352/ 427IP C	1	Sitting MLA	23.12.14	06.04.17	27.05.20 25	P.E.	17	-	12	-	3	-			-	On 01.08.2025  PW-10 & 11 were examined, cross-examined & discharged. PW Inspector Jag Mohan has summoned for NDOH.  Put up for PE on 19.08.2025.	Short dates will be given and no unnecess ary adjournm ent shall be granted. Further all efforts are made to dispose	adjourn ments have to be granted under compelli ng circumst ances due to



																	PV in- exa dei Ins wa Pu 30.	m 19.08.2025 W-12 was examined -chief and his cross camination has been eferred. spector Jag Mohan as summoned again, at up for PE on 0.08.2025.	usly.	availabili ty of the counsels or the accused persons. Filing of miscella neous applicati ons
										20							& Williams	W-12 was examined discharged.  Titnesses mentioned serial no. 2, 12 & were summoned r 11.09.2025.		
20	CR Cases/9/ 2025 DLCT1 2- 000108- 2025 STATE VS SWATI MALI WAL JAIHIN D	State Case	74/86 JJB(ca re & Protect ion) Act	2	Sitting MP(At the time of Compl aint case filed)	10.03.17	28.07.17	28.04.20 25	Acquitt ed on 13/08/2 025	12	2	10	-	-	26.07.2025	-	Fir add Co for and Sta Ma Juc 13.	nal arguments were dressed by Ld. counsels appearing r accused 1 and 2 d Ld. APP for the ate atter was listed for dgment on 6.08.2025.  In 13.08.2025 de separate dgment pronounced the open Court, oth accused persons	dates will be given and no unnecess ary adjournm ent shall be granted. Further all efforts are made to dispose of case expeditio usly.	Sometim es adjourn ments have to be granted under compelli ng circumst ances due to non availabili ty of the counsels or the accused persons.

Annual granders

																			furnishing of Bail Bonds 437A Cr.P.C. on 22.08.2025.  On 22.08.2025 The matter stands adjourned on the request of Ld. Counsels. Put up for furnishing of Bail Bonds 437A Cr.PC on 26.08.2025.  On 26.08.2025  As Lawyers were abstaining from work,		
21	CR Cases/1 1/2025 DLCT1 2-	Crimin al State Case	288/30 4A/34 IPC	02	Former MP	(Original date of institutio n = 06/01/20 24) (Date	29.04.20	•	Miscell aneous Argum ents/Cl arificat ion	10	-	-	-	•	¥	-	-	026	matter be listed for furnishing of Bail Bonds 437A Cr.P.C on 03.09.2025.  On 25.08.2025  The case had been received by way of transfer from the Court of Ld. ACJM-	Short dates will be given and no unnecess ary	received by way of transfer
	000135- 2025 STATE Vs AABID & ANR.					on which case is received/ Instituted in this court 25/08/20 25)		,	NA.											adjournm ent shall be granted. Further all efforts are made to dispose of case expeditio	August 2025

अनिरिक्त मुख्य नीत्रिक दण्डाधिकारी-03 A snal Chief Judicial Magistrate-03 राउज़ ऐवेन्यू जिला न्यायालय, नई दिल्ली Rouse Avenue District Courts, New Delhi

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22	CR Cases/0 6/2025 DLCT1 2- 000080- 2025 STATE Vs VIKAS TANW AR & ORS.	Crimin al State Case	188/26 9/147/ 148/14 9/427 IPC & 3PDPP Act & 3 Pande mic Act.	04	Sitting MP(On e Accuse d)	(Original date of institution n 7/9/2022. (Date on which case is received/institute in this court =25.08.2 025.	29.04.23	-	Compli ance on behalf of all IO's / Scruiti ny of docum ents.	31	•	-	¥	-	-	1	ı	026	The case had been received by way of transfer from the Court of Ld. ACJM-01, RADC, New Delhi in pursuance of Order dated 23.08.2025. Put up for compliance for u/s 207 Cr.P.C. on 08.09.2025	and no unnecess ary adjournm ent shall be granted.	received by way of transfer in August 2025

Prepared by: (AHLMAD)

ACIM (03, M.P./M.L.A Cases Rouse & venue Court Signific %3Delhi श्रीतारको में हैं ग्रीयंक दें ड्रांग्याहि १०३ Additional Chief Judicial Magistrate 03 राउज़ ऐवेन्यू जिला न्यायालय, नई दिस्ती Rouse Avenus District Courts, New Delhi



## MONTHLY PROGRESS REPORT OF COURT DEALING WITH CASES AGAINST MPs & MLAS REPORT FOR THE MONTH OF AUGUST 2025

1. Name of Presiding Officer : SH. VAIBHAV CHAURASIA

2. Designation : ACJM-04

3. Date since which posted in the Court : 26.10.2024 (Afternoon)

4. Total number of cases pending on the first day of the month (as on 01.08.2025) : 21 cases : 20 cases

5. Number of cases pending on the Last day of the month (as on 31.08.2025)

अतिरिक्त मुख्य न्यायिक दण्डाधिकारी 04 Additional Chief Judicial Magistrate-04 कमरा नं. 503 पाँचवा तल,

Room No. 503, Fifth Floor राउज़ ऐवेन्यू जिला न्यायालय, नई दिल्ली Rouse Avenue District Courts, New Delhi

S. No.	Case Title	Nature – whether state case, complaint case of closure report	Penal statutes involved	No. of accu sed	Whether accused is sitting or former MP/ MLA	Date of institution	Date of taking congnizance	Date of framing of charge	Present stage	Wit nes ses cite d	wit nesses dro ppe	Wit nes ses exa min ed	State ment of accus ed – whet her recor ded or not?	Deta defe witn Defen ce witne sses cited	ence esses	Date since when matter has been posted for final argumen ts	Whethe r there is any stay of procee dings ordere d by superio r court, if yes give details	Whether any interim orders are existing in the matters	Expected date of disposal of case	Short summary of the work done in the case during the month	Action Plan formulated and the steps taken for expeditions disposal of the case	Specific reasons, if any causing delay in disposal of case
1.	DLCT12- 000220-2024 Misc. Crl. No. 53/24 Mohammad Illas v. State & Ors.		U/s 175 of BNSS, 2023	7	Three accused persons are Ex-MLAs and one of the accused persons is a sitting MLA	22.08.2024	NA	NA	Misc. appeara nce	NA	NA	NA	NA	NA	NA	NA	No	No	Matter stayed by Ld. Sessions Court, RACC.	proceedings have been stayed by Hon'ble Sessions Court till 30.08.25 so matter re-	giving shortest possible dates for	Ld. Sessions Court, RACC.
2.	DLCT12-001357-2019 I.T.O. VS. M/S. AIMS SANYA DEVELOPE RS PVT. LTD., MALOOK NAGAR (DIRECTOR) & ROOP KISHORE MADAN	CT. C NO. 53/2019	U/s 276B R/w 278B AND 278E OF THE IT ACT, 1961	3	One of the accused persons is a sitting MP.	14.02.2019	28.02.2019		Argume nts on charge and awaitin g orders of Hon'ble High Court of Delhi.	3		03 wit nes ses wer e exa min ed in pre- char ge evid enc e	Not Recor ded				Yes  Vide order dated 26.05.2 022, the proceed ings before this Court were stayed by Hon'ble High	Yes Vide latest order dated 04.12.2024		undersigned was on leave. a copy of order dated 16.04.2025 of Hon'ble High	expeditious disposal of the	Stay of proceedings by Hon'ble High Court of Delhi

Rouse Avenue District Court New Delhi

r—		1											- 1	10	1		Court	r				
5 ):																	Court of Dellii.			matter was re- notify for 10.09.2025.		
3.	DLCT12- 001361-2019 I.T.O. VS. M/S. AIMS SANYA DEVELOPE RS PVT. LTD., MALOOK NAGAR (DIRECTOR) &ROOP KISHORE MADAN		U/S 276B/278B/2 78E OF IT ACT, 1961	3	One of the accused persons is a sitting MP		28.02.2019		Argume nts on charge and awaitin g orders of Hon'ble High Court of Delhi.	3		03 wit nes ses wer e exa min ed in pre- char ge evid enc e	Not Recor ded				Yes Vide order dated 26.05.2 26.05.2 022, the proceed ings before this Court were stayed by Hon'ble High Court of Delhi.	Yes Vide latest order dated 04.12.2024	Depends upon the order of Hon'ble High Court of Delhi	undersigned was on leave. a copy of order dated 16.04.2025 of Hon'ble High Court of Delhi was placed on record whereby directions have been given for continuation of interim order till the next date of hearing i.e. 03.09.2025.  Accordingly, matter was renotify for 10.09.2025.	expeditious disposal of the case after vacation of interim order.	Stay of proceedings by Hon'ble High Court of Delhi
4.	DLCT12- 001359-2019 I.T.O. VS. M/S. AIMS SANYA DEVELOPE RS PVT. LTD., MALOOK NAGAR (DIRECTOR) &ROOP KISHORE MADAN	CT. C. NO. 54/2019	U/S 276B/278B/2 78E OF IT ACT, 1961, FOR THE FY 2014-15	3	One of the accused persons is a sitting MP	14.02.2019	28.02.2019		Arguments on charge and awaitin g orders of Hon'ble High Court of Delhi.	3	-	03 wit nes ses wer e exa min ed in pre- char ge evid enc e	Not Recor ded				Yes Vide order dated 26.05.2 022, the proceed ings before this Court were stayed by Hon'ble High Court of Delhi.	Yes Vide latest order dated 04.12.2024	Depends upon the order of Hon'ble High Court of Delhi	undersigned was on leave. a copy of order dated 16.04.2025 of	expeditious disposal of the case after vacation of	Stay of proceedings by Hon'ble High Court of Delhi
5.	DLCT12- 001363-2019, I.T.O. VS. M/S AIMS PROMOTER S PVT. LTD., MALOOK NAGAR	CT. 56/2019	U/S 200 Cr.P.C. R/w 276B/278B/2 78E OF THE IT ACT, 1961 FOR THE FY 2012-13	2	Sitting MP.	19.04.2018	19.04.2018	15.04.2 019	Final argume nts and awaitin g orders of Hon'ble High Court	2		2	Recor ded		02 witn esse s were exa mine d	01.06.202	Yes Vide order dated 31.05.2 022, the proceed ings	Yes Vide latest order dated 04.12.2024	Depends upon the order of Hon'ble High Court of Delhi	undersigned was on leave. a copy of order dated 16.04.2025 of	will be taken for expeditious disposal of the case after vacation of	Stay of proceedings by Hon'ble High Court of Delhi

ACNING APPLIES AVERIUM DIStrict Court

OBJSS-2019 SJ2019 499/500/J4/J MANISH SISODIA WANDIRR TITMAII OMP), PARVESH SAUIII VERMANDIRR HARISH			 																*	
OBJSS-2019 SJ2019 499/500/J4/J MANISH SISODIA WANDIRR TITMAII OMP), PARVESH SAUIII VERMANDIRR HARISH															this Court were stayed by Hon'ble High Court of			been given for continuation of interim order till the next date of hearing i.e. 03.09.2025. Accordingly, matter was renotify for		
ON LTD. VS. MS. MAHUA MOITRA  MP  MP  AND  TERMINICATION  MP  AND  TERMINICATE  MP  AND  TERMINICATE  MP  AND  TERMINICATE  TERMINICATE  TOR 13.06.2025 a A Poptoprial seeps to compare will be taken for given by Ld. Court of Delhi on the court of Horble High Court of Delhi of Horble High Court of Delhi on the course of Horble High Court of Delhi of Horble High Court of Delhi of High Court of Delhi of Horble High Court of Delhi of Horble High Court of Delhi of High Court of Delhi of Horble High Court of Delhi of Horble High Court of Delhi of High Court of Delhi of Horble High Court of Delhi of High Court of High Cou	6.	001351-2019, MANISH SISODIA VS. MANOJ KR. TIWARI (MP), PARVESH SAHIB SINGH VERMA(MP), HAS RAJ HANS(MP), HARISH KHURANA, VIJENDER GUPTA(ML A), MANJINDE R SINGH	499/500/34/3	6	Yes	22.07.2019	22.08.2019	-	g of notice and awaitin g orders of Hon'ble High Court		wit nes ses wer e exa min ed in pre- sum mo nin g evid enc	Recor	-		Vide order dated 23.11.2 023, the proceed ings before this Court were stayed by Hon'ble High Court of	Yes	the order of Hon'ble High Court of	copy of order dated 23.05.2025 of Hon'ble High Court of Delhi was received through counsel whereby directions have been given for continuation of interim order till the next date of hearing i.e. 09.09.2025. Accordingly, matter was renotify for 15.09.2025.	will be taken for expeditious disposal of the case after vacation of	proceedings by Hon'ble High
	7.	001350-2019 ZEE MEDIA CORPORATI ON LTD. VS. MS. MAĤUA		ı		19.07.2019	02.08.2019		notice complai nant's evidenc e and awaitin g orders of Hon'ble High Court		wit nes ses wer e exa min ed in pre- sum mo nin g evid enc	Recor	-	 •••	Vide order dated 07.01.2 021 and 06.04.2 021. Ld. counsel for respond ent was bound by the stateme nt given by him before Hon'ble	Vide order dated 30.11.2023 of Hon'ble High Court of Delhi which records the undertakin g given by Ld. counsel for respondent that he would not examine any witness before this	the order of Hon'ble High Court of	copy of order dated 11.08.2025 of Hon'ble High Court of Delhi was received through proxy counsel as per next date of hearing before the Hon'ble high court is 20.11.2025 . matter was renotify for	will be taken for expeditious disposal of the case after vacation of	given by Ld. Counsel for complainant before Hon'ble High Court of Delhi that he would not examine any witness before the

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														Court of Delhi that he would not get witness es examin ed before the Trial Court.	next date.				
8.	DLCT 12 000028-2022 Delhi Jal Board VS. Adesh Gup & Otrs.	CT.C. No. 5/2021	U/s 499/ 500/34/35 IPC	4	Two accused persons are sitting MLAs.	18.03.2021	06.04.2021	Framin g of notice and awaitin g orders of Hon'ble High Court of Delhi.	9		4 wer e exm ined in pre-sum mo nin in g evid enc e	Not Recor ded		Yes  Vide order dated 18.12.2 021, the proceed ings before this Court were stayed by Hon'ble High Court of Delhi.	Yes Vide order dated 05.08.2022 and 01.11.2023 of Hon'ble High Court of Delhi	Depends upon the order of Hon'ble High Court of Delhi	On 15.05.2025 copy of order dated 08.05.2025 of Hon'ble High Court of delhi is received through e-mail , whereby the said matter has been re- notified on 02.09.2025 matter was re- notify for 09.09.2025.	expeditious disposal of the case after vacation of interim order.	Stay of proceedings by Hon'ble High Court of Delhi. The said case is transferd vide order no. Cases transfer/CBI/RA DC/Gaz/2025/79 89-8010/D dt. 23.08.2025 in the Court of Ld. ACJM-01.
9,	DLCT 12 000080-202 Tajinder Pa Singh Bagg VS Subramani: swamy		U/s 499 r/w section 500 IPC	I	Former MP	16.11.2021	01.12.2021	Framin g of noticea nd awaitin g orders of Hon'ble High Court of Delhi	4	-	4 wit nes ses wer e exa min ed in pre- sum mni ng evid enc e	Not Recor ded		 Yes  Vide order dated 04.04.2 022, the proceed ings before this Court were stayed by Hon'ble High Court of	Yes Vide latest order dated 21.08.2024 of Hon'ble High Court of Delhi		On 30.08.2025 Counsel of both parties submitted that the Hon'ble High Court has re-notified matter for 05.12.2025 the reader of the court also verified the same from the official website of Hon'ble High Court of delhi. Matter was re- notify for 12.12.2025	expeditious disposal of the case after vacation of	Stay of proceedings by Hon'ble High Court of Delhi

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110.	CNR No.	Cr.C No.	Sec 23 (1)	1	Former	14.12.2010	05 07 2011	 		 				 Delhi.					
10.	DLCT12- 000057-2021, CBI Vs. Arvind Khanna	2/2021 R.C.No.AC-I- 2007-A 0003	r/w section 4 (1) of Foreign Contribution (Regulation Act, 1976	1	MLA	4.12.2010	05.07.2011	Supply of docume nts and awaitin g orders of Hon'ble High Court of Delhi	17		Not Recor ded	_		Yes  Vide order dated 08.12.2 022 of Hon'ble High Court of Delhi whereb y Trial Court was directed to adjourn the proceed ings.	Yes Vide latest order dated 28.08.2024 of Hon'ble High Court of Delhi		Court of Delhi has extended interim stay order till next	expeditious disposal of the case after vacation of interim order.	Stay of proceedings by Hon'ble High Court of Delhi. The said case is transferd vide order no. Cases transfer/CBI/RA DC/Gaz./2025/79 89-8010/D dt. 23.08.2025 in the Court of Ld. ACJM-01.
11.	CNR No. DLCT12- 000074-2022, State Vs. Hidyatullah & Ors	Cr.C.No.13/22	186/353/34 IPC	12	One of accused persons is a sitting MLA	28.07.2022	01.08.2022	Scrutint y of docume nts, argume nt on the point of charge and awaitin g orders of Hon'ble High Court of Delhi	28		Not Recor ded		-	Vide order dated 13.09.2 022, 19.10.2 022 and 04.09.2 023, 19.03.2 024 Hon'ble High Court of Delhi has given directions for stay of Trial Court proceed ings	Yes  Vide latest order dated 08.10.2024 of Hon'ble High Court of Delhi	Depends upon the order of Hon'ble High Court of Delhi	bailable warrants	interim order.	proceedings by Hon'ble High Court of Delhi

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																			the hon'ble High Court is 07.11.2025. Order of Hon'ble High Court has been placed on record. Re-notify for 14.11.2025.		
12.		Ct. Cases:- 09/2023	Sec. 500 IPC	3	Former MLA	19.05.2023	22.05.2023	06.12.2	Stateme nt of accused under section 313 of Cr.P.C.	5		05 wit nes ses wer e exa min ed, cros s exa min ed and disc har ged.	Not Recor ded	-		No	No	Depends upon the order of Hon'ble High Court of Delhi	16.04.2025,		Stay of proceedings by Hon'ble High Court of Delhi
13.	DLCT12- 000093-2023, State Vs. Brij Bhushan & Anr.	Cr. Case:- 06/2023	Sec. 354,354D,35 4A,506(1),10 9 of IPC	2	One of the accused persons is an Ex-MP	15.06.2023	07.07.2023	21.05.2	PE	43	04 (ad mitt ed wit nes ess)	6	Not Recor ded	•		No	No	August, 2026	Witness PW-7 partly examined and his further examination was	convenience of victims/prosecutio n witnesses as well as Ld. Counsel for accused persons.	the Victim/Witness matter was adjourned for
14.	DLCT12- 000115-2023, DRI Vs. Baba Leather Impex Pvt. Ltd. & Ors	Ct. Case No. 12/2023	Sec. 132 of The Custom Act	7 (Out of whic h 02 are abat ed)	accused persons is	06.06.2023	11.08.2023		Argume nts on charge	36	2	. 19		-	 	No	No	October, 2025	On 02.08.2025 part arguments heard on behalf of accused on the point of charge and NDOH is	expeditious disposal of case.	miscellaneous

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																the matter was kept for 04.08.2025 for the said purpose. On 04.08.2025 the matter was re fixed for filling of itinerary for 05.08.2025. On 05.08.2025 itinerary was filled by Ld. Cl. of A7 and matter was again fixed for 07.08.2025. On 07.08.2025. On 07.08.2025. Ld. Cl. of A7 sought time to provided additional information including date of travel, arrival, location of stay and contact no. during stay and stay and contact no. during stay and stay an		
																arguments / rebuttal on behalf of DRI. On 23.08.2025 Ld., PO was on leave and matter was refixed for 30.08.2025 On 30.08.2025 part arguments heard on the point of charge on behalf of DRI and matter was adjourned for was adjourned for		
15	DLCT12- 000198-2023	Cr. CASE No. 14/2:23	Sec. 125 OF REPRESEN	1471	MLA	01.11.2023	22.06.2024	Scrutin y of	14	 	 <u>-</u>	-	 No	No	October, 2025	06.09.2025.  On 01.08.2025 matter is listed for	NA	Numbers of applications /

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16.		Ct. Case No.	TATION OF PEOPLE ACT	I	Sitting	03.06.2024	08.07.2024	docume nts, argume nts.		 -		 Yes	Yes	Depends upon	Further arguments, additional suppl. Chargesheet filed by IO and copy of the same is supplied to the Ld. Counsel of accused and the matter was also fixed for application U/S 230 of BNSS, 2023 seeking supply of legible copies and unrelied documents on behalf of Accused. As IO has to attend the proceedings before Honb'le HC of Delhi and the matter was fixed for 08.08.2025 application U/S 230 of BNSS , 2023 was disposed off and matter was dijourned for 29.08.2025 for arguments on charge. On 29.08.2025 an exemption application was moved on behalf of accused and the case is adjourned for 27.10.2025 persuant to the order dt. 28.08.2025 of the Hon'ble High Court of Delhi.	Appropriate steps	Petitions filled on behalf of accused party before Sessios court and Hon'ble Delhi High Court.
	BHANVI KUMARI SINGH Vs.	12/2024	the Protection of Woment from D.V. Act, 2005		MLA			ance of accused				Vide order dated 11.09.2 024, the proceed		the order of Hon'ble High Court of Delhi	both the Ld. Counsels submitted that vide order dt. 18.08.2025 of	will be taken for expeditious disposal of the case after vacation of interim order.	proceedings by Hon'ble High Court of Delhi

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	RAGHURAJ PRATAP SINGH																ings before this Court were stayed by Hon'ble High Court of Delhi.			Court of Delhi the interim order to be continued till 12.02.2026. The matter was re notified on 28.08.2025 for furnishing the copy of order of Hon'ble Delhi High Court. On 28.08.2025 the matter was re notified on 16.02.2026 pursuant to the order dt. 18.08.2025 of Hon'ble High Court of Delhi.		
17.	DLCT12- 000268-2024 Gyanendra Singh v. Ajay Mahawar & Ors.	Ct. Case No.17/2024	U/s 223 & 175 of BNSS, 2023	8	One of the accused persons is sitting MLA	27.09.2024	NA	NA	Filing of ATR.	NA	NA	NA	NA	NA	NA	NA	No	No	the order of Hon'ble High	On 06.08.2025 matter was re	are taken by giving shortest possible dates for expeditions disposal of the	06/2025 is pending before Ld. Sessions Court.
18.	DLCT12- 000393-2024 STATE VS KULDEEP KUMAR @ MONU FRESH RECEIVED ON 21.12.24	17/2024	3 DPDP ACT.	1	Sitting MLA	21.12.2024			Argume nt on cogniza nce	2	-	-	not record ed				No	No	Disposed off	disposed off since the Hon'ble High Court of Delhi has	will be taken by giving shortest possible dates for expeditions disposal of the	proceedings by Hon'ble High Court of Delhi
19.	DLCT12- 000043-2025 Ct. Case 02/2025 Suraj Bhan Chauhan vs Saurabh Bhardwaj	Cr. CASE No. 02/2025	Section 2(H) BNSS 2023	I	Ex. MLA	18.01.2025			PSE	3		03 wit nes ses wer e exa min ed in pre- sum mo nin					No	No	Disposed off	the Ld. Counsel submitted that the complainant was inclined to withdraw the	giving shortest	

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												g evid enc e.										
Case 11.03 STA' Rosh Vern ORS FIR 912/: PS:	088-2025  RE RBT on 13.2025  ATE vs chan Lal ma & S. cho. /2015  LA NO. /2015  LA NO. /2015	Cr. CASE No. 08/2025		28 (3 abat ed & 02 P.O)	Former MP & MLA A-19 (Dharam Pal Yadav@ DP Yadav)	18.11.2015 (Actual) RBT on 11.03.2025	<del></del>		Argume nts on charge	77			Not record ed	-			No	No	October, 2025.	Accused Arshd, Mohd. Hasib and Mohd. Nazim has been declared as absconders and	disposal of the case.	accused are involved in this matter. Proceedings U/S
0002 Fresi Case Regi 23.07 State Akhi Trip FIR 535/2	sh FIR te gistered on 17,2025 te Vs. tileshpati pathi t NO. (2020); Civil	Cr. C No. 16/2025	U/s 188 IPC	01	Former MLA (Aam Admi Party)	23.07.2025	-	-	Clarific	05	NA	00			-				February, 2026.	application was moved for condonation of delay on behlaf of	are taken by giving shortest possible dates for expeditious disposal of the case.	chargesheet is duly signed in 2022. However

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22	DLCT12- 000178-2025 & CR CASES 14/2025 STATE VS, ALKA	Criminal (State case)	221/223 (A)/132/285 of BNS	01	Former MLA	27.06.2025	-	-	Put or Conisid eration on point of cogniza	07		-	-	-	-	-	-	_	August, 2026	01.09.2025.  NDOH is alredy fixed for 01.09.2025.	and no unnecessary adjournments are being given. Further all efforts	been received by way of transfer vide order no. Cases
23	LAMBA FIR NO. 80/24, PS PARLIAME NT STREET	Criminal (State case)	186/353/323/ 341/506/34 IPC	02	Sitting MLA	24.12.2024	-	,	Matter be fixed for complia nce / further conside ration on point of cogniza nce	1		-		•	-	-		-	August, 2026	none appeared on behalf of both the parties. Notice issued to FSL, Rohini received back served buat	dispose of case expeditiously.  Short dates given and no unnecessary adjournments are being given. Further all efforts are made to dispose of case	Fresh case has been received by way of transfer vide order no. Cases transfer/CBI/RA DC/Gaz/2025/79
24	DLCT12- 000254-2025 & CT Case No. 19/2025 VIKAS TRIPATHI VS. SONIA GANDHI	Criminal (Complaint case)	175 (4)of BNSS, 2023	02	Sitting MP	29.08.2025		-	Misc. Appear ance	I	-	-		-	-	-		-	August, 2026	is fixed for 11.09.2025. On 29.08.2026 fresh complaint case has been received by way of assignment and short date is being	unnecessary adjournments are being given.	case has been received by way of assignment on 29.08.2026.

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